

BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 234 of 2022

IN THE MATTER OF:

Vijay Chawla

...Applicant

Versus

Ministry of Environment, Forest
and Climate Change & Ors.

...Respondents

**REPLY ON BEHALF OF M/S SVC & LAHRI PURSUANT TO
THE ORDER DATED 13.04.2022 PASSED BY THIS
HON'BLE TRIBUNAL.**

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ADVOCATE FOR THE RESPONDENT - M/S SVC & LAHRI

SAURABH RAJPAL

Filed on:- 15.11.2022

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Dated: - 15.11.2022

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 234 of 2022**

IN THE MATTER OF:

Vijay Chawla	Versus	...Applicant
State of Haryana		...Respondent

**REPLY ON BEHALF OF RESPONDENT NO.10 (M/S SVC &
LAHRI) PURSUANT TO THE ORDER DATED 13.04.2022
PASSED BY THIS HON'BLE TRIBUNAL.**

MOST RESPECTFULLY SHOWETH:

1. That the captioned Original Application has been filed by one Mr. Vijay Chawla *inter alia* alleging that the land in question is a *deemed forest* as per the Judgment dated 08.03.2019 passed by this Hon'ble Tribunal in O.A. No. 407 of 2017 and further allegation are made regarding the cutting of trees in the said land.
2. That the captioned matter was listed for hearing on 13.04.2022 wherein, this Hon'ble Tribunal has sought report from the Respondent Government qua the allegation made in the captioned Application and further directed the Applicant to serve the captioned Application to the answering Respondent.

3. That the present Reply is being filed by the Respondent No. 10 (*M/s SVC & Lahari*). The answering Respondent has carefully gone through the contents of the Original Application and the documents produced along with after having read and understood the contents thereof. As the present petition is founded upon false facts, misrepresentation and concealments of material facts, the answering Respondent is filing the present Reply to bring out the true facts and circumstances on record.
4. The answering Respondent denies each and every averment, allegation, contention and submission made by the Original Applicant in the captioned Original Application, unless the same are specifically admitted herein below.
5. That the answering Respondent herein is a partnership Firm and is involved in the business of Development and working in the name and style of *M/s SVC & Lahari* having its registered office at plot No. 509-F, -III, Road No. 86, Jubille Hills, Hyderabad-500033.

PRELIMINARY SUBMISSIONS

6. At the outset, it is most humbly submitted that the present issue has already been dealt by this Hon'ble Tribunal in the

recent petition/Original Application filed by one Parul Bawa (a resident of Green field Society) titled as *Parul Bawa vs State of Haryana* being Original Application No. 69 of 2022 wherein, this Hon'ble Tribunal after seeking reports from all the concerned department was pleased to disposed of matter vide its order dated 14.09.2022 after addressing all the issues which are raised herein in the captioned Original Application by another resident of same colony.

7. It is submitted that the Original Applicant herein is a resident of Greenfield society and the land in question is surrounded by the said Greenfield Society which itself goes on to show that the said land/land in question is a Residential area. The land in question belongs to the answering Respondent for which the bald and baseless allegation has been made by the Original Applicant in the captioned Application without any concrete proof of the same.
8. It is humbly submitted that that the land in question was being used for the business purpose and a factory was running since early 60's with all requisite permissions and suddenly present complainant/original Application has been made before this Hon'ble tribunal on baseless allegations regarding the cutting down of trees in the forest area.

However, the said land was never the part of forest and Answering Respondent in order to seek favourable orders from this Hon'ble Tribunal has filed the present Application portraying the land in question as "*deemed forest*".

9. It most humbly submitted that prior to the purchase of the said land, the answering Respondent has sought the certificate from the Municipal Corporation wherein, it was clearly mentioned that the land in question is within the limits of the Municipal Corporation. Moreover, the *Jamabandi* of the said land itself goes on to show that the land in question is marked as "*Gair Mumkin Pahar*". Hence by no means, it can be said that the land in question was declared as "*deemed forest area*".
10. It is submitted that in the present case, the allegation qua the felling of trees in the land in question has been made and further there is an averment that the land in question is a "*deemed forest area*" in view of the order dated 05.03.2019 passed in O.A. No. 407/2017 in the matter of *Lt Col.(Retd.) Sarvadaman Singh Oberoi Vs. State of Haryana & Ors.* and the same has also not attained the finality till date as the matter is pending before the Hon'ble Supreme Court. The following submissions are necessary for assisting the Hon'ble tribunal with regard to issue involved:
 - i. The complaint qua the tree felling was for the year of 2020 against which the Competent Authority (Forest Department) registered the case vide Forest offence Report No. 100/0452

dated 13.01.2020 and FIR was also lodged for illegal cutting of trees in the police station Surajkund (FIR No. 24/2020) and the same is pending before the Environment Court.

- ii. That further vide order dated 08.03.2019, passed by this Hon'ble Tribunal in O.A. No. 407/ 2017, the land in the said Original Application has been declared as the "*deemed forest*" However, the land in the present matter is different from the land in said O.A. No. 407/ 2017. Moreover, the said issue has also not attained finality as the said order has been challenged by the State Government and the Project Proponent by way of Civil Appeal No.4977 of 2019 titled as *M/s Ajay Enterprises Private Limited vs Lt. Col (Retd.) Sarvadaman Singh Oberoi & Ors.* and Civil Appeal No.17135 of 2019 titled as *State of Haryana vs Lt. Col. (Retd.) Sarvadaman Singh Oberoi* which is still pending before the Hon'ble Supreme Court of India. In fact, vide order dated 12.07.2019, the Hon'ble Supreme Court has also granted Interim protection by observing that there shall not be cancellation of any permission granted in the meanwhile. At this juncture, it is worthwhile to mention that vide order dated 08.04.2022, the Hon'ble Supreme Court has directed to list the matter after the pronouncement of judgment in SLP(C) No. 10924 of 2013 and other connected cases as the similar issue was already pending.

A copy of the order dated 12.07.2019 passed by the Hon'ble Supreme Court in Civil Appeal No.4977 of 2019 titled as *M/s Ajay Enterprises Private Limited vs Lt. Col (Retd.) Sarvadaman Singh Oberoi & Ors.* and Civil Appeal No.17135 of 2019 titled

as *State of Haryana vs Lt. Col. (Retd.) Sarvadaman Singh Oberoi* is annexed herewith and marked as **ANNEXURE A/1**

- iii. At this juncture, it is pertinent to mention that the Civil Appeal No. 10294/2013 titled as "*Narendra Singh & Ors. Versus Divesh Bhutani & Ors.*" along with other connected writ petitions and civil appeals were pending before the Hon'ble Supreme Court wherein, *inter-alia*, the broad issue involved in the said appeals and writ petitions was "*whether a land covered under a Special order issued by the Government of Haryana under Section 4 of the Punjab Land Preservation Act, 1900 is a "Forest land" within the meaning of the Forest Conservation Act, 1980*". The said matter got disposed of vide judgment and order dated 21.07.2022.
- iv. It is submitted that the issue arising out of the O.A.No. 407 of 2017 could not be finalized as the judgment in the similar matter involving the similar issue (i.e. Civil Appeal no. 10294/2013 titled as "*Narendra Singh & Ors. Versus Divesh Bhutani & Ors.*") was pending and the same has been decided finally vide judgment and order dated 21.07.2022 wherein, *inter alia* it was observed as under:

“40. Hence, the question is what is the dictionary meaning of the word ‘forest’. Most of the well-known dictionaries are more or less consistent when it comes to the meaning of the word ‘forest’. The erstwhile Nagpur High Court in the case of *Laxman Ichharam v. The Divisional Forest Officer, Raigarh*¹⁰ made an attempt to define ‘forests’ by referring to dictionary meaning of the word ‘forest’ in the Oxford English dictionary. Paragraph 13 of the said decision reads thus:

“13. The term ‘forest’ has not been defined anywhere in the Forest Act. In the absence of such a definition the word ‘forest’ must be taken in its ordinary dictionary sense. The Shorter Oxford English Dictionary, Vol.I, gives the following meaning to it:

‘1. An extensive tract of land covered with trees and undergrowth, sometimes intermingled with pasture.....

2. Law. A woodland district, usually belonging to the king, set apart for hunting wild beasts and game etc.,.....

3. A wild uncultivated waste.”

The Cambridge dictionary defines a forest as under:

“a large area of land covered with trees and plants usually larger than a wood, or the trees and plants themselves.

” Merriam-Webster dictionary defines a forest as under:-

“1: a dense growth of trees and underbrush covering large tract

2: a tract of wooded land in England formerly owned by the sovereign and used for game

3: something resembling a forest especially in profusion or lushness.”

Therefore, when we consider the meaning of a forest or forest land within the meaning of Clauses (ii) to (iv) of

Section 2, it has to be a large or extensive tract of land having a dense growth of trees, thickets, mangroves etc. **A small isolated plot of land will not come within the ambit of Clauses (ii) to (iv) of Section 2 merely because there are some trees or thickets thereon, as opposed to extensive tract of land covered with dense growth of trees and underbrush or plants resembling a forest in profusion or lushness.**

41. If a land is shown as a forest in Government records, it will be governed by Section 2. A Government record is a record maintained by its various departments. A Government record is always made after following a certain process. Only the entries made after following due process can be a part of any Government record. Government records will include land or revenue records, being statutory documents. For the same reason, it will also include the record of the forest department. After all, the forest department is the custodian of forests. It is this department of the State which is under an obligation to protect the forests for upholding the constitutional mandate. Further, it is this department which identifies the forest lands and maintains a record. Therefore, the record maintained by the Forest Department of forest lands after duly identifying the forest lands will necessarily be a Government record.

42. Whether a particular land is a 'forest land' within the meaning of Clauses (ii) to (iv) of Section 2 of the 1980 Forest Act, is a question which is required to be

decided in the facts of each case in the light of the aforesaid parameters.”

- v. It is further submitted that the land in question of the Answering Respondent is surrounded by the *Green Field Residential Colony* from all four sides where Original Applicant resides and near the land in question there is Multi-level Residential Housing Society in the name of “*Omaxe Forest Spa*” Moreover, close to the said land there is “*Kalka Public School*” and in the near vicinity, there is “*Manav Rachna Institute*” and “*MVN School*”. Thus, the land in question is in between/adjacent to the aforesaid buildings and looking to the location of the said land, Government Records and recent judgment of the Hon’ble Supreme Court vide judgment dated 21.07.2022, it is amply clear that the small isolated plot of the land will not come under the definition of forest or deemed forest.
- vi. It is submitted that the District Level Sub-Committee Ground Truthing Report itself states that the entire land in question admeasuring 8.41 acres does not fall under any of the categories prescribed as NCZ in the RP-2021 hence, the DLSC has not included the area under

reference in NCZ in District Faridabad. The above report has been forwarded on 10-11-2021 to the government for consideration by State Level Sub Committee.

- vii. It is submitted that even the Report dated 28.04.2022 filed by the Ld. District Magistrate, Faridabad in O.A. No. 69 of 2022, it is clear that the land in question was earlier used by the Ayurvedic Factory, and Section 4 and 5 of PLP Act is not applicable to the said land.
11. It is submitted that the industrial unit was existing on the land in question even prior to declaration of controlled area on 17-01-1964. Moreover, the said land is surrounded by already developed licensed Green Field Colony in Sector 43, Faridabad wherein, on majority of plots houses stands constructed and more than 10,000 families are residing in this colony since more than 40 years.
12. It is humbly submitted that there are many cases where the Department has given conditional approval of building plan on individual plots which were kept under the category i.e., "*status to be decided of NCZ*" which includes the Plots of Applicant Colony as well wherein, the construction is under process. However, the Original Applicant has only targeted the answering Respondent which clearly shows its malafide intentions towards the answering Respondent. Thus, it shows

that the Answering Respondent is not concerned about the Environment at large but has initiated the present litigation out of motive to harass the answering Respondent who has not raised any structure due to pendency of the approvals.

13. It is further submitted that the Original Applicant has also filed writ petition being CWP No. 12018/2022 titled as *Vijay Chawla vs State of Haryana & Ors.* against the answering Respondent qua the land in question which is also pending before the Hon'ble High Court of Punjab and Haryana at Chandigarh which shows the clear intention of the Applicant.
14. It is submitted that the captioned Original Application is a projected application and has been filed in order to harass the Answering Respondent herein thereby concocting a story of Environmental degradation without verifying the facts of the present case. Thus, from the above narrated facts, it is very well clear that the grievance of the complainant is false and the Applicant has approached this Hon'ble Tribunal with *malafide* intentions.

BRIEF BACKGROUND

15. That the land in question is situated within the revenue records/ estate of Village Sarai Khawaja, Sector-43, Tehsil Badkal, Distt Faridabad, Haryana (Khasra No. 70, Killa Nos 6(8-0), 7/2(7-2), 8/2(7-9), 9/1(1-13), 12/2(1-13) 13(8-0), 14

(8-0), 15 (8-0), 17/2(7-10), 18(8-0), 19/1(1-13) total land measuring 67 Karnals 07 Marlas, bearing Khewat No.18, Khatoni No.20) (hereinafter to be referred as "**Said Land** "**Land in Question**").

16. That said land was being used since early 60's by one M/s Maharishi Ayurveda Product Private Limited for the manufacture of Ayurvedic/UNANI/Siddha Drugs.
17. The land in question along with the other surrounding areas was declared as "Controlled Area" vide Punjab Government Gazette Notification No.3826-2TCP-63/35804 dated 19.12.1963 which was published on 17.01.1964. At this juncture, it pertinent to mention that at the time of start of the said unit, it was not a part of any controlled area therefore there was no necessity for approval of building plan.
18. Thereafter, above said unit which was operating in the land in question started taking all the necessary approval time to time. Further for the purpose of raw material required for the manufacturing of the medicines and subsequently for the export of finished goods the permission was taken by the Govt. of India, through Ministry of Commerce certificate of Importer-Exporter Code (IEC NO. 0588086410) DATED 23.06.1988.

A copy of the Importer/ Exporter License issued by the Ministry of Commerce vide dated 23.06.1988 is annexed herewith and marked as **ANNEXURE: A/3**

19. That thereafter in the year 1995, one factory in the name of *M/s Age of Enlightenment Publications* was registered in the land in question. The Govt. of India, through Ministry of Commerce also issued certificate of Importer-Exporter Code (IEC NO. 0594074461) dated 13.03.1995.

A copy of the Importer/ Exporter License issued by the Ministry of Commerce vide dated 13.03.1995 is annexed herewith and marked as **ANNEXURE: A/4**

20. That for the construction of the additional required buildings for the expansion of industrial activity, the above said unit sought for the approval of building plan which was approved on 09.04.1997 for the premises in question.

21. That on 21.12.2006, the factory license was renewed by the Chief Inspector of Factories, Haryana in the name of firm M/s Maharishi Ayurveda Pvt. Ltd.

22. That further License to operate work in factory was granted to M/s Maharishi Ayurveda Corp. Ltd. Vide registration no. FBD/M-238/13140 DATED 31.12.2001. It pertinent to

mention that the same was duly renewed time to time till 31.12.2016.

A copy of the License to operate as a factory issued by the Labour Department Haryana & Chandigarh vide dated 31.12.2001 along with its renewal till 31.12.2016 and certificate dated 14.03.2012 is annexed herewith and marked as **ANNEXURE: A/5 (Colly)**.

23. That on 24.02.2011, the *Directorate of Ayush, Haryana* further granted permission to M/s Maharishi Ayurveda Products Pvt. Ltd. to manufacture under the License No. 04-ISM-(HR) 07 Animal Patent/Prop. for Ayurvedic Formulation products. The said permission was renewed time to time till 31.12.2016.

A copy of the Animal Patent/Prop. for Ayurvedic Formulation products issued by the Ministry of Ayush through Directorate of AYUSH vide dated 24.02.2011 is annexed herewith and marked as **ANNEXURE: A/6**

24. That the *M/s Maharishi Ayurveda Corp. Ltd.* had all the past electricity, telephone bills to imply that the land in question was being used for the commercial purpose.

A sample copy of the Electricity Bill and Telephone Bills for the year 2009-2011 are annexed herewith and marked as **ANNEXURE A/7 (Colly)**.

25. At this juncture, it is pertinent to mention here that the aforesaid industrial unit was existing on the above land even prior to declaration of controlled area on 17-01-1964 as narrated in the preceding paragraphs. The land in question is situated surrounded by already developed licensed Green Field Colony in Sector 43, Faridabad wherein, on majority of plots houses stands constructed and more than 10,000 families are residing in this colony since more than 40 years.
26. Thereafter, the answering Respondent entered into a collaboration agreement with M/s Age of Enlightenment Trust (Owner of Land) in the year 2010. Since, the existing industrial activity at site was non-conforming being located in residential Sector 43, Faridabad as per proposal of final development plan notified by the Government. Therefore, the answering Respondent planned to convert the land use from the existing non-conforming to conforming land use as per the proposal of development plan.

27. That before applying for the license, the answering Respondent dismantled existing industrial shed and other structures except security office, watch and ward structure, tube well room and other essentially required small structures.
28. Pursuant to the above, answering Respondent applied for grant of license on the above total land measuring 8.41 acres for development of a Group Housing Colony. This proposal for conversion of land from existing industrial unit (non-conforming land use) to conforming residential use as per proposals of Development Plan was submitted by answering Respondent with a view to discontinue the non-conforming land use in the overall interest of the surrounding area as well as the residents of Green Field Colony. But unfortunately, the department (i.e., Town and Country Planning Department, Haryana) rejected our request vide memo dated 29.11.2013 on the ground that in sector 43, Faridabad permissible 20% area for Group Housing stands already exhausted.

A copy of the rejection letter dated 29.11.2013 issued by the Town and Country Planning Department, Haryana is annexed herewith and marked as **ANNEXURE A/8**.

29. Pursuant to the above rejection, answering Respondent re-applied on 29.04.2015 for grant of license for residential plotted colony on the land in question in accordance with the provisions under comprehensive policy dated 14-06-2012 notified by the department (Town and Country Planning Department) for planned development of left-over land pockets viz., un-licensed / un-acquired / released areas located in the developed sectors through either grant of license under Act no. 8 of 1975 or approval of Town Planning (TP) Scheme under Municipal Acts. However again, the request for grant of license was rejected on 02.06.2016 by the Town and Country Planning Dept, Haryana on the ground that site in question does not fulfill the requirements of policy dated 14-06-2012 about required 75% criteria regarding development and possession handed over in sector 43, Faridabad.

A copy of the rejection letter dated 02.06.2016 issued by the Director of Town and Country Planning Dept, Haryana is annexed herewith and marked as **ANNEXURE -A/9**.

30. That further in pursuance of the above rejection order, the answering Respondent again applied on 22.03.2018 for grant of license but this time for an area admeasuring 5.01 acres

(out of above total land measuring 8.41 acres) for the development of an Affordable Group Housing Colony. The said application was kept pending by the Department of Town and Country Planning for want of decision regarding NCZ (i.e., yet to be decided) as per the proposals of Final Development Plan 2031 A.D. Thereafter, the answering Respondent for grant of license for setting up of an Affordable Residential Plotted Colony under Deen Dayal Jan Aawas Yojna Scheme-2016 (hereinafter to be referred as "**DDJY**") over an area measuring 5.00625 acres in sector 43, Faridabad, applied for change of their earlier application from Affordable Group Housing Colony to Affordable Residential Plotted Colony under DDJY Scheme through its letter dated 07.09.2021.

31. Thereafter, in the meantime, on 14.10.2021, the answering Respondent purchased the entire land in question admeasuring 8.41 Acres and executed the sale deed from the erstwhile owners of the factory.

A copy of the Sale Deed dated 14.10.2021 executed between the Answering Respondent and Erstwhile Owner is annexed herewith and marked as **ANNEXURE A/10**.

32. That thereafter, the intimation qua the above Sale Deed was sent to the Department of Town and Country Planning,

Haryana and along with said intimation, the answering Respondent submitted the modified LC-1 Application.

A copy of form LC-1 Form dated 22.10.2021 sent to the Department of Town and Country Planning, Haryana is annexed herewith and marked as **ANNEXURE A/11**.

33. Thereafter the above application, was considered by the Department of Town and Country Planning, Haryana whereby, license no. 50 of 2022 was issued with some conditions including condition mentioned herein under:

“That the final decision of state level committee on the recommendation of District Level Sub Committee regarding inclusion/exclusion of applied and from NCZ category shall be binding upon you & you shall abide by the same. In case of any decision of state level committee contrary to recommendation of District Level Committee, the license shall be withdrawn and no claim, what so ever, shall be entertained”

34. That since, the HARERA Panchkula, did not register our project due to aforesaid condition of license mentioned above, the answering Respondent, requested the Department of Town and Country Planning, Haryana for modification of the above condition from the license which was considered by the Department and the condition was partially modified as under:-

“That you shall abide by the final outcome of the decision taken on the issue of NCZ as per the recommendation of State Level Committee regarding the exclusion site from NCZ pocket.

A copy of the LoI dated 03.11.2021 issued by the Directorate of Town & Country Planning, Haryana to the answering Respondent is annexed herewith and marked as **ANNEXURE A/12.**

35. That the above modified condition was also not considered by HARERA, Panchkula and the project of answering Respondent could not be registered and it was directed to get the above condition no. 11 omitted from license no. 50 of 2022. However, the said application for registration of project is still pending with HRERA Panchkula.
36. At this juncture, it is worthwhile to mention that the District Level Sub-Committee (DLSC) Ground Truthing Report itself states that the entire land in question measuring 8.41 acres does not fall under any of the categories prescribed as NCZ in the RP-2021. Hence DLSC has not included the area under reference in NCZ in District Faridabad. The above report has been forwarded on 10-11-2021 to the state government for consideration by State Level Sub Committee.

37. That the Answering Respondent herein also verified the land in question by seeking the duplicate copy of the *Jamabandi* from the Municipal authorities wherein, the said land is marked as "*Gair Mumkin Pahar*". A copy of the *Jamabandi* for the year 2015-2016 and duplicate copy of the same was issued on 11.11.2021 is annexed herewith and marked as **ANNEXURE A/13.**
38. That the Answering Respondent herein also sought No Dues Certificate from the Municipal Corporation Faridabad as the land in question falls under the Municipal limits of the Corporation. Pursuant to the same, the Municipal Corporation, Faridabad issued No Dues Certificate on 02.12.2021 to the Answering Respondent herein wherein, it was clearly mentioned that the land in question falls under the municipal limits and within the Greenfield colony. A copy of the No Dues Certificate issued by the Municipal Corporation Faridabad is annexed herewith and marked as **ANNEXURE A/14.**
39. That the Divisional Forest Officer, Faridabad has also issued clarification vide his office memo dated 15.12.2021 wherein, it has been clearly mentioned that the land in question is not a part of notified reserved forest, protected forest, under Indian Forest Act 1927. Further, it has been clarified that as

per the records available with the Forest Department, Faridabad, the said land in question does not fall in areas where plantations have been done by the forest department under Aravalli Project.

A copy of the clarificatory letter dated 15.12.2021 issued by the Forest Department is annexed herewith and marked as **ANNEXURE A/15.**

40. That on 28.04.2022, the Deputy Commissioner, Faridabad filed Action Taken Report in compliance of order dated 02.02.2022 passed in O.A. No. "Parul Bawa Versus State of Haryana" wherein it was submitted by the Deputy Commissioner, Faridabad SDM (Badkal), Range Forest Officer and other revenue officials conducted survey whereby it was found that the said land in question belongs to the answering Respondent as per revenue records. Furthermore, no new cutting of trees was found.

A copy of the Action Taken Report filed by Deputy Commissioner, Faridabad dated 28.04.2022 in compliance of order dated 02.02.2022 passed in O.A. No. 69 of 2022 "Parul Bawa Versus State of Haryana" is annexed herewith and marked as **ANNEXURE A/16.**

41. That on 05.08.2022, the Deputy Commissioner, Faridabad filed Supplementary Action Taken Report in compliance of

order dated 02.02.2022 passed in O.A. No. "Parul Bawa Versus State of Haryana" as the report was coherent and comprehensive. The following were the pointers summarized below for your ready reference:-

- i. *A brief comprehension of the overall concept of NCZ introduced in the Regional Plan 2021AD (hereinafter referred to as RP-2021), notified in the year 2005 and the facts relating to evolution of concept of NCZ, its components and the subsequent efforts/deliberations held for its identifications on ground were spelled out in the said report.*
- ii. *It was further stated that as per the RP-2021, the impugned site falls under NCZ. However, as per the report of District Level Sub Committee, the same has not been included in the area under NCZ in District Faridabad as the same does not fall under any of the aforementioned categories prescribed as NCZ in the RP-2021.*
- iii. *With respect to license issued it was intimated that the License no. 50 of 2022 issued vide DTCP memo no. 11246 dated 25.04.2022 has been granted for area measuring 5.00625 (impugned Land) with the following condition imposed on the developer:*

"That the final decision of State Level Committee on recommendation of District Level Committee regarding inclusion exclusion of applied land from NCZ category shall be binding upon and you shall abide by the same.

A copy of the 05.08.2022, the Deputy Commissioner, Faridabad filed Supplementary Action Taken Report is annexed herewith and marked as **ANNEXURE A/17**.

42. Thereafter, an Order was circulated by the Department of Town and Country Planning, Haryana vide office Endst. No. LC-3750-JE(SK)-2022/19021-35 dated 06.07.2022 suspending the license no. 50 of 2022 till the finalization of the issue of NCZ in District Faridabad.

At this juncture, it is most humbly submitted that the answering Respondent being all this while was applying before various Authorities/Departments for requisites approvals/ permission and till date was waiting for the final approval.

43. That on 13.09.2022, Director General, Town and Country Planning Department Haryana in compliance of order dated 13.09.2022 passed in O.A. No. 69 of 2022 "*Parul Bawa Versus State of Haryana*" filed Affidavit wherein following were the observations:-

- i. That it is submitted that the Department was of the considered view that the recommendations given by the DLSC regarding exclusion of the site from NCZ category

will be approved by the SLC shortly. It was in view of the above said position that licence no. 50 of 2022 dated 22.04.2022 was granted to SVC & Lahari for setting up of a Affordable Plotted Colony under Deen Dayal Jan Awas Yojna Policy 2016 on the land measuring 5.00625 acres in Sector-43, Faridabad.

- ii. That it is also pointed out that recently NCRPB has published Draft Regional Plan-2041, wherein the term Natural Zone has been introduced. The objections to said Draft Regional Plan are yet being submitted to NCR Planning Board. Final Regional Plan 2041 is yet to be notified.
- iii. That releasing by the Department that the finalization of areas under NCZ in District Faridabad is likely to take time, licence no. 50 of 2022 dated 22.04.2022 was suspended vide order dated 06.07.2022 till the finalization of the issue of NCZ in District.
- iv. That regarding creation of third party rights on the land for which licence no. 50 of 2022 was granted, it is stated that the District Town Planner, Faridabad vide letter dated 22.08.2022 had informed that as per the information received from Tehsildar, Faridabad vide letter dated 16.08.2022, the land in question is under the ownership of the project proponent i.e. M/ s SVC & Lahari. No further registration of any sale deed has been executed. The project proponent vide letter dated 18.08.2022 has also informed the District Town Planner, Faridabad that no third party rights have been created by the colonizer in the licence granted project.
- v. That even otherwise, the project in question has not been registered with HRERA as per requirement of Section 3 of the Real Estate (Development and Regulation) Act, 2016. Without getting the project registered with HRERA, no colonizer can create third party rights on the licensed area.

A copy of Affidavit filed by Director General, Town and Country Planning Department Haryana in compliance of order dated 13.09.2022 passed in O.A. No. 69 of 2022 "*Parul Bawa Versus State of Haryana*" is annexed herewith and marked as **ANNEXURE A/18**.

42. That on 14.09.2022, this Hon'ble Tribunal was pleased to dispose of O.A. No. 69 of 2022 titled as "*Parul Bawa Versus*

State of Haryana” wherein the similar matter pertaining to similar issues has been adjudicated by this Hon’ble Tribunal. The Relevant para has been reproduced below for your ready reference: -

16. In these facts and circumstances of the case, we are of the considered view that no further intervention by this Tribunal in exercise of the jurisdiction under section I of the National Green Tribunal Act, 2010 on the present application is warranted at this stage and the application is disposed of accordingly.

A copy of order dated 14.09.2022 O.A. No. 69 of 2022 titled as “*Parul Bawa Versus State of Haryana*” is annexed herewith and marked as **ANNEXURE A/19**.

44. That, in view of the above facts and circumstances of the case, the captioned original Application may be dismissed as issue has already been adjudicated by this Hon’ble Tribunal in another Original Application.
45. That the affidavit in support of this Reply is being filed along with this Reply.

FILED BY:

SAURABH RAJPAL
ADVOCATE.

**OFFICE:- D-291, 2ND FLOOR, DEFENCE COLONY,
NEW DELHI-110024**

MOB:-9971792885

E-MAIL:- advocatesaurabhrajpal@gmail.com

New Delhi
Dated: - 14.11.2022

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 234 of 2022**

IN THE MATTER OF:

Vijay Chawla ...Applicant
Versus
Ministry of Environment , Forest and
Climate Change &Ors. ...Respondent

AFFIDAVIT

I, Ch. Srinivasa Rao, , S/o. Sh. CH. Venkateshwar Rao, Aged About 47 years, having its Office at 509-F,III, Road No. 86, JUBILLE HILLS, Hyderabad-500033, do hereby and solemnly affirm and state herein under:

1. That I am the Managing Partner of the Partnership Firm namely SVC & Lahari (Respondent No. 10) in the above mentioned Original Application and am well conversant with the facts and circumstances of the case and thus competent to swear this affidavit.
2. That the accompanying Reply have been drafted under my instructions, which I have read and understood. I further state that the averments made therein are true and correct to my knowledge and belief.
3. That the annexures filed along with reply are true copies of their originals.

For SVC & LAHARI

DEPONENT

VERIFICATION

Verified at Hyderabad on this 22nd day of August, 2022 that the contents of my aforesaid affidavit are true and correct to my knowledge. No part of it is false nor any material has been concealed therefrom.

Managing Director

DEPONENT

For SVC & LAHARI

Managing Director



// ATTESTED //

S. Mohammed Riaz
ADVOCATE, B.A., LL.B.
(Appointed by Govt. of T.S. INDIA)
K-3-75A/19, Vendi Nagar, Banjara Hills
Road No. 1, Hyderabad-500 034, T.S. INDIA

22 AUG 2022

ITEM NO.9

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4977/2019

M/S AJAY ENTERPRISES PRIVATE LIMITED

Appellant(s)

VERSUS

LT. COL. (RETD.) SARVADAMAN SINGH OBEROI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.81476/2019-STAY APPLICATION and IA No.81477/2019-EXEMPTION FROM FILING O.T. and IA No.81479/2019-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.81473/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No. 5067/2019 (XVII)

(IA No.86003/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86001/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-07-2019 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SURYA KANT

For Appellant(s)

Mr. Tushar Mehta, SG
Mr. Anil Grover, AAG
Ms. Noopur Singhal, Adv.
Mr. Rahul Khurana, Adv.
Mr. Sanjay Kumar Visen, AOR

Dr. A.M. Singhvi, Sr. Adv.
Mr. Shyam Diwan, Sr. Adv.
Mr. Avishkar Singhvi, Adv.
Ms. Malini Sud, Adv.
Mr. Shashwat Tripathy, Adv.
Mr. Vinayak Bhandari, Adv.
Nipun Katyayal, Adv.
Ms. B. Vijayalakshmi Menon, AOR

For Respondent(s)

Mr. P.S. Patwalia, Sr. Adv.
Ms. Anita Shenoy, Sr. Adv.
Mr. Ritwik Dutta, Adv.
Ms. Meera Gopal, Adv.
Ms. Srishti Agnihotri, Adv.
Ms. Natasha Dalmia, Adv.
Ms. K. V. Bharathi Upadhyaya, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications seeking exemption from filing Official Translation and Certified Copy of the impugned order are allowed.

Issue notice.

Learned counsel is permitted to file counter affidavit within a period of four weeks from today. Rejoinder affidavit within two weeks thereafter.

List after six weeks.

There shall be no cancellation of any permissions granted, in the meanwhile.

(R. NATARAJAN)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR



.0)

SUPREME COURT OF INDIA (/)

॥ यतो धर्मस्ततो जयः ॥

<https://play.google.com/store/apps/details?id=com.nic.sciapp>
<https://apps.apple.com/in/app/supreme-court-of-india/id1523266644>

Get Your App

Case Information (click here)

Diary Number	Case Number	Party Name	AOR	Court / Tribunal	Free Text
	5801				captcha*
Case Type CIVIL APPEAL ▾		Number 4977		Year 2019 ▾	
Submit					
Diary No.- 16624 - 2019					
M/S AJAY ENTERPRISES PRIVATE LIMITED vs. LT. COL. (RETD.) SARVADAMAN SINGH OBEROI					
Case Details					
Indexing					
Earlier Court Details					
Tagged Matters					
Case No.	Petitioner vs. Respondant	List	Status	Stat. Info.	IA
M 16624/2019 (14-05-2019 03:11 PM) C.A. No. 004977 - / 2019 Registered on 14-05-2019	M/S AJAY ENTERPRISES PRIVATE LIMITED vs. LT. COL. (RETD.) SARVADAMAN SINGH OBEROI	-	P		81473/2019 (P) PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES 81476/2019 (P) STAY APPLICATION 81477/2019 (P) EXEMPTION FROM FILING O.T. 81479/2019 (P) PERMISSION TO FILE LENGTHY LIST OF DATES 167161/2019 (P) PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES 102821/2020 (D) EARLY HEARING APPLICATION
L 17135/2019 (31-05-2019 01:10 PM) C.A. No. 005067 - / 2019 Registered on 31-05-2019	STATE OF HARYANA vs. LT. COL. (RETD.) SARVADAMAN SINGH OBEROI	Y	P	IA FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 86001/2019 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 141370/2019	86001/2019 (P) PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES 86003/2019 (D) EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT 141370/2019 (P) PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
Listing Dates					
Interlocutory Application / Documents					
Court Fees					
Notices					
Defects					
Judgement/Orders					
Mention Memo					
Restoration Details					
DropNote					

ITEM NO.302+301+303+304 Court 3 (Video Conferencing) SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7220-7221/2017

(Arising out of impugned final judgment and order dated 29-04-2016 in CWP No. 19148/2010 29-04-2016 in COCP No. 1135/2012 passed by the High Court Of Punjab & Haryana At Chandigarh)

MUNICIPAL CORPORATION FARIDABAD

Petitioner(s)

VERSUS

KHORI GAON RESIDENTS WELFARE
ASSOCIATION (REGD.) & ORS.

Respondent(s)

IA No. 94719/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 57354/2017 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 91157/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 110223/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 109330/2021 - CLARIFICATION/DIRECTION
IA No. 89574/2020 - CLARIFICATION/DIRECTION
IA No. 112023/2021 - CLARIFICATION/DIRECTION
IA No. 101169/2021 - CLARIFICATION/DIRECTION
IA No. 94720/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 103155/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 48851/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 48850/2021 - EXEMPTION FROM FILING O.T.
IA No. 109331/2021 - EXEMPTION FROM FILING O.T.
IA No. 94717/2021 - INTERVENTION APPLICATION
IA No. 112022/2021 - INTERVENTION APPLICATION
IA No. 90923/2021 - INTERVENTION APPLICATION
IA No. 101159/2021 - INTERVENTION APPLICATION
IA No. 110209/2021 - INTERVENTION APPLICATION
IA No. 91893/2020 - INTERVENTION/IMPLEADMENT
IA No. 109328/2021 - INTERVENTION/IMPLEADMENT
IA No. 89573/2020 - INTERVENTION/IMPLEADMENT
IA No. 103153/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 110714/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 101155/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 48843/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 94724/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Signature Not Verified
Digital Signature
NEET
Date: 2024-09-22
19:12:48
Reason: 2

WITH
C.A. No. 8454/2014 (XVII)

(IA No. 192694/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 10294/2013 (XVII)

IA No. 155784/2019 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 155775/2019 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 2091/2021 - CLARIFICATION/DIRECTION

IA No. 155772/2019 - INTERVENTION/IMPLEADMENT

IA No. 2082/2021 - INTERVENTION/IMPLEADMENT

IA No. 155781/2019 - INTERVENTION/IMPLEADMENT

IA No. 136483/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 125428/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 105838/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 148663/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 8173/2016 (XVII)

IA No. 2/2016 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS

IA No. 93369/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 138593/2019 - EXEMPTION FROM FILING O.T.

IA No. 97596/2020 - EXEMPTION FROM FILING O.T.

IA No. 138590/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 97595/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 1/2016 - STAY APPLICATION)

C.A. No. 11000/2013 (XVII)

IA No. 196807/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 3/2014 - STAY APPLICATION)

W.P.(C) No. 592/2021 (PIL-W)

IA No. 92847/2021 - AMENDMENT OF THE PETITION

IA No. 106531/2021 - APPLICATION FOR EXEMPTION FROM FILING TYPED DOCUMENTS

IA No. 82566/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 92163/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 65544/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 91186/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 64532/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 106530/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 84526/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 103150/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 92851/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 71100/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 82565/2021 - INTERVENTION APPLICATION

IA No. 71098/2021 - MODIFICATION

IA No. 92160/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Mr. Satish Kumar, Adv.
 Mr. Sanjay Kumar Visen, AOR
 Mr. Amit Sahni Adv.

Mr. Tushar Mehta, SG
 Mr. Ruchi Kohli, AAG
 Ms. Srishti Mishra, Adv.
 Dr. Monika Gusain, AOR

Mr. Colin Gonsalves, Sr. Adv.
 Ms. Anupradha Singh, Adv.
 Mr. Haider Ali, Adv.
 Mr. Satya Mitra, AOR

Mr. Sanjay Parikh, Sr. Adv.
 Ms. Srishti Agnihotri, AOR
 Ms. Tripti Poddar, Adv.
 Mr. Satwik Parikh, Adv.
 Ms. Sanjana Grace Thomas, Adv.

Mr. Arun Bhardwaj, Sr. Adv. (AAG)
 Mr. Samar Vijay Singh, AAG
 Mr. Gauraan Bhardwaj, Adv.
 Mr. Abhishek Sharma, Adv.
 Mr. Nikhil Bhardwaj, Adv.
 Mr. Piyush Gaur, Adv.
 Mr. Rahul Kumar Sharma, Adv.
 Mr. Vishwa Pal Singh, AOR
 Ms. Nandita Jha, Adv.
 Mr. Y. P. Singh, Adv.
 Dr. Monika Gusain, AOR

Ms. Aishwarya Bhati, ASG
 Mr. Gurmeet Singh Makker, AOR
 Mr. S. K. Singhania, Adv.
 Mr. Sumit Teterwal, Adv.
 Mr. Vanshdeep Dalmia, Adv.
 Mr. Chinmayee Chandra, Adv.
 Mr. Suchakshu Jain, Adv.

Mr. Jayant Kr. Sud, Sr. Adv. (ASG)
 Ms. Vimla Sinha, Adv.
 Mr. Kamendra Mishra, Adv.
 Mr. Vikas Bansal, Adv.
 Mr. Manish, Adv.
 Mr. Amrish Kumar, AOR

Mr. A.N.S. Nadkarni, Sr. Adv.
 Mr. Mohit D. Ram, AOR

Mr. Arun Bhardwaj, Sr. Adv.
 Mr. B.K. Satija, AAG
 Ms. Ruchi Kohli, AAG

Ms. Srishti Mishra, Adv.
Dr. Monika Gusain, AOR

Mr. Arijit Prasad, Sr. Adv.
Mr. Vikas Verma, Adv.
Ms. Sapna Verma, Adv.
Mr. Shafik Ahmed, Adv.
Mr. Rashid N. Azam, Adv.
Mr. Naseem Anwar, Adv.
Mr. Durgesh Gupta, Adv.
Mr. Vinod Kumar Goyal, Adv.
Mr. Mohd. Adi Alvi, Adv.
Mr. V. Elanchezhiyan, AOR

Mr. Arijit Prasad, Sr. Adv.
Mr. Ravindra Chaprana, Adv.
Mr. Tejaswi Kumar Pradhan, AOR

Mr. P.S. Patwalia, Sr. Adv.
Mr. Manoranjan Paikray, Adv.
Mr. Tejaswi Kumar Pradhan, AOR

Ms. Aishwarya Bhati, ASG
Mr. Sumit Teterwal, Adv.
Mr. S.K. Singhanian, Adv.
Mr. Vanshdeep Dalmia, Adv.
Ms. Chinmayee Chandra, Adv.
Mr. Gurmeet Singh Makker, AOR

Mr. Vedant Singh, AOR
Mr. Vinay Kumar Dubey, Adv.
Mr. Vivek Dubey, Adv.
Ms. Prajakta, Adv.
Mr. Vishisht Singh, Adv.
Mr. Prateek Tiwari, Adv.

Mr. Ram Ekbal Roy, Adv.
Mr. Birendra Pd. Singh, Adv.
Ms. Priyanka Das, Adv.
Mr. Jawaharlal, Adv.
Ms. Neha Das, Adv.
Mr. Binay Kumar Das, AOR

Mr. Mohit Paul, AOR
Mr. Kamal Gupta, Adv.
Ms. Sunaina Paul, Adv.

Mr. Ankit Swarup, AOR
Mr. Arunesh Grover, Adv.
Mr. Syed M. Ahmad, Adv.
Mr. Vijay Raj Singh Chouhan, Adv.

Mr. Kedar Nath Tripathy, AOR

Mr. Sibbo Sankar Mishra, AOR

Mr. Rajat Joseph, AOR

Mr. Smarhar Singh, AOR

Ms. Amiy Shukla, AOR

Ms. Ranjeeta Rohatgi, AOR

Ms. Manjeet Kirpal, AOR

Ms. Manju Jetley, AOR

Mr. Rajat Joseph, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A.No.91157/2021 and 101169/2021

As the directions sought in I.A.Nos.91157/2021 and 101169 filed in Special Leave Petition © Nos. 7220-7221/2017 are similar to the issues related to the batch of cases being C.A. No.10294/2013 and connected cases, hence, list these applications along with C.A. No.10294/2013 and connected cases on 04.10.2021, as prayed.

SLP(C) Nos.7220-7221/2017, W.P.© Nos.657/2021 and 788/2021

These matters pertain to issue of demolition action and related matters. Hence, need to proceed together.

In terms of order dated 14.09.2021, the

Faridabad Municipal Corporation (for short, 'the Corporation') has initiated the exercise of issuing provisional allotment letters to *prima facie* eligible applicants.

It is stated that in all 2391 applications have been received until 15.9.2021. Out of which, after processing the concerned applications, 892 applicants have been found to be *prima facie* eligible so far. The officials of the Corporation have contacted the concerned persons through telephone/mobiles and other means. Out of that, 302 persons reported to the office of the Corporation for collecting the provisional allotment letters.

Suffice it to observe that the modality suggested in the order dated 14.09.2021 is being rolled out by the Corporation in right earnest. For the time being, we will not make any further observation nor finally determine that issue.

Mr. Arun Bhardwaj, learned senior counsel appearing for the Corporation, has also informed us that the last dates for receiving applications and issuing final allotment letters have been realigned as follows:

The last date of receiving application is now fixed as 15.11.2021 and thereafter the

applications will be processed and draw of lots will be done on 02.12.2021 and in all probability the final allotment letters would be issued to the eligible candidates before 15.12.2021.

Let the aforesaid position be stated on affidavit.

Mr. Bhardwaj, learned counsel has also stated on instructions that after the provisional allotment letter is issued and the concerned person occupies the premises so allotted and points out any defect or some maintenance issues that will be attended to with utmost urgency as observed in order dated 14.9.2021.

We direct the Commissioner of Faridabad Municipal Corporation to submit a chart area-wise, disclosing the unauthorized structures standing on forest land which have not been demolished and with justification for non-demolition of unauthorized structures, before the next date of hearing.

The Corporation must proceed against every unauthorized structure(s) standing on forest land in terms of earlier orders.

In addition, the Corporation may also indicate the steps taken to remove the debris or process the same to make it environment friendly

and compliant.

List matters on 22nd October, 2021.

W.P.(C) No.592/2021, 759/2021 and 1023/2021

These matters will proceed together hereafter as separate cases dealing with the challenge to rehabilitation policy/scheme.

Learned counsel for the petitioner(s) submitted that an immediate order is essential before the verification process is being taken forward.

According to the petitioner(s), in addition to the documents referred to in Clause 3(e) defining the eligibility criteria, the person concerned/applicant may be permitted to establish his/her identity and the fact that he/she was occupant of the premises which has been demolished being unauthorized structure standing on forest land, by way of giving self certificate/affidavit as proof of income and other documents referred to as proof of address in the Pradhan Mantri Awas Yojana Scheme, 2015 including in other central schemes such as at page 14 of the Additional Documents being I.A. No.118212/2021 in W.P.© No.1023/2021 and not limited to Voters' list,

Pehachan Patra and electric connection Bill.

Mr. Arun Bhardwaj, learned senior counsel appearing for the Corporation, prays for time to take instructions in this regard.

List these matters on 27th September, 2021.

C.A. Nos.10294/2013, 11000/2013, 8173/2016, 8454/2014, W.P.(C) Nos. 1008/2021 and 1031/2021

These matters involve issue regarding forest and non-forest land in reference to interplay between provisions of the Punjab Land Preservation Act, 1900; Forest Conservation Act, 1980 and the land which forms part of development plan under the Faridabad Complex (Regulation and Development), Act 1971.

List these matters on 4th October, 2021.

In the meantime, the appellants/petitioners to serve advance copy of the appeal/petition paper-books on the standing counsel for the concerned authorities/State of Haryana/Union of India.

The respondents in the concerned appeal(s)/petition(s) may file separate or common reply affidavit, as may be advised.

If common reply affidavit is filed by the State, the same be served on the counsel appearing for the opposite sides in the connected matters for their record.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

ANNEXURE A/3

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
Office of Jt. Director General of Foreign Trade
6/7, B.K. Roy Courts, Asaf Ali Road, New Delhi-110002

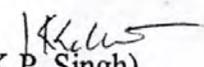
CERTIFICATE OF IMPORTER-EXPORTER CODE (IEC)

32602
21/10

1. Name MAHARISHI AYURVEDA CORP LTD
2. Address A-14, MOHAN CO-OP INDUL. ESTAE,
MATHURA ROAD,
NEW DELHI , 110044
3. Address of the Branch/Div./
Units if any 1) Branch Code : 1
FARIDABAD

2) Branch Code : 2
NEW DELHI
4. PAN AAACM4169K
5. IEC Number 0588086410
6. Date of Issue 23.06.1988

Place : New Delhi
Date : 05.04.2000


(K.P. Singh)
Foreign Trade Development Officer

Issued from File No. 05/04/130/08641/AM89/ dated 01.04.1988

Note : In case of any change in the Name/Address or Constitution of IEC holder, the IEC holder shall cease to be eligible to Import or Export against the IEC after expiry of 60 days from the date of such a change unless in the meantime, the consequential changes are effected in the IEC by the concerned Licensing Authority



From

Licensing Authority cum
Director of Ayurveda, Haryana,
Ayurvedic Department, Haryana.

REGISTERED.

To

M/s Maharishi Ayurved Corporation Limited.,

Green Field Colony, P.O.:- Amar Nagar,

District:- Faridabad (Haryana).

No:- 45/ - /SSD-2/AY/HR/99/ 11821

Dated, Chandigarh the 10-6-99

Subject:- Permission of manufacturing of additional items under
the Licence No:- 4ISM(HR) Seven Patent formulas approved.

Reference your letter No:- MACL:FAC:576/99/2000

Dated 13/29-4-1999 on the subject noted above.

You are hereby permitted to manufacture the enclosed
list of items under Licence No:- 4-ISM(HR)
subject to the following conditions:-

- 1) That no new items shall be manufactured by you,
without prior approval of this office.
- 2) You should maintain a complete record of
manufacture, analysis and sale.

B. S. Rao
Licensing Authority and
Director of Ayurveda, Haryana,
Haryana, Chandigarh.

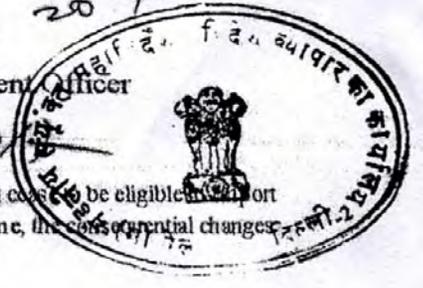
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
Office of Jt. Director General of Foreign Trade
6/7, B.K. Roy Courts, Asaf Ali Road, New Delhi-110002

CERTIFICATE OF IMPORTER-EXPORTER CODE (IEC)

- 1. Name **AGE OF ENLIGHTENMENT PUBLICATIONS**
- 2. Address **A-14, MOHAN COOPERATIVE INDUSTRIAL ESTATE, MATHURA ROAD, NEW DELHI 110044**
- 3. Address of the Branch/Div./ Units if any **1) Branch Code : 1 GREEN FIELDS COLONY, P.O. AMAR NAGAR DIST. FARIDABAD, HARYANA 121003**
- 4. PAN **AARPS7539R**
- 5. IEC Number **0594074461**
- 6. Date of Issue **13.03.1995**

Office : New Delhi
Date : 20.10.2000

(Signature)
(Harpal Singh)
Foreign Trade Development Officer



Issued from File No. 05/04/130/07856/AM95/ dated 13.03.1995

Note : In case of any change in the Name/Address or Constitution of IEC holder, the IEC holder shall cease to be eligible for Import or Export against the IEC after expiry of 60 days from the date of such a change unless in the meantime, the consequential changes are effected in the IEC by the concerned Licensing Authority

1583
25/12/00

FORM NO. 4

(Prescribed under Rule 8)

LICENCE TO WORK A FACTORY

Registration No. FBD/M-238/13140

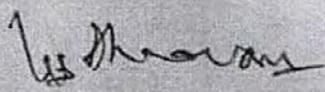
Fee Rs. 8000/-

Serial No. 5482

Licence is hereby granted to Shri Manoj srivastava, Occupier,
of M/s Maharishi Ayurveda Corporation Limited, Green
Fields Colony, P.O. Amar Nagar, Faridabad.

valid only for the premises described overleaf for
use as a factory employing not more than 500
persons on any one day during the year and using
motive power not exceeding 1000 H.P., subject
to the provisions of the Factories Act, 1948, and
the Rules made thereunder.

This licence shall remain in force till the
31st day of December, ~~19~~ 2001


(K. S. Sheoran)
Dy. Director Indl. Safety & Health
for Chief Inspector of Factories,
Haryana



FORM 26-E

(See rule 155-A)

**Certificate for renewal of License to manufacture for sale
of Ayurvedic/ Unani or Siddha Drugs.**

Certified that License No. 04-ISM-(HR) granted on 16.09.2002 to M/s Maharishi Ayurveda Products Pvt. Ltd. for the manufacture of Ayurvedic/Unani/Siddha drugs at premises situated at Green Fields Colony, Distt. Faridabad has been renewed from 01-01-2012 to 31.12.2016.

Name of the Technical Staff:-

1. Dr. Bala Parsad, B.A.M.S.
2. Sh. Rama Kant Tiwari, Ayurveda Ratna
3. Sh. Suman Parkash, B. Sc.
4. Mrs. Kamna Saxena, M.Sc.

Dated, Panchkula.
14-03-2012.

D. Yash
Director -cum-Licensing Authority
Directorate of AYUSH Haryana.
3/1/12

Registered

47
ANNEXURE/6

From

Deputy Director-Cum-Licensing Authority
Directorate of AYUSH, Haryana,
Panchkula.

To

M/s. Maharishi Ayurveda Products Pvt. Ltd.,
Green Fields Colony, Faridabad, (Haryana)

Mem No 45/202/Drug-I/AY/HR/2011/
Dated, Panchkula, the

3687
24/2/11

Subject:- Permission of manufacturing of under the License No. 04-ISM-(HR),
07 Animals Patent/Prop. Ayurvedic Formulations Approved.

With reference to your letter No. 407 dated 02-02-2011 on the subject
noted above.

2. You are hereby permitted to manufacture the enclosed list of items under
License No. 04-ISM-(HR) subject to the following conditions:-

- i) That no new items shall be manufactured by you without prior
approval of this office.
- ii) You should maintain a complete record of manufacture, analysis and
sale.

Enclosed,
07 Animals Patent Ayurvedic
Formulations.

Devyash
Deputy Director-Cum-Licensing Authority
Directorate of AYUSH, Haryana.

Raj

48
ANNERVE A/7
(6044)

DAKSHIN HARYANA BIJLI VITRAN NIGAM LTD.
(Bill for H.T. Industrial consumers)

Bill Gen. On 18/12/2009 at 10:00
FORM R.O. 3-B **DECEMBER, 2007**

Code : F23
Unit no. : LSB-1 Name of Consumer : M/S MAHARISHI AYURVEDIC
Meter serial no : HRB15130 Address : ANANGPUR GREEN FIELD FARIDABAD
Office of Issue : MATHURA ROAD S/D FARIDABAD Issue date : 20/12/2009
Reading date : 18/12/2009
Month(s) : 1
Pressure of Supply: 11.000KV Monthly Min. Charges :Rs. 80000.00
Sanctioned Load KW: 448.475 Power factor : 0.82
Contract demand : 400 KVA Recorded Max. Demand : 266.400 KVA
Nature of Ind. : GENERAL Location of Ind. : Within Municipal limits

ENERGY METER READING :-

	NEW	OLD	WF	CONSUMPTION	NO	EXPORT CONS.	NET CONSUMPTION
In KWH	171470.000	167360.000	4.000	15640.000	0.000	0.000	15640.000
In KVAH	208646.000	203866.000		19040.000	0.000	0.000	19040.000

Sl. No.	PARTICULARS	3	DETAILS	3	AMOUNT	3	3	3	NET	
F01	ENERGY CHARGES	3	15640.000 units C409P3	3	63968.003	TOO SLOTS	CURRENT	7191.000	628.000	672.000
F02	FUEL SURCHARGE	3	C 46 P	3	7194.003	05:30PM-08:00PM	3029.000	2772.000	308.000	58.000
F03	PEAK LOAD CHARGES	3	0.00 Units C200 P3	3	0.003	06:00PM-06:30PM	3020.000	2988.000	32.000	32.000
F04	T.SURCHARGE	3		3	0.003	06:30PM-07:00PM	3073.000	3088.000	308.000	32.000
F05	REBATE FOR HIGH. VOLT.	3		3	0.003	07:00PM-07:00PM	11728.000	11408.000	320.000	32.000
F06	ADD (1 to 5)/MMC [A]	3	MMC If 1 to 5 < MMC	3	80000.003	09:00PM-10:00PM	8502.000	8302.000	200.000	32.000
F07	P.F. SURCHARGE/REBATE	3	1 to 5	3	5693.003	GENERAL HOURS	130726.000	133226.000	3204.000	32.000
F08	STEEL FURN. SURCHARGE	3	C15P	3	0.003	NOTICES				
F09	CONT. DEMAND SURCHARGE	3	25% of [6+7+8] for exc.CD.	3	0.003					
F10	ADD [A]+7+8+9	3		3	85693.003					
F11	METER SERVICE CHARGES	3		3	1590.003					
F12	LINE SERVICE CHARGES	3		3	0.003					
F13	ELECTRICITY DUTY	3	C 10P	3	1564.003					
F14	MUNICIPAL TAX	3	C 05P	3	782.003					
F15	SUNDRY CHARGES/ALLOWN.	3		3	0.003					
F16	ARREARS	3		3	0.003					
F17	AMT. STOPPED BY COURT	3	Not added in the bill	3	97285.003					
F18	AVERAGE ADJUSTMENT	3		3	0.003					
F19	NET AMOUNT (11 TO 18)	3	Payable By Due Date	3	89629.003					
F20	2% SURCHARGE ON S.O.P.	3	For Late Payment	3	1746.003					
F21	GROSS AMOUNT	3	Payable After Due Date	3	91375.003					

109629-00
1869/14
2804
189718
Signature of S.D.O.
P. B. ...

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D.H.B.V.N.LTD. RECEIPT STUB

OFFICE: MATHURA ROAD S/D FARIDABAD
NAME OF CONSUMER : M/S MAHARISHI AYURVEDIC CCR BOOK NO. : PAGE NO. :
ACCOUNT NO. : LSB-1 DECEMBER 2007 RD-4 NO. :

METER SERIAL NO. : HRB15130
AMOUNT RECEIVED (In Figures) : 109629
AMOUNT PAYABLE BY DUE DATE : 89629.00 (In Words) :
AMOUNT PAYABLE AFTER DUE DATE : 91375.00 PAID BY CASH/CHEQUE NO. & DATE :

Signature

DATE : CUSTOMER'S SIGNATURE :

उत्तरा / दक्षिण हरियाणा बिजली निगम लिमिटेड

फार्म आर. ओ. 3 अ Form R. O. 3 (a)

उपभोक्ता का बिल CONSUMER' BILL

घाणिय सप्लाई के लिए For Industrial Supply

इस बिल के सम्बन्ध में पत्र व्यवहार करते समय कृपया लेखा संख्या लिखिये।

In all communication regarding this bill please state you Account No.

(जैसा कि नीचे दिया गया है) (As given below)

(इस बिल की अदायगी से सम्बन्धित हिदायतें कृपया पृष्ठ के दूसरी ओर देखिये।)

The Instruction with regard to the payment of the bill please see overleaf.

बिजली सप्लाई में रुकावट पैदा हो जाने पर शिकायत आदि करने के लिए.....पर फोन कीजिए।
In Case of any complaint regarding interruption of supply please ring up Telephone No.

Book No.

(महत्वपूर्ण नोटिस)

आपसे यह प्रार्थना है कि आप इस बिल की अदायगी बिल में दी हुई देय तिथि तक कर दें, ऐसा न होने पर इसे भारतीय बिजली अधिनियम 1910 की 24 के अधीन नोटिस समझना चाहिए और आपका कनेक्शन निगम के दावा करके इस बिल में दिए हुए प्रभार वसूल करने के अधिकार पर प्रभाव डाले बिना कोई नोटिस दिये बगैर इसमें वर्णित देय तिथि के 7 दिनों के परचात काट दिया जाएगा और तब तक दोबारा नहीं लगाया जायेगा जब तक कि इस बिल में दी हुई रकम और निगम के प्रभारों अनुरोध के अनुसार बिजली के काटने और लगाने पर निगम द्वारा किया गया खर्च निगम को नहीं दे दिया जाता इसके बाद के बिलों में लिखे प्रभारों में से किसी प्रभार या उसके किसी भाग में शामिल होते हुए भी यह नोटिस वैध रहेगा।

(IMPORTANT NOTICE)

YOU ARE REQUESTED TO MAKE THE PAYMENT OF THE BILL BY THE DUE DATE SHOWN IN THE BILL FAILING WHICH THIS SHOULD BE DEEMED TO BE A NOTICE UNDER SECTION 24 OF THE INDIAN ELECTRICITY ACT 1910 AND THE SUPPLY TO YOUR PREMISES SHALL WITHOUT PREJUDICE TO THE RIGHT OF THE NIGAM TO RECOVER SUCH CHARGES AS SHOWN IN THIS BILL BY SUIT BE DISCONNECTED AFTER 7 DAYS OF THE DUE DATE MENTIONED HEREIN WITHOUT ANY FURTHER NOTICE AND SHALL BE RECONNECTED UNLESS AND UNTILL THE AMOUNT SHOWN IN THIS BILL TOGETHER WITH ANY EXPENSES INCURRED BY THE NIGAM IN CUTTING OF AND RECONNECTING THE SUPPLY IN ACCORDANCE WITH NIGAM'S SCHEDULE OF THE CHARGES IS PAID TO THE NIGAM. THE NOTICE WILL REMAIN VALID NOT WITHSTANDING THE INCLUSION OF ANY PART OF THE BILL MENTIONED CHARGES IN THE SUBSEQUENT BILLS.

प्राप्त करने वाला कार्यालय

बिल जारी करने की तिथि Date of Issue Bill: 16/9/94

Office of Issue

मीटर नं० Meter No.

लेखा नं० Account No. LSR-1

पठन तिथि Date of Reading

मीटर पठन Meter Reading

उपभोक्ता का नाम और पता Name & Address of Consumers: Mahanadi Ayurved

नयी / New PL

Name & Address of Consumers

पुरानी / Old PL

खर्च हुये बिल में दिये यूनिट/Units consumed and billed

व्यौरा PARTICULARS	खण्ड (क) COL 'A'		खण्ड (ख) COL 'B'		खाना (ग)		खाना (घ)	
	सप्लाई और अन्य प्रभार Supply & Other Charges		बिजली शुल्क Electricity Charges		Col 'C' Municipal Tax		Col 'D'	
	₹ Rs.	P.P.	₹ Rs.	P.P.	₹ Rs.	P.P.	₹ Rs.	P.P.
1. पिछले मास का बकाया, यदि कोई है। 1. Balance from previous month if any	926979							
2. पैसे की ऊपर दिया गया है, कटौती करने के परचात उपयुक्त हुई बिजली पर खर्च 2. Charges against consumption as shown above after allowing rebate.	1,09,000							
3. खर्च का विवरण (क) सर्विस लाईन के लिए (ख) मीटर के खर्च 3. Service Charges (a) For Service Line (b) For meters								
4. फुटकर खर्च (क) नाम (ख) मत्वा 4. Sundry Charges (a) Debt (b) Allowance								
5. नियत तिथि का देय कुल रकम 5. Total amount payable due date.								
6. नियत तिथि तक अदायगी न किये जाने की अवस्था में घटाई गई कुल रकम 6. Add rebate in case of non-payment by the due date	326979							
7. नियत तिथि के परचात देय रकम 7. Amount payable after the due date	331883							

NOTE: Payment of Rs. 2000/- and above will be accepted through Cash/Cheque/Bank Draft/Pay Order.

2000 या अधिक की राशि स्थानीय बैंक/ड्राफ्ट/पे-आर्डर द्वारा भुगतान की जायेगी।

(क) अदायगी के लिए नियत तिथि

(ख) नकद

(ग) बैंक ड्राफ्ट

Due date for Payment

(घ) by Cash

(ङ) by Cheque

उपमण्डल अधिकारी/राजस्व अधिकारी

G.D.O./Revenue Accountant

व्यौरा PARTICULARS	खण्ड (क) COL 'A'		खण्ड (ख) COL 'B'		खाना (ग)		खाना (घ)	
	सप्लाई और अन्य प्रभार Supply & Other Charges		बिजली शुल्क Electricity Charges		Col 'C' Municipal Tax		Col 'D'	
	₹ Rs.	P.P.	₹ Rs.	P.P.	₹ Rs.	P.P.	₹ Rs.	P.P.
1. पिछले मास का बकाया, यदि कोई है। 1. Balance from previous month if any	926979							
2. पैसे की ऊपर दिया गया है, कटौती करने के परचात उपयुक्त हुई बिजली पर खर्च 2. Charges against consumption as shown above after allowing rebate.	1,09,000							
3. खर्च का विवरण (क) सर्विस लाईन के लिए (ख) मीटर के खर्च 3. Service Charges (a) For Service Line (b) For meters								
4. फुटकर खर्च (क) नाम (ख) मत्वा 4. Sundry Charges (a) Debt (b) Allowance								
5. नियत तिथि का देय कुल रकम 5. Total amount payable due date.								
6. नियत तिथि तक अदायगी न किये जाने की अवस्था में घटाई गई कुल रकम 6. Add rebate in case of non-payment by the due date	326979							
7. नियत तिथि के परचात देय रकम 7. Amount payable after the due date	331883							

HIN HARYANA BIJLI VITRAN NIGAM LTD.

(Bill for H.T. Industrial consumers)

Bill Gen. On :21/08/2009 at 18:30

FORM R.O. 3-B

AUGUST, 2009

Due date of payment by Draft : 26/08/2009

Due date of payment by Cheque: 26/08/2009

Name of Consumer : **M/S MAHARISHI AYURVEDIC**
 Address : **ANANGPUR GREEN FIELD FARIDABAD**
IRA ROAD S/D FARIDABAD
 Monthly Min. Charges :Rs. **80000.00**
 Power factor : **0.85**
 Recorded Max.Demand : **266.400 KVA**
 Location of Ind. : **Within Municipal limits**

Issue date : 21/08/2009
 Reading date: 19/08/2009
 Month(s) : 1

DL	WF	CONSUMPTION	WCD	EXPORT CONS.	NET CONSUMPTION
1.000	4.000	17168.000	0.000	0.000	17168.000
1.000		20216.000	0.000	0.000	20216.000

DETAILED CONSUMPTION DATA

3 DETAILS 3 AMOUNT 3

DETAILED CONSUMPTION DATA

3	17168.000 units	0409P3	70217.003	TDD SLOTS	CURRENT	PREVIOUS	NET	
3		0 46, P	3	7897.003	05:30PM-08:00AM	5965.000	5831.000	114.000
3	0.00 Units	0200 P3	3	0.003	05:30PM-06:00PM	2872.000	2768.000	104.000
3			3	0.003	06:00PM-06:30PM	2866.000	2748.000	118.000
3			3	0.003	06:30PM-07:00PM	2911.000	2818.000	93.000
3	MMC If 1 to 5 < MMC		3	80000.003	07:00PM-09:00PM	11031.000	10811.000	220.000
3	1 to 5		3	3906.003	09:00PM-10:00PM	5173.000	5088.000	85.000
3	015P		3	0.003	GENERAL HOURS:	127696.000	124139.000	3557.000
3	25% off 16+7+83 for exc. CD.		3	0.003	NOTICE:			
3			3	83906.003	If the amount of the bill is not			
3			3	1590.003	Paid within a week of due date			
3			3	0.003	mentioned for payment, the connection			
3	0 10P		3	1717.003	shall be disconnected under Indian			
3	0 05RONG. BANK		3	858.003	Electricity ACT 1910 clause 24(1)			
3	Kalshah Bldg., K.G. Marg, ND		3		without further intimation.			
3			3	0.003				
3			3	0.003				
3	Not added in the bill		3	140.003				
3	Payable By		3	88071.003				
3	For Late Payment		3	1718.003				
3	Payable After Due Date		3	89781.003				

05RONG. BANK
 Kalshah Bldg., K.G. Marg, ND

CHEQUE RECEIVED

223625-
 3354-
 26/8/09
 Jiv-138
 26/8/09

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DAKSHIN HARYANA BIJLI VITRAN NIGAM LTD.

(Bill for H.T. Industrial consumers)

Bill Gen. On 24/07/2009 at

FORM R.O. 3-B

JULY, 2007

Due date of payment by Draft : 30/

Due date of payment by Cheque: 30/

Office Code : F23

Account no. : LSB-1

Name of Consumer :

M/S MAHARISHI AYURVEDIC

Meter serial no. :

HRF13130

Address :

ANANGPUR GREEN FIELD
FARIDABAD

Date of Issue : MATHURA ROAD S/D FARIDABAD

Issue date : 23/07/

Reading date: 21/07/

Month(s) : 1

Capacity of Supply: 11.000KV -
Connected Load KW: 440.475
Contract Demand : 400 KVA
Nature of Ind. : GENERAL

Monthly Min. Charges :Rs. 80000.00
Power factor : 0.85
Recorded Max.Demand : 266.400 KVA
Location of Ind. : Within Municipal limits

ENERGY METER READING :-

	NEW	OLD	MF	CONSUMPTION	NET EXPORT CONS.	NET CONSUMPTION
KWH	154225.000	150267.000	4.000	15832.000	0.000	15832.000
KVAH	18720.000	18267.000		18572.000	0.000	18572.000

NO	PARTICULARS	3	DETAILS	3	AMOUNT	3			
1	ENERGY CHARGES	3	15832.000 units @409P3	3	64753.003	3	TOD SLOTS	CURRENT	PREVIOUS
2	FUEL SURCHARGE	3	@ 46 P	3	+ 7283.003	3	05:30AM-08:00AM	5831.000	5730.000
3	PEAK LOAD CHARGES	3	0.00 Units @200 P3	3	0.003	3	05:30PM-06:00PM	2746.000	2700.000
4	L.T. BURCHARGE	3		3	0.003	3	06:00PM-06:30PM	2746.000	2691.000
5	REBATE FOR HIGH. VOLT.	3		3	0.003	3	06:30PM-07:00PM	2818.000	2756.000
6	ADD (1 to 5) @1% IA3	3	MMC If 1 to 5 < MMC	3	80000.003	3	07:00PM-09:00PM	10811.000	10665.000
7	P.F. SURCHARGE/REBATE	3	1 to 5	3	+ 3602.003	3	09:00PM-10:00PM	3088.000	3010.000
8	STEEL FURN. BURCHARGE	3	@15P	3	0.003	3	GENERAL HOURS:	124139.000	120714.000
9	DMT. DEMAND SURCHARGE	3	25% of(6+7+8) for exc.CD.	3	0.003	3	NOTICE:		
10	ADD (A)+7+8+9	3		3	83602.003	3	If the amount of the bill is not		
11	MT. SERVICE CHARGES	3		3	1590.003	3	Paid within a week of due date		
12	LINE SERVICE CHARGES	3		3	0.003	3	mentioned for payment, the connectic		
13	ELECTRICITY DUTY	3	@ 10P	3	15832.003	3	is disconnected under India		
14	MUNICIPAL TAX	3	@ 05P	3	791.600	3	ACT 1910 clause 24(1		
15		3		3		3	without further intimation.		
16	BOUNDRY CHARGES/ALLOWN.	3		3		3			
17	TARREARS	3		3		3			
18	AMT. STOPPED BY COURT	3	Not added in the bill	3		3			
19	AVERAGE ADJUSTMENT	3		3		3			
20	NET AMOUNT (11 TO 18)	3	Payable By Due Date	3	87587.003	3			
21	12% SURCHARGE ON S.O.P.	3	For Late Payment	3	1701.003	3			
22	GROSS AMOUNT	3	Payable After Due Date	3	89271.003	3			

HDBVNL LTD.
Kalkaji, New Delhi
CHEQUE RECEIVED
89271.003
31/07/09

Sub Divisional Officer 'Op'
Mathura Road, S/Divn.
DHBVNL Faridabad,

RECEIPT STUB
FARIDABAD JULY, 2007
PAGE NO. : RD-4 NO. :

Original Bill Received

Katkar
19/6/09

DAKSHIN HARYANA BIJLI VITRAN NIGAM LTD.

(Bill for H.T. Industrial consumers)

Bill Gen. On : 20/06/2009 at

FORM B.O. 3-B

JUNE, 2009

Due date of payment by Draft : 27/06

Due date of payment by Cheque : 27/06

Code : F23
Bill no. : LSB-1
Name of Consumer : M/S MAHARISHI AYURVEDIC
Serial no. : HRB15130
Address : ANANGPUR GREEN FIELD FARIDABAD
Place of Issue : MATHURA ROAD S/D FARIDABAD

Issue date : 20/06/09
Reading date : 16/06/09
Month(s) : 1

Capacity of Supply : 11.000KV
Contracted Load KW : 448.475
Contract demand : 400 KVA
Nature of Ind. : GENERAL
Monthly Min. Charges (Rs.) : 80000.00
Power factor : 0.85
Recorded Max. Demand : 264.400 KVA
Location of Ind. : Within Municipal limits

METER READING :-

REV	OLD	W	CONSUMPTION	REV	EXPORT CONS.	NET CONSUMPTION
KWH 150267.000	144893.000	4.000	21496.000	0.000	0.000	21496.000
KVA 182207.000	176268.000		25356.000	0.000	0.000	25356.000

DETAILS

AMOUNT

DESCRIPTION	AMOUNT	PREVIOUS
ENERGY CHARGES	21496.000 units @409P3	27919.003
FUEL SURCHARGE	@ 46 P	9638.003
PEAK LOAD CHARGES	0.00 Units @200 P3	0.003
RELT. SURCHARGE		0.003
REBATE FOR HIGH. VOLT.		0.003
REBATE (1 to 5)/MHC [A]	MHC 14 1 to 5 < MHC	97807.003
RF.F. SURCHARGE/REBATE	3 1 to 5	4890.003
STEEL FURN. SURCHARGE	@15P	0.003
DEMAND SURCHARGE	25% @14+7+83	0.003

102677.003 If the amount of the bill
 1790.003 Paid within a week of due
 0.003 mentioned for payment, the conr
 2150.003 shall be disconnected under
 1075.003 Electricity ACT 1910 rised
 without further intination.

NET AMOUNT (11 TO 16) Payable By Due Date : 107512.003
 0.37% SURCHARGE ON S.D.P. For Late Payment : 2065.003
 GROSS AMOUNT Payable After Due Date : 109577.003

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33/06/09

D.H.B.V.N.LTD. RECEIPT STUB

NAME OF CONSUMER : M/S MAHARISHI AYURVEDIC OFFICE: MATHURA ROAD S/D FARIDABAD JUNE, 2
METER NO. : LSB-1 CCR BOOK NO. : PAGE NO. : RD-4 NO.

METER SERIAL NO. : HRB15130 AMOUNT RECEIVED (In Figures) :
AMOUNT PAYABLE BY DUE DATE : 107512.00 (In Words) :
AMOUNT PAYABLE AFTER DUE DATE : 109598.00 PAID BY CASH/CHEQUE NO & DATE :

22/6/09

DATE : CASHIER'S SIGN

AKSHIN HARYANA BIJLI VITRAN NIGAM LTD.

(Bill for H.T. Industrial consumers)

Bill Gen. On : 20/06/2009 at 16:30

FORM R.O. 3/B

JUNE, 2009

Due date of payment by Draft : 27/06/2009

Due date of payment by Cheque : 27/06/2009

Code : F23
Code : LSB-1 Name of Consumer : M/S MAHARISHI AYURVEDIC

No. : HRB15130 Address : ANANGPUR GREEN FIELD
FARIDABAD

Loc. : MATHURA ROAD S/D FARIDABAD

Issue date : 20/06/2009

Reading date : 18/06/2009

Supply : 11.000KV Monthly Min. Charges : Rs. 50000.00
Old KV : 448.475 Power factor : 0.85
New KV : 400 KVA Recorded Max. Demand : 266.400 KVA
Type : GENERAL Location of Ind. : Within Municipal limits

Month(s) : 1

IR READING :-

NEW	OLD	MF	CONSUMPTION	NET EXPORT CONS.	NET CONSUMPTION
150	144893.000	4.000	21496.000	0.000	21496.000
152	176268.000		25356.000	0.000	25356.000

CHARGES & DETAILS & AMOUNT

CHARGES	DETAILS	AMOUNT	TOD SLOTS	CURRENT	PREVIOUS	NET
CHARGE	21496.000 units @409P	87919.003	05:30AM-08:00AM	5730.000	3370.000	140.000
CHARGE	0.45 P	9888.003	05:30PM-06:00PM	2700.000	2610.000	90.000
CHARGE	0.00 Units @200 P	0.003	06:00PM-06:30PM	2691.000	2588.000	103.000
CHARGE		0.003	06:30PM-07:00PM	2736.000	2641.000	115.000
CHARGE	MNC If 1 to 5 < MNC	97807.003	07:00PM-09:00PM	10665.000	10309.000	356.000
CHARGE/REBATE	1 to 5	4890.003	09:00PM-10:00PM	3010.000	4842.000	168.000
CHARGE	0.15P	0.003	GENERAL HOURS	120714.000	116311.000	4403.000
CHARGE	25% of Late Fee for Excess Demand	0.003	NOTICE:			
CHARGE		102697.003	If the amount of the bill is not			
CHARGE		1590.003	Paid within a week of due date			
CHARGE		0.003	mentioned for payment, the connection			
CHARGE	0.10P	2150.003	shall be disconnected under Indian			
CHARGE	0.05P	1075.003	Electricity ACT 1910 clause 24(1)			
CHARGE			without further intimation.			
CHARGE		0.003				
CHARGE		0.003				
CHARGE	Not added in the bill	0.003				
CHARGE		0.003				
CHARGE	Payable By Due Date	107512.003				
CHARGE	For Late Payment	2086.003				
CHARGE	Payable After Due Date	109598.003				

SIGNATURE OF S.D.O.

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D.H.B.V.N.LTD. RECEIPT STUB

OFFICE: MATHURA ROAD S/D FARIDABAD

JUNE, 2009
RO-4 NO.:

CUSTOMER : M/S MAHARISHI AYURVEDIC
Code : LSB-1

CCR BOOK NO. : PAGE NO. :

No. : HRB15130

AMOUNT RECEIVED (In Figures) :

PAID BY DUE DATE : 107512.00

(In Words) :

PAID AFTER DUE DATE : 109598.00

PAID BY CASH/CHEQUE NO & DATE:

DATE :

CASHIER'S SIGNATURE

(Handwritten signature)

DAKSHIN HARYANA BIJLI VITRAN NIGAM LTD.

(Bill for H.T. Industrial consumers)

Bill Gen. On : 23/05/2009 at 10:27

FORM R.D. 3-B

MAY, 2009

Due date of payment by Draft : 29/05/2009

Due date of payment by Cheque : 29/05/2009

Sl. No. : F23
 Name of Consumer : M/S MAHARISHI AYURVEDIC

Serial no : HRB15130
 Address : ANANGPUR GREEN FIELD FARIDABAD

Place of Issue : MATHURA ROAD S/D FARIDABAD

Issue date : 22/05/2009

Reading date : 20/05/2009

Month(s) : 1

Pressure of Supply: 11.000KV
 Sanctioned Load KW: 448.475
 Contract demand : 400 KVA
 Nature of Ind. : GENERAL
 Monthly Min. Charges : Rs. 80000.00
 Power factor : 0.85
 Recorded Max. Demand : 266.400 KVA
 Location of Ind. : Within Municipal limits

ENERGY METER READING :-

	NEW	OLD	WF CONSUMPTION	NET EXPORT	CONG.	NET CONSUMPTION
In KWH	144873.000	137324.000	4.000	22136.000	0.000	22156.000
In KVAH	176268.000	167715.000		26212.000	0.000	26212.000

DETAILS PARTICULARS

DETAILS	AMOUNT	CURRENT	PREVIOUS	NET
301 ENERGY CHARGES	22156.000 units @ 409 P	90618.000	9431.000	159.000
302 FUEL SURCHARGE	@ 46 P	10192.000	2201.000	109.000
303 PEAK LOAD CHARGES	0.00 Units @ 200 P	0.000	2473.000	113.000
304 T. SURCHARGE		0.000	2641.000	118.000
305 REBATE FOR HIGH. VOLT.		0.000	18309.000	371.000
306 ADD (1 to 5)/MMC [A]	MMC If 1 to 5 < MMC	100810.000	9728.000	178.000
307 P.F. SURCHARGE/REBATE	1 to 5	5041.000	4664.000	492.000
308 STEEL FURN. SURCHARGE	@ 15P	0.000	116311.000	492.000
309 SCANT. DEMAND BURCHARGE	25% of [6+7+8] for SMC. CD.	0.000		
310 ADD [A]+7+8+9		105851.000		
311 METER SERVICE CHARGES		1590.000		
312 LINE SERVICE CHARGES		0.000		
313 ELECTRICITY DUTY	@ 10P	2216.000		
314 MUNICIPAL TAX	@ 05P	1108.000		
315 SUNDRY CHARGES/ALLOWN.		6442.000		
316 ARREARS		0.000		
317 AMT. STOPPED BY COURT	Not added in the bill.	0.000		
318 AVERAGE ADJUSTMENT		0.000		
319 NET AMOUNT (11 TO 18)	Payable By Due Date	110783.000		
320 SXX SURCHARGE ON S.O.P.	For Late Payment	2149.000		
321 GROSS AMOUNT	Payable After Due Date	112914.000		

NOTICE: If the amount of the bill is not paid within a week of due date mentioned for payment, the connection shall be disconnected under Indian Electricity ACT 1910 clause 24(1) without further intimation.

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D.H.B.V.N.LTD. RECEIPT STUB

OFFICE: MATHURA ROAD S/D FARIDABAD

MAY, 2007

NAME OF CONSUMER : M/S MAHARISHI AYURVEDIC
 ACCOUNT NO. : LSB-1

CCR BOOK NO. :

PAGE NO. :

RO-4 NO. :

METER SERIAL NO. : HRB15130

AMOUNT RECEIVED (In Figures) :

AMOUNT PAYABLE BY DUE DATE : 110783.00

(In Words) :

AMOUNT PAYABLE AFTER DUE DATE : 112914.00

PAID BY CASH/CHEQUE NO & DATE:

[Signature]
 119439

DATE :

CASHIER'S SIGNATURE

DAKSHIN HARYANA BIJLI VITRAN NIGAM LTD.

(Bill for H.T. Industrial consumers)

Bill Gen. On : 11/10/2010 at 15:49

FORM R.O. 3-B

OCTOBER, 2010

Due date of payment by Draft : 18/10/2010

Due date of payment by Cheque: 18/10/2010

Office Code : F23
Account no. : LSB-1 Name of Consumer : M/S MAHARISHI AYURVEDIC

Meter serial no : HRN15130 Address : ANANGPUR GREEN FIELD FARIDABAD

Office of Issue : MATHURA ROAD S/D FARIDABAD Issue date : 10/10/2010

Pressure of Supply: 11.000KV Monthly Min. Charges : Rs. 80000.00 Reading date: 08/10/2010

Sanctioned Load KW: 448.475 Power factor : 0.79 Month(s) : 1

Contract demand : 400 KVA Recorded Max. Demand : 266.400 KVA

Nature of Ind. : GENERAL Location of Ind. : Within Municipal limits

ENERGY METER READING :-

Table with columns: NEW, OLD, MF, CONSUMPTION, MCD, EXPORT CONS., NET CONSUMPTION. Rows for In KWH and In KV AH.

1800

7200

Main bill table with columns: S.No, PARTICULARS, UNIT, DETAILS, UNIT, AMOUNT, CURRENT, PREVIOUS, NET. Includes items like ENERGY CHARGES, FUEL SURCHARGE, PEAK LOAD CHARGES, etc.

510 4) 8176

510 2) 696

(A) 7200

Handwritten signature and number 113568

115271

CITIZEN Forum

DAKSHIN HARYANA BIJLI VITRAN NIGAM LTD.

(Bill for H.T. Industrial consumers)

Bill Gen. On : 15/11/2010 at 17:23

FORM R.O. 3-B

NOVEMBER, 2000

Due date of payment by Draft : 22/11/2010

Due date of payment by Cheque : 22/11/2010

Office Code : F23
 Account no. : LSB-1 Name of Consumer : M/S MAHARISHI AYURVEDIC
 Meter serial no. : HRD15130 Address : ANANGPUR ORLEN FIELD
 FAYIDANAD
 Office of Issue : MATHURA ROAD 576 FARIDABAD Issue date : 15/11/2010

Issue date : 15/11/2010

Reading date : 12/11/2010

Pressure of Supply : 11.000KV monthly Min. Charges : Rs. 0.00 Month(s) : 1
 Sanctioned Load KW : 443.475 Power factor : 0.75
 Contract demand : 400 KVA Recorded Max. Demand : 266.400 KVA
 Nature of Ind. : COMMERCIAL Location of Ind. : Within Municipal limits

ENERGY METER READING :-

	NEW	OLD	MF	CONSUMPTION	NET	EXPORT CONS.	NET CONSUMPTION
In KWH	226950.000	221284.000	4.000	20264.000	0.000	0.000	20264.000
In KVAH	275150.000	268462.000		26752.000	0.000	0.000	26752.000

17/12

6868

Sl. No.	Particulars	Unit	Rate	Amount	Current	Previous	Net
001	ENERGY CHARGES	Units @ 415 P	84096.00	17024.00			
002	FUEL SURCHARGE	@ 31 P	2752.00	5608.00	7855.000	7719.000	136.000
003	PEAK LOAD CHARGES	Units @ 200 P	0.00	0.00	3692.000	3645.000	47.000
004	R.L.T. SURCHARGE		0.00	0.00	3676.000	3624.000	52.000
005	REBATE FOR HIGH VOLT.		0.00	0.00	3752.000	3695.000	57.000
006	ADD (1 to 5)/MNC (A)	MNC If 1 to 5 @ MNC	90378.00	18075.60	14483.000	14264.000	219.000
007	P.F. SURCHARGE/REBATE	1 to 5	16268.00	3253.60	6715.000	6617.000	98.000
008	STEEL FURN. SURCHARGE	P15P	0.00	0.00	18673.000	18238.000	435.000
009	DEMAND SURCHARGE	75% of (6+7+8) for excld.	0.00	0.00			
010	ADD (10+11+12)		102846.00	20569.20			
011	METER SERVICE CHARGES		1590.00	1590.00			
012	LINE SERVICE CHARGES		4800.00	4800.00			
013	ELECTRICITY DUTY	@ 10P	2026.00	2026.00			
014	MUNICIPAL TAX	@ 05P	1013.00	1013.00			
015	UNDY CHARGES/ALLDWN.		0.00	0.00			
016	STAYERS		0.00	0.00			
017	AMT. STOPPED BY COURT	Not added in the bill	0.00	0.00			
018	AVRAGE ADJUSTMENT		0.00	0.00			
019	NET AMOUNT (11 TO 18)	Payable By Due Date		159275.00			
020	2% SURCHARGE ON D.D.	For Late Payment		3185.50			
021	GROSS AMOUNT	Payable After Due Date		162460.50			

HDFC BANK LTD.
 Subject to Verification
 22 NOV 2010
DAKSHINH
CHEQUE RECEIVED

(A) 6868

166123

SIGNATURE OF D.D.

PAID 2010
 CAT
 10/11

CITIZEN Power

Office Code : F13 Old A/C No : LSB-1 Due date of Payment by Cash : 18/04/2011
Account No : SOST-0003 Name of Consumer: MAHARISHI AYURVEDIC Due date of Payment by Cheque : 18/04/2011
Meter Serial No: HRB15130 Address : ANANGPUR, GREEN FIELD FARIDABAD
FARIDABAD 0

Office of Issue: Mathura Road Issue Date : 08/04/2011
Kno : 2212064465 Reading Date: 06/04/2011

Pressure of Supply: 11.00 Monthly Minimum Charges : Rs. 0.00 Old Rdg Date: 05/03/2011
Sanction Load KW : 448.48 Power Factor : 0.75 Bill Month : 4
Contract Demand : 400.00 Recorded Maximum Demand : 266.40 Bill Status: N
Nature of Ind. : HT Location of Ind. : 0

Energy Meter Reading:			Net				
	New	Old	Consumption	MF	MCD	Tariff/Rate	Consumption
In KWH	254477.00	249780.00	4697.00	4.00		HT.URBAN.SPE/4.15	16788.00
In KVAH	308597.00	302315.00	6282.00	4.00			25128.00

TOD TIME:

22:00-05:30	05:30-08:00	08:00-18:00	18:00-18:30	18:30-19:00	19:00-21:00	21:00-22:00
New 209383.00	8952.00	4126.00	4122.00	4196.00	16210.00	7487.00
Old 205495.00	8805.00	4039.00	4042.00	4119.00	15923.00	7355.00
Unit 15552.00	588.00	348.00	320.00	308.00	1148.00	528.00

ISNI	Particulars	Details	Amount	Last Payment Status
11	Energy Charges	18788.0000 Unit	77970.201	Amount 143275.001
21	Peak Load Charges	1984.0000 Unit	3968.001	Rcpt No. 111188841
31	L.T. Surcharges		0.001	Receipt Date 30/03/20111
41	Add (1 to 3)/MMC [A]	MMC if 1 to 3 (MMC)	81938.201	Mode of Demand Draft1
51	Cont Demand Surcharge	25% of [A] for excess cdi	0.001	Payment 11
61	Fuel S/charge Adjust.		5824.281	
71	Steel Furn. Surcharge		0.001	
81	P.F. surcharge/Rebatel		16758.901	
91	Fixed Charge		48000.001	Notice:
101	Add [A]+5 to 9		152521.381	If the amount of the
111	Meter service Charges	2/0	1560.001	bill is not Paid with
121	line Service Charges		0.001	in a week of due date
131	Electricity Duty		1878.801	mentioned for payment.
141	Municipal tax		939.401	the Connection shall
151	Sundry Charges		0.001	be disconnected under
161	Sundry Allowance		0.001	Indian Electricity ACT
171	Arrears Due		0.491	1910 clause 27 (I)
181	Court Stay Amount	Not Added in the Bill	0.001	without further intim-
191	Average Adjustment		0.001	ation.
201	Net Amount (10 to 18)	Payable By Due date	156900.001	
211	Surcharge on S.O.P.	For Late Payment	2271.001	Signature of S.O.U
221	Gross Amount	Payable After Due Date	159171.001	

[Handwritten Signature]

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D.H.B.V.N. Receipt Stub

Office : Mathura Road April/2011
Name Of Consumer : MAHARISHI AYURVEDIC CCR Book No. : Page No. : RO-4 No:
Account No. : SOST-0003 Old A/C No. : LSB-1
Kno : 2212064465
Meter Serial No. : HRB15130
Amount Recieved (In Figures) :
Amount Payable By Due Date : 156900.00 (In Words) :
Amount Payable After Due Date : 159171.00 Paid By Cash/Cheque No & Date:
Date : Cashier's Signature

Code : F13 Old A/C No : LSB-1 Due date of Payment by Cash : 22/02/2011
 Unit No : SOST-0003 Name of Consumer: MAHARISHI AYURVEDIC Due date of Payment by Cheque : 22/02/2011

Meter Serial No: HRB15130 Address : ANANGPUR, GREEN FIELD FARIDABAD
 FARIDABAD 0

Office of Issue: Mathura Road Issue Date : 15/02/2011
 Kno : 2212064465 Reading Date: 07/02/2011

Pressure of Supply: 11.00 Monthly Minimum Charges : Rs. 0.00 Old Rdg Date: 10/01/2011
 Sanction Load KW : 448.48 Power Factor : 0.88 Month(s) : 2 1 2 3
 Contract Demand : 400.00 Recorded Maximum Demand : 266.40 Bill Status: N
 Nature of Ind. : HT Location of Ind. : 0

Energy Meter Reading:						Net
	New	Old	MF	Consumption	MCD	Tariff/Rate Consumption
In KWH	245298.00	239655.00	4.00	5643.00		HT. URBAN. SPE/4. 15 22572.00
In KVAH	296887.00	290465.00	4.00	6422.00		25688.00
TOD						GENERAL HOURS
New	01723.0000	8653.0000	3975.0000	3974.0000	4058.0000	15668.0000 7247.0000
Old	197306.0000	8389.0000	3971.0000	3863.0000	3941.0000	15217.0000 7068.0000
Unit	4417.0000	264.0000	104.0000	111.0000	117.0000	451.0000 179.0000

ISNI	Particulars	Details	Amount	Last Payment Status
11	Energy Charges	22572.0000 Unit	93673.80	Amount 377280.00
12	Peak Load Charges	2988.0000 Unit	5976.00	Rcpt No. 2/11
13	L. T. Surcharges		0.00	Receipt Date 131/01/2011
14	Add (1 to 3)/MMC [A]	MMC if 1 to 3 (MMC)	99649.80	Mode of Cash
15	Cont Demand Surcharge	25% of [A] for excess cd	0.00	Payment
16	Fuel S/charge Adjust.		6997.32	
17	Steel Furn. Surcharge		0.00	
18	P.F. surcharge/Rebate		2013.42	
19	Fixed Charge		48000.00	Notice No. 9833
110	Add [A]+5 to 9		156660.54	If the amount of the bill is not paid within a week of due date mentioned for the connection shall be disconnected under Indian Electricity ACT 1910 clause 27 (1) without further intimation.
111	Meter service Charges	2/0	1560.00	
112	line Service Charges		0.00	
113	Electricity Duty		2257.20	
114	Municipal tax		1128.60	
115	Sundry Charges		0.00	
116	Sundry Allowance		0.00	
117	Arrears Due		-169634.05	
118	Court Stay Amount	Not Added in the Bill	0.00	

BHARAT SANCHAR NIGAM LIMITED

FARIDABAD TELECOM DISTRICT

60 BILL
MAIL
SERVICE

25/2828



BSNL

Telephone Bill

Connecting India
Name & Address of the Customer
MAHARISHI ARUYWEDIK CORPN
GREEN FIELD
FARIDABAD FARIDABAD
HA
121010.02
India

Customer ID 1004477567
Account Number 1004658885
Invoice Number 10046588850016
Invoice Date 11/02/2011
Invoice Period 01/01/2011 to 31/01/2011
Due Date 05/03/2011
Customer Type INDIVIDUAL

Credit Limit 3000.00
Deposit 2150.00

may be passed

Account Summary

Previous Balance	Last Payment	Adjustments	Current Charges	Account Balance	Amount Payable
2194.74	0.00	250.00	2240.41	4685.15	4686.00 <small>(Rounded Up)</small>

Adjustments	Charges
Adjustment Description	250.00
Adjustment for Broadband Security Deposit	250.00
Total Charges (Rs.)	250.00

Summary of Current Charges	Amount (Rs.)
Recurring Charges	849.35
One Time Charges	0.00
Usage Charges	1319.62
Discount	-137.78
Tax	209.22
Total Charges	2240.41

Description	Tax Rate	Amount (Rs.)
Service Tax	10.00%	203.12
Educational Cess	0.20%	4.07
Higher Edu. Cess	0.10%	2.03

Dear Customer, Now you can enjoy long conversation from Landline to any Landline in India at Local call rates (3 minutes per pulse). No additional STD charges will be levied.

PAN Number AABCBS5769

अब ब्रॉडबैंड साथ लैंडलाइन (Only Incoming) बिल्कुल मुफ्त और

15 दिनों तक Unlimited download free. (Limited Offer)

Please pay the "Current Charges" if previous bills already paid.

Accounts Officer (TR)

Amount shown under 'Previous Balance', if already paid, may be ignored.

This is a Computer generated Bill and hence does not require any Signature.

E & OE

Counter Foil

Faridabad Telecom District

Account No.: 1004658885	BHARAT SANCHAR NIGAM LTD	Invoice No.: 10046588850016
Invoice Date: 11/02/2011		Amount Due : 4686.00
		Due Date: 05/03/2011
Mode of payment <input type="checkbox"/> Cash <input type="checkbox"/> Cheque/DD <input type="checkbox"/> Credit / Debit Card <input type="checkbox"/> E-payment <input type="checkbox"/> EFT		
Cheque/DD No. _____	Dated <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/>	Bank _____ Branch _____
Please Charge Rs. _____	Against Card no. _____	<input type="checkbox"/> Visa <input type="checkbox"/> Masters <input type="checkbox"/> Diners <input type="checkbox"/> Amex
Expiry Date <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/> <input type="checkbox"/>	Signature _____	Card Holder's Name _____
Please make crossed Cheque/DD/Pay order for Amount Payable(Round up) in favour of AO (Cash),BSNL, FARIDABAD		
Note: Post Offices / Banks to accept Bills against Account Number on or before Due Date only		





AK

BHARAT SANCHAR NIGAM LIMITED

FARIDABAD TELECOM DISTRICT

61

BILL
MAIL
SERVICE

Telephone Bill

BSNL
Name & Address of the Customer
MAHARISHI AURVED CORPN LT
GREEN FIELF COLONY
FARIDABAD FARIDABAD
HA
121010.02
India

Customer ID 1004465507
Account Number 1004639762
Invoice Number 10046397620017
Invoice Date 08/03/2011
Invoice Period 01/02/2011 to 28/02/2011
Due Date 30/03/2011
Customer Type INDIVIDUAL
Phone Number 0129-2511161

Credit Limit 3000.00
Deposit 533.28

Account Summary

Previous Balance	Last Payment	Adjustments	Current Charges	Account Balance	Amount Payable
342.33	-2.00	110.00	255.89	710.22	711.00 (Rounded Up)

Plan ONE INDIA

Payment Details	Date	Amount(Rs.)			
Payments	21/02/11	176.00			
Payment Reversal	26/02/11	-178.00			
Adjustments					
Adjustment Description		Charges			
Cheques Dishonour Fee		100.00			
Penalty For Late Payments Made		10.00			
Total Charges (Rs.)		110.00			
Recurring Charges					
Product	Plan	Period	Qty	Rate	Charges
LANDLINE	ONE INDIA	01/02/11 to 28/02/11	NA	NA	180.00
Total Charges (Rs.)					180.00

Summary of Current Charges	Amount (Rs.)
Recurring Charges	180.00
One Time Charges	0.00
Usage Charges	102.00
Discount	-50.00
Tax	23.89
Total Charges	255.89

Usage Charges	Units	Duration/Vol	Gross Amt	Disc	Net Amt
Phone Calls	77	00:54:53	77.00	0.00	77.000
Local Cellular	24	00:14:50	24.00	0.00	24.000
Local LL BSNL	1	00:01:32	1.00	0.00	1.000
Local LL Other Operator	1	00:00:55	0.00	0.00	0.000
Special Number Band 8					
Total Charges (Rs.)			102.00	0.00	102.00

Tax Details	Description	Tax Rate	Amount (Rs.)
	Service Tax	10.00%	23.20
	Educational Cess	0.20%	0.46
	Higher Edu. Cess	0.10%	0.23

Discounts	Discount Type	Period	Discounts
	LL-FREE-CALLS-50-1	01/02/11 to 28/02/11	-50.00
Total Discounts (Rs.)			-50.00

Dear Customer, Now you can enjoy long conversation from Landline to any Landline in India at Local call rates (3 minutes per pulse). No additional STD charges will be levied.

अब पायें Broadband के साथ landline (incoming) बिल्कुल free साथ ही साथ पायें 15 दिन के लिए unlimited free download ऑफर 31 March 11 तक दीय

अब जिंदगी भर करे मुफ्त बार्त BSNL MOBILE से अपने लैंडलाइन पर अधिक जानकारी के लिए संपर्क करे 0129-2444444

Accounts Officer (TR)

Amount shown under 'Previous Balance', if already paid, may be ignored.

This is a Computer generated Bill and hence does not require any Signature.

E & OE

Counter Foll

Faridabad Telecom District

BHARAT SANCHAR NIGAM LTD

Account No.: 1004639762
Phone No. : 0129-2511161
Invoice Date: 08/03/2011



Invoice No.: 10046397620017
Amount Due : 711.00
Due Date: 30/03/2011

Mode of payment Cash Cheque/DD Credit / Debit Card E-payment EFT

Cheque/DD No. _____ Dated Bank _____ Branch _____

Please Charge Rs. _____ Against Card no. _____ Visa Masters Diners Amex

Expiry Date Signature _____ Card Holder's Name _____

Please make crossed Cheque/DD/Pay order for Amount Payable(Round up) In favour of AO (Cash),BSNL, FARIDABAD

Note: Post Offices / Banks to accept Bills against Account Number on or before Due Date only



To,

Dated 29.11.2013

Age Enlightenment Trust,

In Collaboration with M/s SVC Ventures Pvt. Ltd

Lahri Infra Project (India) Pvt. Ltd.

H.No. 6-3-1091/13,14,15 Flat No. 206, 2nd Floor, Amrutha

Ville Apartments, RajBhawan Road, Somajiguda, Hyderabad-500082

Memo No. NC/LC-2707/2013/58892

SUBJECT:- Grant of license for setting up of a Group Housing Colony on the land measuring 8.419 acres falling in the revenue estate of village Sarai Khawaja in residential Sector-43, Faridabad

Reference to your application dated 25.06.2012 on the subject noted above vide application dated 25.06.2012 in collaboration with SVC Ventures Pvt. Ltd and Lahari Infra Projects (India) Pvt. Ltd. you have applied for grant of license to develop a Group Housing Colony on the land measuring 8.419 acres in residential sector-43, Faridabad under Policy dated 14.06.2012 for planned development of leftover land pockets.

After seeking site report from District Town Planner/Senior Town Planner, Faridabad the matter was examined in detail. It has been noticed that as per clause no. 3 of the said policy, where 20% sector limit for grant of Group Housing license stands exhausted no GH license will be allowed. As per the approved revised read circulation plan the net planned area of sector-43 is 364.44 acres and the present case cannot be considered of license under the policy dated 14.06.2012 as 20% component premised Housing (72.888 acres) in sector-43, Faridabad stands exhausted. Therefore, before rejection an opportunity of personal hearing was granted to you on 25.10.2013. On request from the Managing Partner, SVC Ventures Pvt. Ltd. and Lahri Infra Projects (India) Pvt. Ltd. the case was adjourned, which cannot be accepted as one last opportunity for 08.11.2013 was granted. However, the application is being decided on merits on basis of facts available on record and the request is being rejected on the ground that the case does not fulfill the requirements of policy dated 14.06.2012 as permissible 20% limit of Group Housing in stands exhausted. In view of above, your application is rejected on the ground that as per new planned area of Sector-43, no area is available for development of housing Component and accordingly your case falls out if seniority.

PLACE:- Chandigarh

Date:- 08.11.2013

TRUE TYPED COPY

FORM LC-D
 (See Rule 9)

Regd.

To

Age of Enlightenment Trust,
 In collaboration with SVC Ventures Pvt Ltd &
 Lahari Infra Project (India) Pvt Ltd,
 H.No. 6-3-1091/13, 14, 15 Flat No. 206, 2nd Floor, Amruba
 Ville Apartments, Rajbhawan Road, Somajiguda, Hyderabad-500082

Memo No: NC/LC-2707/2013/ 58892 Dated: 09/11/13

Subject: Grant of license for setting up of a Group Housing Colony on the land measuring 8.419 acres falling in the revenue estate of village Sarai Khawaja in residential Sector-43, Faridabad.

Reference your application dated 25.06.2012 on the subject noted above.

Vide application dated 25.06.2012 in collaboration with SVC Ventures Pvt. Ltd. and Lahari Infra Projects (India) Pvt. Ltd you have applied for grant of license to develop a Group Housing Colony on the land measuring 8.419 acres in residential Sector-43, Faridabad under Policy dated 14.06.2012 for planned development of leftover land pockets.

After seeking site report from District Town Planner / Senior Town Planner, Faridabad, the matter was examined in detail. It has been noticed that as per clause no. 6 of the said policy, where 20 % sector limit for grant of Group Housing licenses stands exhausted, no GH licenses will be allowed. As per the approved revised road circulation plan, the net planned area of sector-43 is 364.44 acres and the present case cannot be considered for grant of license under the policy dated 14.06.2012 as 20% component permits for Group Housing (72.888 acres) in sector-43, Faridabad stands exhausted. Therefore, before sanction, an opportunity of personal hearing was granted to you on 25.10.2013. On request from the Managing Partner, SVC Ventures Pvt. Ltd. and Lahari Infra Projects (India) Pvt. Ltd., the case was adjourned for 08.11.2013. Again, a request has been received for further adjournment, which cannot be accepted as one last opportunity for 08.11.2013 was granted. However, the application is being decided on merits on basis of facts available on record and the request is being rejected on the ground that the case does not fulfill the requirements of policy dated 14.06.2012 as permissible 20% limit of Group Housing in Sector-43 stands exhausted. In view of above, your application is rejected on the ground that as per Net Planned area of Sector-43, no area is available for development of Group Housing Component and accordingly your case falls out of scrutiny.

Place: Chandigarh

Date: 08.11.2013

(TRUE TYPED)

Director of Town & Country Planning, Haryana

SCO- 71-75 , Second Floor , Sector 17C, Chandigarh ,
Phone 0172-2549349 e-mail:tcphry@gmail.com website:- <http://tcpharyana.gov.in>

FORM LC-II.
(See Rule 9)

Regd.

To

SVC Ventures Pvt. Ltd. &
Lahari Infra Projects (India) Pvt. Ltd.
C/o Age of Enlightenment Trust,
6-3-1093/3/3, 2nd Floor KRB Towers,
Raj Bhawan Road, Somajiguda,
Hyderabad-500082.

Memo No.AK-(Asstt.)-LC-3203-2016/ 11152 Dated:- 2/6/2016

Subject: Grant of license for setting up of a Residential Plotted Colony on the land measuring 8.419 acres falling in the revenue estate of village Sarai Khawaja in residential Sector-43, Faridabad.

Ref:- Your application dated 29.04.2015 on the subject noted above.

Vide application dated 29.04.2015 in collaboration with SVC Ventures Pvt. Ltd. and Lahari Infra Projects (India) Pvt. Ltd you have applied for grant of license to develop a Residential Plotted Colony on the land measuring 8.419 acres in residential Sector-43, Faridabad under Policy dated 14.06.2012 for planned development of left-over land pockets.

1. After seeking site report from District Town Planner / Senior Town Planner, Faridabad, the matter has been examined in detail and noticed that as per clause no. 2(iv) of the said policy "the site should be located in a developed sector. A developed sector, for the purpose of this criteria would be one where more than 75% of the "Net Planned Area" of such sector stands developed by any public sector agency viz HUDA, HSIIDC, Housing Board etc and the possession of plots stand handed over/offered to the allottees or by colonizer after obtaining licence under Act 8 of 1975 for which part/final completion certificate stands granted". This case can't be considered for grant of licence under the policy dated 14.06.2012, as 75% net planned area of sector-43, Faridabad not yet developed. Hence, before rejection, an opportunity of personal hearing was granted to you on 14.03.2016 in which no one appeared on behalf of your side, therefore, last opportunity was granted to you for 11.05.2016.

2. On 11.05.2016 hearing Ch. Srinivasa Rao authorized signatory of the company appeared on schedule date and time and requested to amend the sub clause (iv) of the Sr. no. 2 of the policy dated 14.06.2012 which cannot be accepted. Therefore, the licence application is hereby rejected.

(Arjun Kumar Gupta)

Director General Town & Country Planning,
Haryana, Chandigarh.

Endst. No. AK-(Asstt.)-LC-3203-2016/

A Copy is forwarded to the following for information and necessary action:-

1. Senior Town Planner, Faridabad.
2. District Town Planner, Faridabad.

Dated:-

(Vijender Singh)

District Town Planner (HQ)
For Director General, Town & Country Planning,
Haryana, Chandigarh.

4771

ANNEXURE
A/10

Non Judicial



Indian-Non Judicial Stamp
Haryana Government



Date : 14/10/2021

Certificate No. E0N2021J142
GRN No. 83189370



Stamp Duty Paid : ₹ 35000000
(Rs. Only)
Penalty : ₹ 0
(Rs. Zero Only)

Seller / First Party Detail

Name: M s age of enlightenment trust
H.No/Floor : 121ff Sector/Ward : Na LandMark : Dif galleria mayur ph 1 delhi
City/Village : Delhi District : Delhi State : Delhi
Phone: 98*****17



Buyer / Second Party Detail

Name : Svc and lahari
H.No/Floor : 509fiii Sector/Ward : Na LandMark : Road no 86 jubilee hills
City/Village: Shaikpet District : Hyderabad State : Telangana
Phone : 98*****17

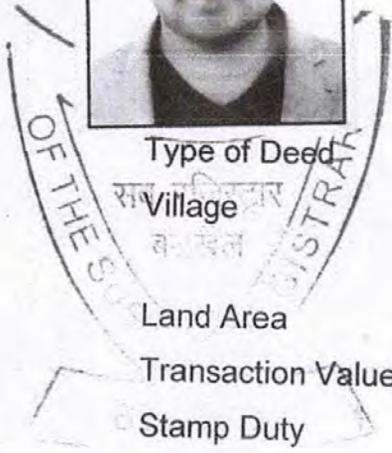
Purpose : SALE DEED



Document can be verified by scanning this QrCode Through smar



SALE DEED



- : Sale Deed
- : Sarai Khawaja, Tehsil Badkhal, District Faridabad
- : 67 Kanals 07 Marlas
- : Rs. 50,00,00,000/-
- : Rs. 3,50,00,000/-



THIS SALE DEED is executed at Faridabad on this 14th day of October 2021 by:

For Age of Enlightenment Trust

Trustee/Auth. Signatory

For SVC & LAHARI

Partner

For SVC & LAHARI

Partner

FOR SVC & LAHARI

प्रलेख नं:4171

दिनांक:21-10-2021

डीड संबंधी विवरण	
डीड का नाम SALE URBAN AREA WITHIN MC	
तहसील/सब-तहसील बडखल	गांव/शहर सराय खवाजा ऊर् धोलीपुर स्थित Sarai Khawaja
शहरी - म्युनिसिपल क्षेत्र सीमा के अन्दर	अन्य क्षेत्र
पता : Sarai Khawaja	
भवन का विवरण	
भूमि का विवरण	
कृषि नहीं	67 Kanal 7 Marla
धन संबंधी विवरण	
राशि 500000000 रुपये	कुल स्टाम्प ड्यूटी की राशि 35000000 रुपये
स्टाम्प नं : e0n2021j142	स्टाम्प की राशि 35000000 रुपये
रजिस्ट्रेशन फीस की राशि 50000 रुपये	EChallan:83189534
	पेस्टिंग शुल्क 3 रुपये
Drafted By: Arjun Singh, Adv	Service Charge:200

यह प्रलेख आज दिनांक 21-10-2021 दिन गुरुवार समय 12:56:00 PM बजे श्री/श्रीमती/कुमारी एजआफ इनलायरन मैन्ट ट्रस्टthru Ram ShrivastavaOTHER निवास A214 New Friends Cly Delhi द्वारा पंजीकरण हेतु प्रस्तुत किया गया ।

For Age of Enlightenment Trust

उप/सयुक्त पंजीयन अधिकारी (बडखल)

हस्ताक्षर प्रस्तुतकर्ता
एजआफ इनलायरन मैन्ट ट्रस्ट

Trustee/Auth. Signatory

प्रलेख में वर्णित क्षेत्र नगर एवं ग्रामीण आयोजना विभाग के अधिनियम 1975 की धारा 7-ए के अंतर्गत अधिसूचित है इसलिए दस्तावेज को पंजीकृत करने से पूर्व संबंधित विभाग से अनापति प्रमाण पत्र प्राप्त कर लिया गया है ।

या

प्रलेख में वर्णित क्षेत्र नगर एवं ग्रामीण आयोजना विभाग के अधिनियम 1975 की धारा 7-ए के अंतर्गत अधिसूचित नहीं है इसलिए दस्तावेज को पंजीकृत करने से पूर्व संबंधित विभाग से अनापति प्रमाण पत्र की आवश्यकता नहीं है।

For Age of Enlightenment Trust

दिनांक 21-10-2021

उप/सयुक्त पंजीयन अधिकारी (बडखल)

एजआफ इनलायरन मैन्ट ट्रस्ट Trustee/Auth. Signatory

उपरोक्त केताव श्री/श्रीमती/कुमारी SVC and Lahari th. S. Saxena Rao Etc. पुत्र S Sridhar Rao है। प्रस्तुत प्रलेख के तथ्यों को दोनों पक्षों ने सुनकर तथा समझकर स्वीकार किया । प्रलेख के अनुसार 0 रुपये की राशि केता ने मेरे समक्ष किकेता को अदा की तथा प्रलेख में वर्णित अग्रिम अदा की गई राशि के लेन देन को स्वीकार किया ।दोनों पक्षों की पहचान श्री/श्रीमती/कुमारी M.C saxena, Adv पिता --- निवासी Ibd व श्री/श्रीमती/कुमारी Palla Santosh Kumar पिता P. Satyarao निवासी Hyderabad ने की । साक्षी नं:1 को हम नम्बरदार/अधियक्ता के रूप में जानते हैं तथा यह साक्षी नं:2 की पहचान करता है ।

For Age of Enlightenment Trust

दिनांक 21-10-2021

उप/सयुक्त पंजीयन अधिकारी(बडखल)

Trustee/Auth. Signatory

R. Saxena

M.C. SAXENA
Advocate

Distt. Courts, Sec.-12, Faridabad

For SVC & LAHARI

For SVC & LAHARI

Partner

M/s AGE OF ENLIGHTENMENT TRUST (PAN-AAATA0216C), registered vide Registration No. 1762/1978 Dated 10-05-1978, having its registered office at 121, First Floor, DLF Galleria Mayur Phase-1, New Delhi, acting through its Authorized Signatory MR. RAM SHRIVASTAVA (AADHAR NO. 8306 8788 5161) S/O LATE SH. ANAND PRAKASH SHRIVASTAVA R/o H.NO. A-214, NEW FRIENDS COLONY, DELHI -110025 duly authorized vide resolution Dated 27 August 2021, (hereinafter referred to as 'VENDOR'), which expression shall unless repugnant to the context, mean and include their successors, heirs, legal representatives, administrator, Power of Attorney holders, executors and nominated assigns, of the First Part;

IN FAVOUR OF

M/s SVC & LAHARI, Registered Partnership Firm Vide Registration No. 2164 of 2018, Dated 25-06-2018 Registered by the Registrar of Firms Hyderabad (South), Govt. of Telangana, having PAN- ACEFS3000L having office at Plot No. 509-F-iii/Road No. 86/Jubilee Hills/Shaikpet/Hyderabad (Telangana) INDIA, acting through its Authorized Signatory/Partners 1- MR. S. LAXMAN RAO (AADHAR NO. 9457 4793 2562) S/O S. SRIDHAR RAO R/O PLOT NO. 509-F-III, ROAD NO. 86, JUBILEE HILLS, HYDERABAD-500033, 2- MR. CH. SRINIVASA RAO (AADHAR NO. 3367 1108 8152), S/O SH. CH. VENKATESHWER RAO R/O FLAT NO. 102, PLOT NO. 57A, MLA. COLONY, ROAD NO. 12, BANJARA HILLS, HYDERABAD- 500034, (hereinafter referred to as 'VENDEE') which expression unless the subject or context requires otherwise shall mean and include his successors, heirs, legal representatives, administrator and nominated assigns of the SECOND PART.

For Age of Enlightenment Trust

Trustee/Auth. Signatory

For SVC & LAHARI

Partner

For SVC & LAHARI

Partner

WHEREAS the VENDOR has represented that Vendor is lawful owner of the **land admeasuring 67 kanals 07 marlas** situated within the revenue estate of Village Sarai Khawaja, Tehsil Badkhal, Distt. Faridabad, Haryana, vide registered sale deed bearing document no. 4496 dated 17.09.1979 duly registered with sub-registrar, Ballabgarh, description of the above land is as following:

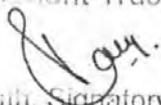
Rect. No. 70, killa No. 6(8-0), 7/2(7-9), 8/2(7-9), 9/1(1-13), 12/2(1-13),13(8-0),14 (8-0),15(8-0), 17/2 (7-10), 18(8-0), 19/1(1-13) Total Kita 11, Total **land measuring 67 Kanals 07 Marlas, Bearing Khewat No. 18, Khatoni No. 20**, situated in revenue estate of village Sarai Khawaja, Tehsil Badkhal, District Faridabad, as per Jamabandi for year of 2020-2021.

Total land admeasuring 67 Kanals 07 Marlas more specifically detailed and described in the SCHEDULE 'A' herein below, forming part and parcel of this sale deed, hereinafter referred to as '**Said Land**' and Vendor is intended to dispose of the Said Land to interested party for it's bonafide needs, requirements and better management.

WHEREAS, the Vendor has assured and represented that the above land is free from all encumbrances, charges, liens, exchanges, mortgages, attachments, agreement to sell (existing or expired), acquisition proceedings, injunctions, relating to the title or possession of the Said Land. The Vendor further represented that the Vendor has not signed any agreement to sell with respect to the Said Land.

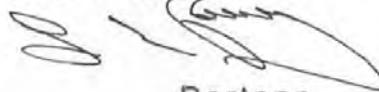
For Age of Enlightenment Trust

Trustee/Auth. Signatory



For SVC & LAHARI

Partner



For SVC & LAHARI

Partner



That the Vendor hereby covenants to the Vendee the absolute interest which the Vendor possesses in the Said Land and that the vendor has good title, interest, possession and rightful power and absolute authority to grant, convey, transfer or assign the same in any manner whatsoever.

That the Vendor hereby declares that the vendor has not done or been party to any act whereby the said property is or may be under any charge in title, claim, estate or otherwise, howsoever, or whereby the Vendor is prevented from conveying or assigning the property or any part thereof.

1. Whereas previously Vendor had entered into a Development Agreement with respect to the above land which was executed on 28.10.2011 and was duly registered with the Sub-Registrar Faridabad as document No. 12021 Dated 28-10-2011. This Development Agreement was executed between Vendor on one part as 'owner' and M/s SVC Ventures Pvt. Ltd. along with M/s Lahari Infra Projects (I) Pvt. Ltd. on second part. In this agreement, it was agreed that above said M/s SVC and M/s Lahari being the developers shall develop an infrastructure project in the above property. Pursuant to the Development Agreement a Special Power of Attorney was executed by vendor, being the 'owner' in favour of M/s SVC Ventures Pvt. Ltd. & M/s Lahari Infra Projects (I) Pvt. Ltd. on 23.11.2011 and the same was duly registered with the office of sub-registrar (III), Noida, District Guatam Budh Nagar, U.P. as document No. 4096 dated 23-11-2011. Vide this Special Power Attorney the possession of the

For Age of Enlightenment Trust

Trustee/Auth. Signatory



For SVC & LAHARI

Partner



For SVC & LAHARI

Partner



property was handed over by the Vendor to M/s SVC Ventures Pvt. Ltd. & M/s Lahari Infra Projects (I) Pvt. Ltd. for the purpose of development of the said land.

2. That both the developers in the above development agreements i.e. M/s SVC Ventures Pvt. Ltd. and M/s Lahari Infra Projects (I) Pvt. Ltd. formed a partnership firm on 18.06.2012 with the name of 'M/s SVC and Lahari' along with two other partners Mr. S. Laxman Rao and CH. Srinivasa Rao. This partnership firm is the Vendee herein.
3. Whereas thereafter, a Supplementary Agreement to Development Agreement was executed between the Vendor as 'owner' and M/s SVC Ventures Pvt. Ltd and M/s Lahari Infra Projects (I) Pvt. Ltd. as 'developers' on 10.09.2018 which was duly registered with the office of sub-registrar, Badkhal, District Faridabad vide document No. 4796 Dated 10-09-2018.
4. Whereas the Vendor which is a trust has unanimously resolved to sell the land to the Vendee by way of a resolution dated 27.08.2021, passed by the board of trustees and all the trustees have appended their signatures on the same, authorizing one of the Trustee Mr. Ram Shrivastava to execute this Sale Deed on behalf of Vendor.

AND WHEREAS the VENDOR for its bonafide purposes in accordance with the Trust Deed and requirements has sold the said land as per SCHEDULE 'A' to the

For Age of Enlightenment Trust

Trusted/ Auth. Signatory

For SVC & LAHARI

Partner

For SVC & LAHARI

Partner

VENDEE and the VENDEE has purchased the Said Land for a total sale consideration of **Rs. 50,00,00,000/- (RUPEES FIFTY CRORES ONLY)**.

NOW THIS SALE DEED WITNESSETH AS UNDER:

1. PROPERTY/LAND SOLD AND CONSIDERATION:

That the total consideration of the said land is **Rs. 50,00,00,000/- (RUPEES FIFTY CRORES ONLY)**. The payment of aforesaid total sale consideration is agreed to be made by the Vendee to the Vendor in the following manner :-

S.No.	Cheque No.	Bank	Branch	Amount
1	000013	AXIS Bank	Begumpet	Rs. 10,000,000/-
2	000014	AXIS Bank	Begumpet	Rs. 5,000,000/-
3	000015	AXIS Bank	Begumpet	Rs. 5,000,000/-
4	000016	AXIS Bank	Begumpet	Rs. 5,000,000/-
5	000017	AXIS Bank	Begumpet	Rs. 5,000,000/-
6	000018	AXIS Bank	Begumpet	Rs. 5,000,000/-
7	000019	AXIS Bank	Begumpet	Rs. 5,000,000/-
8	000020	AXIS Bank	Begumpet	Rs. 5,000,000/-
9	000021	AXIS Bank	Begumpet	Rs. 5,000,000/-

For Age of Enlightenment Trust

Treasurer/Signatory

For SVC & LAHARI

Partner

For SVC & LAHARI

Partner

The Vendor has sold, conveyed, transferred and delivered to the Vendee subject to clearance/encashment of the afore mentioned cheques on their presentation by the Vendor and the Vendee had purchased from the Vendor all the said land measuring 67 Kanals 07 Marlas together with rights, titles and interests in the said property, their respective total shares in the said land, all rights of easements, appurtenances patent or latent situated at Village Sarai Khawaja Tehsil Badkhal, Distt. Faridabad.

That the VENDOR has assured and undertaken to the VENDEE that the VENDOR is the owner of the land measuring 67 Kanals 07 Marlas. The Vendor does hereby for itself and its successors covenant with the Vendee that notwithstanding any act, deed, matter or thing whatsoever by the Vendor or any person or persons lawfully or equitably claiming by, from, under, through or in trust for them, made done committed omitted or knowingly suffered to the contrary, THAT the Vendor now has good and rightful power and absolute authority to grant, release, convey and assure the Said Land hereby granted, released or assured or intended so to be, unto and to the use of the Vendee forever in the manner aforesaid AND THAT it shall be lawful for the Purchaser from time to time and at all times hereafter, to peaceably possess and enjoy the Said Land and of every part thereof, to use for their own use and benefit, without any interruption, claim or demand, whatsoever, from or by the Vendor or by any other person or persons lawfully or equitably claiming by, from, under or in trust for them.

For Age of Encumbrance Trust

Trustee/Auth. Signatory

For SVC & LAHARI

Partner

For SVC & LAHARI

Partner

2 COVENANTS OF THE VENDOR:

- 2.1 The Vendor has sold, conveyed, transferred, delivered and assigned to the Vendee, all its rights, titles and interests in the Said Land, absolutely and forever.
- 2.2 The Vendor is bound by its representations with regard to the title of the Said Land and in the event any defect in the title is found or in case any representation is found to be untrue or incorrect then the Vendor shall indemnify and hold harmless the Vendee against any claims, damages or other losses. The Vendor further declares and covenants that he has been left with no share in the lands mentioned in Schedule A of the property and he will not raise any objection to the sanction of mutation in favour of Vendee. The Vendor further assures and undertakes that he will always be available for execution of any supplementary or correction deed, if any, ever needed by Vendee in respect of the lands mentioned above.
- 2.3 That the possession of said land was given to M/s SVC Ventures Pvt. Ltd. and Lahari Infra Projects (India) Pvt. Ltd. by the VENDOR for the purpose of development of the said land on Dated 28-10-2011. Now, the physical possession of the said land has been delivered by the Vendor to the Vendee and the Vendor is left with no right, title, claim or interest in the Said Land and the Vendee has become the owner and in possession of said land, the Vendee can enjoy all the rights, title and interest in the Said Land without any obstruction or hindrance from any person in any manner whatsoever.

For Age of Consentment Trust

Trustee/Auth. Signatory

For SVC & LAHARI

Partner

For SVC & LAHARI

Partner

3. THE VENDOR HEREBY REPRESENTS TO VENDEE THAT:

- (a) The Vendor has valid and marketable title over the Said Land, with a subsisting right to make the transfer in the manner contemplated in this Sale Deed.
- (b) The Vendor has a clean and unrestricted right thereto, and the Vendor has an absolute, unfettered and unrestricted right to sell and transfer the same to the Vendee and execute this Sale Deed.
- (c) The transfer of the Said Land by the Vendor to the Vendee in the manner contemplated in this Sale Deed has resulted in the Vendee becoming an absolute owner and continuing to be in unrestricted and unhindered possession of the Said Land.
- (d) The Said Land is not subject to any easement rights.
- (e) The Said Land is not affected by or is subject to any of the land ceiling laws and there is no restriction or other legal impediment on transfer of the Said Land by the Vendor to the Purchaser.
- (f) The Vendor through its authorized Signatory has full power and authority to execute, deliver and perform this Sale Deed, and the Vendor has taken all necessary actions to authorise the execution, delivery and performance of this Sale Deed which constitutes its legal, valid and binding obligation enforceable against it in accordance with the terms hereof.

For Agent

Trust

[Handwritten Signature]

Trustee/Authorized Signatory

For SVC & LAHARI

[Handwritten Signature]

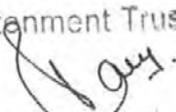
Partner

For SVC & LAHARI

[Handwritten Signature]

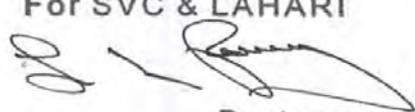
Partner

- (g) It is well within the knowledge of the Vendee that as on date there is no any genuine litigation or proceedings of any nature whatsoever in connection with the Said Land that may affect or are likely to affect, the execution of this Sale Deed, the transfer thereof, or the Vendor's title to the Said Land.
- (h) That the Vendor assures the Vendee that the said land is free from all kinds of encumbrances such as sale, gift, mortgage, disputes, injunctions , acquisition, attachment in the decree of any court, lien, will, Trust, Exchange, Lease, Legal Flaws, claims, prior Agreement to sell etc. and if it is ever proved otherwise, or if the whole or any portion of the Said Land are ever taken away or goes out from the ownership and possession of the Vendee on account of any legal defect in the ownership and title of the Vendor, then the vendor will be liable and responsible to make good the loss suffered by the Vendee and keep the vendee indemnified, safe and harmless against all such losses, costs, damages and expenses accruing thereby to the Vendee.
- (i) That upon execution and registration of the present sale deed, the above mentioned Development Agreement, Special Power of Attorney and Supplementary Agreement to Development Agreement with M/s SVC Ventures Pvt. Ltd. and Lahari Infra Projects (India) Pvt. Ltd. would come to an end by virtue of the present Sale Deed and it's Execution.

For Age of Enlightenment Trust

Trustee/Auth. Signatory

For SVC & LAHARI

Partner

For SVC & LAHARI

Partner

- (j) That the original Title Deed bearing document No. 4496 dated 17.09.1979 along with other link documents with respect to the Said Land have been handed over by the Vendor to the Vendee.

4. STAMP DUTY AND REGISTRATION CHARGES:

The Vendee has incurred the stamp duty, registration related charges for execution of registration of the Sale Deed, as per specific agreement between the parties.

SCHEDULE 'A'

Description of the Land Under Sale:-

Rect. No. 70, killa No. 6(8-0), 7/2(7-9), 8/2(7-9), 9/1(1-13), 12/2(1-13), 13(8-0), 14(8-0), 15(8-0), 17/2 (7-10), 18(8-0), 19/1(1-13) Total Kita 11, Total land measuring **67 Kanals 07 Marlas, Bearing Khewat No. 18, Khatoni No. 20**, situated in revenue estate of village Sarai Khawaja, Tehsil Badkhal Distt. Faridabad as per Jamabandi for year of 2020-21.

IN WITNESS WHEREOF the Vendor has signed this Sale Deed at the place, day, month and year first hereinabove written in the presence of following witnesses:

WITNESSES :

1. M.C. SAXENA
Advocate
Distt. Courts, Sec.-12, Faridabad

For Age of Enlightenment Trust

Trustee/ Auth. Signatory
VENDOR

For SVC & LAHARI

Partner

For SVC & LAHARI

Partner

VENDEE

2. P. Santosh Kumar

(P. SANTOSH KUMAR)
S/o P. SATYA RAO.
K.L.N - Reddy Colony
HANUMU KOWDA.
TELENGANA.

3) - 1 ARUN Kumar Shrivastava
870 U.S. Shrivastava
C.L. 22 HBC. Faridabad.

DRAFTED BY
Arjun Singh
ARJUN SINGH LALL
Advocate
Faridabad (Haryana)

Reg. No.

Reg. Year

Book No.

4171

2021-2022

1



विक्रेता



क्रेता



गवाह

उप/सयुक्त पंजीयन अधिकारी

विक्रेता :- thru Ram Shrivastava OTHER एजअन इजलाखरुस देव दस्यु For Age of Enlightenment Trust
 For SVC & LAHARI For SVC & LAHARI

क्रेता :- SVC and Lahari th. S. Taxman Rao
 Etc.

Partner

Partner

Trustee/Auth. Signatory

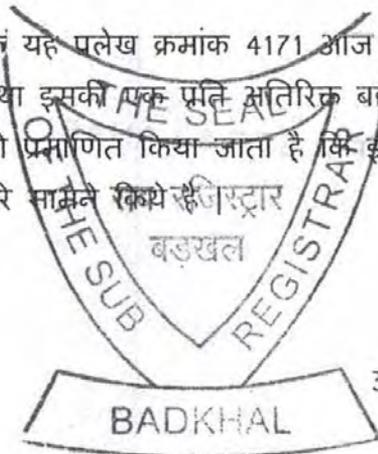
गवाह 1 :- M.C. saxena, Adv.

गवाह 2 :- Palla Santosh Kumar

प्रमाण पत्र

प्रमाणित किया जाता है कि यह पलेख क्रमांक 4171 आज दिनांक 21-10-2021 को बही नं 1 जिल्द नं 5 के पृष्ठ नं 42.5 पर किया गया तथा इसकी एक प्रति अतिरिक्त बही संख्या 1 जिल्द नं 123 के पृष्ठ संख्या 19 से 21 पर चिपकाई गयी। यह भी प्रमाणित किया जाता है कि इस दस्तावेज के प्रस्तुतकर्ता और गवाहों ने अपने हस्ताक्षर/निशान अंगूठा मेरे सामने किये हैं।

दिनांक 21-10-2021



उप/सयुक्त पंजीयन अधिकारी(बडखल)

Form LC-1
(See rule 3 (1))

To,
The Director General,
Town and Country planning, Haryana,
Chandigarh.

Sir,

We beg to apply for grant of license to set up an residential plotted colony under DDAY project on an area measuring 5.01 acres falling in the Revenue Estate of Village Sarai Khawaja, Tehsil and District Faridabad situated in residential Sector - 43, Faridabad.

The requisite particulars are as under :

- | | | |
|----|--|--|
| 1. | Name | M/s SVC & Lahari |
| 2. | Partners | 1. Ch. Srinivas Rao 2.Sh. S. Laxman Rao |
| 3. | Occupation | Real Estate Developers |
| 4. | Permanent Addresses | Regd. Off.: Plot No.509-F-III, Road No.86
Jublee Hills, Hyderabad-500033 |
| 5. | Address for the purpose of Correspondence | Regd. Off.: 6-3-904, 3 rd Floor,
Behind Yashoda Hospital,
Somajiguda, Hyderabad - 500082 |
| 6. | Whether applicant is income tax payer, if so, the amount of income tax paid namely. during each of the last three years. | The Promoters of this project had been working independently in their respective companies
1. M/s SVC Ventures Pvt. Ltd. 2. M/s Projects (India) Pvt. Ltd. for the last most than 5 years and have completed around 30 construction / building projects which include various Govt. projects & private projects. Now the promoters of both the companies have constituted M/s SVC & Lahari partnership firm for the purpose of present and future projects. Therefore last three years ITR's of both companies mentioned above are attached herewith. |
| 7. | Details of movable/ immovable Property held by the applicant. | Details of moveable /immovable property owned / possessed by both partners i.e. SVC Ventures Pvt. Ltd. And M/s Lahari Infra Project (India) Pvt. Ltd. have been mentioned in schedule of |

annexure attached with ITR's which comes to Rs. 4,83,50,055/- .

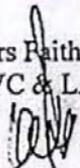
In addition to the above the present project being a joint venture project in collaboration with M/s Age of Enlightenment Trust land measuring 5.01 acres comprising khasra number 70// 8/2(3-12) 9/1(1-13), 12/2(1-13), 13(8-00), 14(8-00), 17/2(7-10), 18(8-0), 19/1(1-13) Total Land 5.01 Acres revenue estate of Village Sarai Khawaja, Tehsil & District Faridabad.

8. Whether the applicant had ever has been granted permission to set up a colony Under any other law, if so, details thereof.
- Yes, M/s Lahari Infra Projects (India) Pvt. Ltd. been recently granted 12 Licences by Govt. of Telangana under relevant Act/Rules which are on going projects. Similarly M/s SVC Ventures Pvt. Ltd. has been granted 5 projects by Telangana and Andhra Pradesh Govt. under relevant Act/Rules. List showing name of projects along with permission letter are enclosed.
9. Whether the applicant has ever managing Established a colony or is establishing and if so, details thereof
- One of the partner Ch. Srinivas Rao is also partner in M/s Lahari Construction , M/s Lahari Ventures, M/s Lahari Projects and M/s Lahari Properties wherein so far 42 development projects have been completed. A list showing details of completed projects is enclosed. Similarly the other partner Sh. S. Laxman Rao is managing director in M/s SVC Ventures Pvt. Ltd. wherein so far 3 development projects have been completed as per list enclosed.
10. Any other information the applicant likes to furnish
- N.A

1. Required documents in triplicate have already been submitted along with our earlier application in Form LC -1 dated 22-03.-2018 for grant of license to set up an Affordable Housing Project on this land measuring 5.01 acres comprising Khasra Nos 70/8/2, 9/1,12/2,13,14,17/2,18,19/1 falling in the Revenue Estate of Village Sarai Khawaja, Tehsil Badkhal, District Faridabad situated in residential sector-43 , Faridabad.
2. The name and qualification of the engineers responsible for the execution of the development works of the colony have already been submitted along our earlier application dated 28-03-2021 for grant of license for development of an Affordable Housing Colony on this land measuring 5.01 acres.
3. Scrutiny fee of Rs.2,06,810/- (in words Two Lakhs Six Thousand Eight Hundred and Ten only) through online transfer vide reference No. NEFT /SK/AXSK2129900295547/008/Haryana EG/Citi Bank dated 26-10-2021 for grant of license set up an residential plotted colony under DDAY project on the land under reference :-
4. It is further requested that we may be exempted from providing the following amenity/amenities in the proposed colony and an explanatory note in triplicate along with plans marked A, B, C (so on) as to why the said amenity/amenities are not required in the colony is enclosed: -
5. We solemnly affirm that the given in para I above are correct to the best of my/our knowledge and belief.

Dated : 22nd October 2021
Place: Faridabad

Yours Faithfully
For SVC & LAHARI


(Authorized Signatory)



carbon footprint and environmental impact.

ANNEXURE A-12

Directorate of Town & Country Planning, Haryana

Nagar Yojana Bhavan, Plot No. 3, Sector-18A, Madhya Marg, Chandigarh

Web site tcpharyana.gov.in - e-mail: tcpharyana7@gmail.com

Regd.

LC-III

(See Rule 10)

To

SVC & Lahari,
Regd. Off, Plot no. 509-F-III,
Road no. 86, Jublee Hills,
Hyderabad-500033.

Memo No. LC-3750/LC-4602-JE (SK)-2021/28183

Dated: 03-11-2021

Subject: Letter of Intent for grant of licence for setting up of Affordable Residential Plotted Colony under DDJAY Scheme Instead of Affordable Group Housing colony over an area measuring 5.00625 acres in Village Sarai Khawaja, Sector-43, Faridabad -SVC & Lahari.

Please refer your application dated 09.09.2021 & 27.10.2021 on the matter cited as subject above.

Your request for grant of licence under section 3 of the Haryana Development and Regulation of Urban Areas Act, 1975, Rules, 1976 framed there under and Affordable Plotted colony under policy 2016 Deen Dayal Jan Awas Yojna over an area measuring 5.00625 acres in the revenue estate Village Sarai Khawaja, Sector-43, Faridabad has been examined and it is proposed to grant license for setting up of aforesaid plotted colony. You are, therefore, called upon to fulfill the following requirements/ pre-requisites laid down in Rule 11 of the Haryana Development and Regulation of Urban Areas Rules, 1976 within a period of 60 days from the date of issue of this letter, failing which request for grant of license shall be refused.

2. To furnish bank guarantees on account of Internal Development Works for the amount calculated as under:-

Internal Development Works

- Residential component = 4.806 acres x 20 lacs = Rs. 96.12 lacs,
- Commercial component = 0.20025 acres x 50 lacs = Rs. 10.013 lacs.
- Total amount of IDW = Rs. 106.133 lacs
- BG to be demanded = Rs. 26.534 lacs is required to be deposited or to mortgage 15% of saleable area.

OR

* You may mortgage 15% saleable area against submission of above said BG and in case, said option is adopted, then the area to be mortgaged may be indicated on the layout plan to be issued alongwith the license alongwith the revenue details thereof. The mortgage deed in this regard shall be executed as per the directions of the Department.

EXTERNAL DEVELOPMENT CHARGES:-

- Plotted-component = 4.806 x 93.687 lacs = Rs. 450.2598 lacs
- Commercial component = 0.20025 x 374.747 lacs (150%) = Rs. 75.0431 lacs
- Total = Rs. 525.3029 lacs and 75% of which is Rs. 393.9772 lacs
- As per policy dated 05.12.2018, 25% recovery before grant of licence i.e. Rs. 98.4943 lacs alongwith Bank Guarantee of Rs. 73.8708 lacs balance amount Rs. 295.4029 lacs shall be paid in 6 half yearly installments with interest.

Director

Town & Country Planning
Haryana, Chandigarh

Bank Guarantee

It is made clear that Bank Guarantee of Internal Development Works has been worked out on the interim rates and you will have to submit the additional Bank Guarantee, if any required, at the time of approval of Service Plan/Estimate. With an increase in the cost of construction, you would be required to furnish an additional bank guarantee within 30 days on demand.

3. To execute two agreements i.e. LC-IV & LC-IV-B on Non-Judicial Stamp Paper. Copies of the specimen of said agreements are enclosed herewith for necessary action.
4. That you shall add additional clause in the bilateral agreement as per the instruction dated 14.08.2020 with regard to "Auto-credit of 10% of receipts from the '70% realisations account' maintained under section 4(2)(1)(d) of the Real Estate Regulation & Development Act, 2016 to EDC".
5. That you shall deposit the following online at www.tcpharyana.gov.in:
 - i. An amount of Rs. 98.4943 lacs against 25% of total External Development Charges.
 - ii. An amount of Rs. 52,13,958/- against balance licence fee.
 - iii. An amount of Rs. 24,61,625/- against Conversion Charges.
(Amount demanded in LOI is subject to audit and reconciliation).
6. That you shall earmark 50% saleable area in the layout plan, to be issued alongwith the license alongwith revenue detail, which is to be freezed as per clause 5(i) of the policy, dated 01.04.2016. The area so freezed shall be allowed to be sold only after completion of all Internal Development Works in the colony.
7. To furnish an undertaking on non-judicial stamp paper to the following affect that:-
 - i. You shall deposit an amount of Rs. 61,54,064/- against Infrastructural Development Charges (75% as per policy dated 24.01.2018) @ Rs. 375/- per Sqm for plotted component and @ Rs. 750/- per Sqm for commercial component for 150 % FAR, in two equal installments, First within 60 days from issuance of license and second within six months be paid online at www.tcpharyana.gov.in. In failure of which, an interest @ 18% per annum for delay period shall charged.
 - ii. You shall pay the balance amount of External Development Charges Rs. 295.4829 Lacs in equal six half yearly installment with interest as per policy dated 05.12.2018.
 - iii. You shall maintain and upkeep all roads, open spaces, public parks and public health services for a period of five years from the date of issue of the completion certificate unless earlier relieved of this responsibility and thereupon to transfer all such roads, open spaces, public parks and public health services free of cost to the Govt. or the local authority, as the case may be, in accordance with the provisions of Section 3(3)(a)(iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.
 - iv. The EDC have been charged on the basis of EDC Indexation Mechanism Policy dated 11.02.2016, which stands approved by cabinet. If there will be any change in the said rates, then differential amount from the original calculation will required to be deposited as and when demanded by the Department.

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- v. You shall transfer the area falling under sector roads/green belt forming part of licenced land, free of cost to the Govt. or the local authority, as the case may be, in accordance with the provisions of Section 3(3) (a) (iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.
 - vi. You shall integrate the services with Haryana Shahari Vikas Pradhikaran services as and when made available.
 - vii. You shall not claim any damage against the Department for loss occurred if any as the provisions of external development facilitates may take long time by HSVP, hence.
 - viii. You have not submitted any other application for grant of license for development of the said land or part thereof for any purpose under the provisions of the Haryana Development and Regulation of Urban Areas Act, 1975 or any application seeking permission for change of land use under the provision of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
 - ix. You have read and understand the contents of Affordable Plotted Housing Policy Deen Dayal Jan Awas Yojna-2016 and you shall abide by the terms and conditions of this policy in letter and spirit.
 - x. You will transfer 10% area of the licenced colony free of cost to the Government for provision of community facilities as earmarked on the layout plan of the colony. This will give flexibility to the Director to work out the requirement of community infrastructure at sector level and accordingly make provisions.
 - xi. You understand that the development/construction cost of 24m/18 m major internal roads is not included in the EDC rates and you shall pay the proportionate cost for acquisition of land, if any, alongwith the construction cost of 24m/18 m wide major internal roads as and when finalized and demanded by the Department.
 - xii. You shall obtain NOC/Clearance as per provisions of notification dated 14.09.2006 issued by Ministry of Environment & Forest, Govt. of India, if applicable before execution of development works at site.
 - xiii. You shall make your own arrangements for water supply, sewerage, drainage etc. to the satisfaction of DTCP till these services are made available from External Infrastructure to be laid by Haryana Urban Development Authority or any other execution agency.
 - xiv. You shall obtain clearance from competent authority, if required under Punjab Land Preservation Act, 1900 and any other clearance required under any other law.
 - xv. You shall provide the rain water harvesting system as per Central Ground Water Authority Norms/Haryana Govt. notification as applicable.
 - xvi. You shall use only LED fitting for internal lighting as well as campus lighting.
 - xvii. You shall make provisions of solar water heating system as per guidelines of Haryana Renewable Energy Development Agency and shall be made operational where applicable before applying for occupation certificate.
 - xviii. You shall convey the 'Ultimate Power Load Requirement' of the project to the concerned power utility, with a copy to the Director, within two months period from the date of grant of license to enable provision of site in licensed land for Transformers/Switching Stations/Electric sub-stations as per the norms prescribed by the power utility in the zoning plan of the project.

Director
Town & Country Planning
Haryana, Chandigarh

- xix. You shall arrange power connection from UHBYNL/DHBYNL for electrification of the colony and shall install the electricity distribution infrastructure as per the peak load requirement of the colony for which licensee shall get the electrical (distribution) service plan/estimates approved from the agency responsible for installation of external electric services i.e. UHBYNL/DHBYNL and complete the same before obtaining completion certificate for the colony.
 - xx. It will be made clear at the time of booking of plots/commercial space that specified rates include or do not include EDC. In case of not inclusion of EDC in the booking rates, then it may be specified that same are to be charged separately as per rate fixed by the Govt. You shall also provide detail of calculation of EDC per Sqm/per sqft to the allottees while raising such demand from the plot owners.
 - xxi. You shall keep pace of development atleast in accordance with sale agreement executed with the buyers of the plots as and when scheme is launched.
 - xxii. The licence shall be valid initially for five years, which will be renewable further upto two years in accordance to the provision of Act No. 8 of 1975; Since, no further renewal will be allowed thereafter, hence, the project necessarily will have to be completed within a period of 7 years from the date of grant of licence, after getting the licence renewed, as per clause 1(ii) of the policy notified on 01.04.2016.
 - xxiii. You have understood that clubbing of residential plots for approval of integrated zoning plan of two adjoining plots under same ownership shall not be permitted.
 - xxiv. You will pay the labour cess as per policy instructions issued by Haryana Government vide Memo No. Misc. 2057-5/25/2008/2TCP dated 25.02.2010.
 - xxv. You shall submit compliance of Rule 24, 26, 27 & 28 of Rules 1976 & Section 5 of Haryana Development and Regulation of Urban Areas Act, 1975, and shall inform account number and full particulars of the scheduled bank wherein you have to deposit thirty percentum of the amount received from the plot holders for meeting the cost of Internal Development Works in the colony.
 - xxvi. No further sale of the licence applied land has taken place after submitting the application for grant of license and land is free from litigation.
 - xxvii. You shall not give any advertisement for sale of plots/commercial area before the approval of layout plan.
 - xxviii. No provision of the Haryana Ceiling on Land Holding Act, 1972 has been violated due to purchase of applied land.
 - xxix. You shall follow the provisions of the Real Estate (Regulations and Development) Act, 2016 and Rules framed there under shall be followed by the applicant in letter and spirit.
 - xxx. You shall abide by the terms and conditions of policy dated 08.02.2016 DDJAY and other directions given by the Director time to time to execute the project.
8. That you shall submit the original LC-I duly signed by authorized signatory and qualified engineer.
 9. That you shall submit the Jamabandi of the applied land alongwith authentic mutation duly issued by Halqa Patwari and original copy of sajra plan
 10. That you shall earmark 50% saleable area in the layout plan, to be issued alongwith the license alongwith revenue detail, which is to be freezeed as per clause 5(i) of the policy, dated 01.04.2016. The area so freezeed shall be allowed to sell only after completion of all Internal Development Works in the colony.

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11. That you shall abide by the final outcome of the decision taken on the issue of NCZ as per the recommendation of State Level Committee regarding exclusion of site from NCZ pocket.
 12. That you shall submit an indemnity bond indemnifying to DTCP with regard to loss if any occurred due to submission of documents for grant of licence.
 13. That you shall submit the ownership verification report from Deputy Commissioner, Faridabad before grant of licence.
 14. That you shall submit the corrected layout plan as per the DDJAY policy.
 15. That you will intimate their official Email ID and the correspondence on this email ID by the Department will be treated receipt of such correspondence.
- DA/as above.


(K. Makrand Pandurang, IAS)
Director, Town & Country Planning
& Haryana Chandigarh

Endst. No LC-3750/LC-4602-JE (SK)-2021/

Dated:

A copy is forwarded to the followings for information and necessary action:-

1. Senior Town Planner, Faridabad.
2. District Town Planner, Faridabad.


(Sunena)
District Town Planner (HQ)
For: Director, Town & Country Planning
Haryana, Chandigarh

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To be read with LOI 28183 dated 03-11 of 2021

Detail of land owned by SVC & Lahari

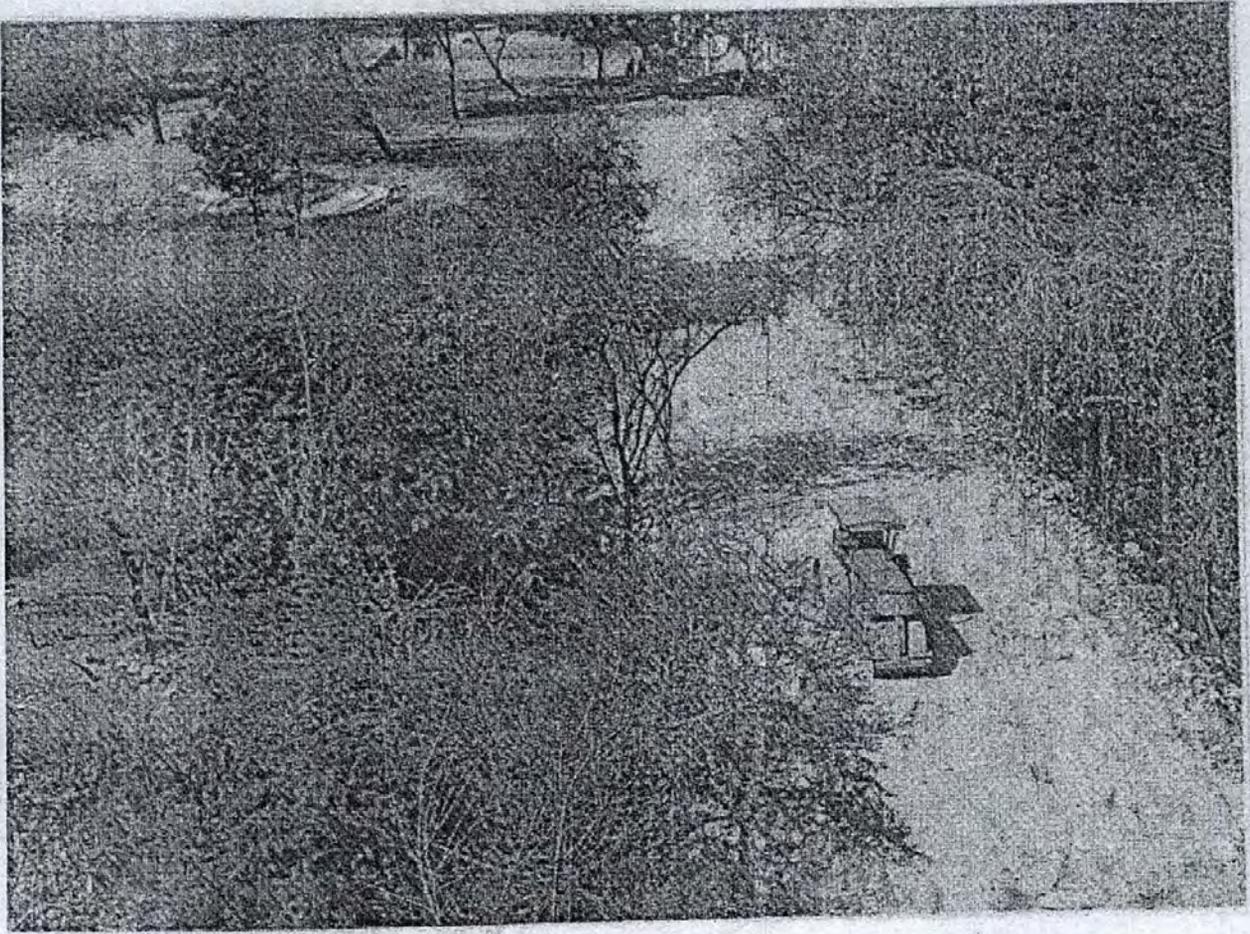
Village	Rect. No.	Killa No	Area (K-M)	
Sarai Khawaja	70	8/2min	3-12	
		9/1	1-13	
		12/2	1-13	
		13	8-0	
		14	8-0	
		17/2	7-10	
		18	8-0	
		19/1	1-13	
		Total	40-1	

Director,
Town & Country Planning
Haryana
Jasvir Kaur

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ANNEXURE A-9



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नक़ल जमाबंदी (पड़त पटवार)

Annexure: A-13

गाँव : सराय ख्याजा

हदबस्त न. : 3

जिला : फरीदाबाद

तहसील : बडखल

साल : 2015-2016



खण्ड या जमाबंदी न.	खतीनी न.	नाम तरफ या पती	विवरण सहित मालिक नाम	विवरण सहित कारतकार	कुंए या सिंचाई के अन्य साधन का नाम	नम्बर खसरा या मुरखे और फिले का नम्बर	रकबा और जिम्न जमीन	दर और संख्या के ध्यारि के साथ लगान जो मुजरा देता है	हिस्सा या हकीयत का पैमाना और घाउ का ढंग	श्रमियुक्ति
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कुल गैर मजराआ

67-7

67-7 गै.मु.

श्रीमान जी,
 नक़ल मुताबिक जमाल के हैं।
 लजवा हिस जमाला नक़द वरुण पुं
 26/11/2024





DIRECTORATE OF URBAN
LOCAL BODIES
HARYANA



शहरी स्थानीय
निकाय निदेशालय
HARYANA

S. No. 070/2021-2022/070215962

Date: 02/Dec/2021

No Dues Certificate

In compliance of the provisions of the Haryana Municipal Corporation Act, 1994/ Haryana Municipal Act, 1973, No Dues Certificate is hereby issued to (M/S AGE OF ENLIGHTMENT TRUST AUTHORISED SIGNATORY ARUN SRIVASTAV) for the land/building located at (KHASRANO/6/7/8, KHASRANO/6/7/8 GREEN FIELD COLONY, Property ID: P07001785693 -Authorized) falling in the Municipal Limit of Municipal Corporation Faridabad after recover/deposition of Rs 0.00 municipal dues viz. property tax, fire tax, development charges, water & sewerage charges etc. against said land/building.

Declaration:

1. (a) This is only a No Dues Certificate for municipal dues as on date and it does not regulate the compliance of building regulations, change of land use, any fire safety regulations or any other compliance under any act/rules.
2. (b) This No Dues Certificate does not bar any competent authority to take action under their prevailing act/ rules.
3. (c) In case any discrepancies in the amount deposited is discovered by Municipal Corporation Faridabad at any stage, then it is in the rights of Municipal Corporation Faridabad to recover the difference from the citizen.
4. (d) This certificate, at any stage, does not hold the ownership of the property and cannot be claimed as an ownership certificate.
5. (e) This No Dues Certificate is valid for three months from the date of its issuance.

Disclaimer:

If there are still any outstanding dues such as Property tax, Development Charge, User Charge Water/Sewerage Charges etc. recoverable from the citizen by the ULB after issuance of this No Dues Certificate, such charges will be recovered by the concerned Municipality from the citizen separately.





प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र
Clarification letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana

ANNEXURE A/15



गैर-वन भूमि पर वन कानून उपयुक्तता के विषय में स्पष्टीकरण पत्र।
Clarification letter regarding applicability of forest laws on non forest land.

नाम Name	श्रीनिवास राव चिंतापतला Srinivasa Rao Chintapatla
संगठन का नाम Organisation Name	Svc And Lahari
वर्तमान पता Current Address	Mlas Colony Banjara Hills Hyderabad,,
भूमि स्थान Land Location	SARAI KHWAZA, Faridabad, Sarai Khwaja
भूमि मापन Land Measurements	5.0062 (Acre)
आयत नम्बर / मुरबा नम्बर Rectangle No./ Murba No.	70;

Reference No. (SRN):- X8D-8PE-1K8M
जारी करने की तिथि / Date of Issuance: 15-12-2021
जारी करने का स्थान / Place of Issuance: Faridabad
जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer



This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/X8D8PE1K8M>



प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र
Clarification letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



गैर-वन भूमि पर वन कानून उपयुक्तता के विषय में स्पष्टीकरण पत्र।

Clarification letter regarding applicability of forest laws on non forest land.

किला नम्बर 70//8/2 Min,9/1,12/2,13,14,17/2,18,19/1
Killa Number

प्रयोजन Setting Up Of Township
Purpose



जारी करने की तिथि / Date of Issuance: 15-12-2021

जारी करने का स्थान / Place of Issuance: Faridabad

जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/X8D8PE1K8M>



प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र
Clarification letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



गैर-वन भूमि पर वन कानून उपयुक्तता के विषय में स्पष्टीकरण पत्र।

Clarification letter regarding applicability of forest laws on non forest land.

Applicant Srinivasa Rao Chintapala located at village /city SARAI KHWAZA district Faridabad
made a proposal to use this land for Setting Up Of Township. It is made clear that:

- a) As per records available above said land is not part of notified Reserved Forest, Protected Forest under Indian Forest Act, 1927 or any area closed under section 4 of Punjab Land Preservation Act, 1900.
- b) It is clarified that by the Notification No. S.O.8/PA 2/1900/S. 4/2013 dated 4th January, 2013, all Revenue Estate of Faridabad is notified u/s 4 of PLPA 1900 and S.O.81/PA.2/1900/S.3/2012 u/s 3 of PLPA 1900. The area is however not recorded as forest in the Government record but felling of any tree is strictly prohibited without the permission of Divisional Forest Officer, Faridabad.
- c) If approach is required from Protected Forest by the user agency, the clearance/ regularization under Forest Conservation Act 1980 will be required. Without prior clearance from Forest Department, the use of Forest land for approach road is strictly prohibited. M/s Svc And Lahari whose land is located at village/city, SARAI KHWAZA District Faridabad must obtain clearance as applicable under Forest Conservation Act 1980.
- d) As per the records available with the Forest Department, Faridabad the area does not fall in areas where plantations were raised by the Forest Department under Aravalli project.
- e) All other statutory clearances mandated under the Environment Protection Act, 1986, as per the notification of Ministry of Environment and Forests, Government of India, dated 07-05-1992 or any other Act/ order shall be obtained as applicable by the project proponents from the concerned authorities.
- f) The project proponent will not violate any Judicial Order/ direction issued by the Hon'ble Supreme Court/ High Courts.
- g) It is clarified that the Hon'ble Supreme Court has issued various judgments dated 07.05.2002, 29.10.2002, 16.12.2002, 18.03.2004, 14.05.2008 etc. pertaining to Aravalli region in Haryana, which should be complied with.
- h) It shall be the responsibility of user agency/ applicant to get necessary clearances/ permissions under various Acts and Rules applicable if any, from the respective authorities/ Department.
- i) This certificate is not applicable in case of Environment Department notification dated 10.03.2016 for Screening Plant, and notification dated 11.05.2016 for Stone Crusher. Investor/Applicant has to take clearance from Environment Department in case of Screening Plant and Stone Crusher.

It is subject to the following conditions:

1. Clarification As Per Ro Faridabad Report And The Site Is Under General Section 4



Date: 15-12-2021
Place: Faridabad

Raj Kumar
(Divisional Forest Officer)

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/X8D8PE1K8M>

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH

Original Application No. 69/2022

Parul Bawa

Applicant

Versus

State of Haryana

Respondent

INDEX

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3.	Annexure -R/2 SDM, Badkhal Report dated 29.03.2022	29.03.2022	5-13
4.	Annexure -R/3 Deputy Forest Conservator, Faridabad 25.04.2022	25.04.2022	14-24

Place: Faridabad
Dated: 28.04.2022

Jyadar
DEPUTY COMMISSIONER
FARIDABAD

PRINCIPAL BENCH

Original Application No. 69/2022

Parul Bawa

Applicant

Versus

State of Haryana

Respondent

ACTION TAKEN REPORT BY WAY OF AFFIDAVIT OF JITENDER YADAV, IAS, DISTRICT MAGISTRATE, FARIDABAD IN COMPLIANCE OF ORDER DATED 02.02.2022

I, Jitender Yadav, IAS, District Magistrate, Faridabad, do hereby solemnly affirm and state as under: -

1. That the deponent is presently posted as District Magistrate, Faridabad and is fully authorized to swear and depose the facts of the present case before this Hon'ble Court.
2. That this Hon'ble Court on 02.02.2022 has passed the following Directions, the relevant extract of which is reproduced below: -

“Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint committee of the Principal Chief Conservator of Forest (HoFF), State of Haryana and the District Magistrate-Faridabad. The District Magistrate-Faridabad will be the Nodal agency for coordination and compliance. The joint committee may meet within four weeks and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.”

3. That in compliance of the above Order of the Hon'ble Tribunal a committee comprising SDM (Badkhal), Range Forest Officer, Faridabad and ATP(P), Faridabad was constituted to visit the site in question to verify the allegations made in the complaint vide Memo No. LFA/2022/131-33 dated 21.02.22. A copy of the said letter dated 21.02.2022 is annexed herewith as **ANNEXURE-R/1**.
4. That it is submitted that SDM (Badkhal) in its report dated 29.03.2022 stated as follow:
 - a. SDM (Badkhal), Range Forest Officer and ATP(P) along with the revenue officials jointly visited the spot on 11.03.2022. Reports of Tehsildar, Badkhal and Range Forest Officer were submitted to SDM Badkhal who

Jitender Yadav

forwarded the reports to the deponent. However, as the report of the Range Forest Officer was not found lucid so a coherent report was sought from him.

- b. It was reported by Tehsildar, Badkhal that as per revenue record ownership of M/s SVC & Lahari partner Mustil No. 70//6(8-0), 7/2(7-9), 8/2(7-9), 9/1(1-13), 12/2(1-13), 13(8-0),14(8-0),15(8-0),17/2(7-10),18(8-0),19/1(1-13) total raqba 67K-7M, vill. Sarai Khwaja, Tehsil Badkhal, District Faridabad vests with S. Lakshman Rao s/o Shreedhar & Shri Niwas Rai s/o Venkateshwar rao.
- c. Range Forest Officer (Regional), Faridabad has reported that on spot inspection of M/s SVC Ventures and Lahari Builders situated at Green Field it was found that no new trees have been cut at the spot. At the site in question an old road and some structures are there. That earlier an ayurvedic factory used to run there. Section 4 and Section 5 of the PLPA, 1900 is not applicable at the site in question. That the said spot neither falls under reserved forest nor under protected forest. General Section 4 of the PLPA, 1900 is applicable there according to which cutting of any kind of trees is prohibited unless permission from Divisional Forest Officer, Faridabad is obtained. That the site in question has been notified as Gair-Mumkin Pahar. That this company had cut trees on dated 13.01.2020 without seeking permission from the competent authority consequently Forest Department got Forest Offence Report no. 100/0452 dated 13.01.2020 registered against it whose prosecution case was also filed in the Hon'ble Environment Court as well. That for the said illegal cutting activity F.I.R. no. 24/2020 has also been lodged by the department in police station, Surajkund. A list of standing trees on the spot has also been prepared and these trees are marked as well. Marking list of such trees on the site in question is enclosed. A copy of the said report dated 29.03.2022 & 25.04.2022 is annexed herewith as **ANNEXURE-R/2 & ANNEXURE-R/3** respectively.

Lyadar

5. That it is humbly submitted that on joint inspection of the site in question it is found that no new trees have been cut from the site. The site in question is notified as Gair Mumkin Pahar and all the standing trees have been marked and listed.

Place: Faridabad
Dated: 28.04.2022

Jyadar
DEPONENT
(Jitender Yadav, IAS)
District Magistrate,
Faridabad

VERIFICATION

Verified that the contents of my aforesaid affidavit are true and correct to my knowledge based on the official record. No part thereof it is false and nothing material has been kept concealed therefrom.

Place: Faridabad
Dated: 28.04.2022

Jyadar
DEPONENT
(Jitender Yadav, IAS)
District Magistrate,
Faridabad



Office of The Deputy Commissioner, Faridabad.

कार्यालय उपायुक्त, फरीदाबाद।

Annexure R/1

To

1. Range Forest Officer, Faridabad.
2. SDM, Badkhal.
3. ATP, (P), Faridabad.

Memo No.LFA/2022/ 131-33

Dated: 21/02/22

Subject :- Reg. Compliance of Hon'ble NGT order dated 02/02/2022 on OA. No. 69/2022.

Please Refer to this office letter no LFA/2022/G-2/107-109 dated 17.02.2022 on this subject cited above. The date of meeting is 17.02.2022 instead of 07.02.2022 which was mentioned in the above letter and proceedings due to typing error. The amended letter is as under:-

It is intimated that a meeting was held on 17.02.2022 at 11:00 AM under the Chairmanship of Additional Deputy Commissioner Faridabad to comply with the directions of Hon'ble NGT order dated 02.02.2022 on OA No. 69/2022.

After discussions a Committee consisting of the following has been constituted to make spot visit of the site in question:-

1. SDM, Badkhal.
2. Range Forest Officer, Faridabad.
3. ATP, (P), Faridabad.

A copy of order dated 02/02/2022 of Hon'ble NGT and proceedings of the meeting dated 17/02/2022 are enclosed. The above Committee is directed to make spot visit of the site in question and will submit its report to District Magistrate, Faridabad within 3 days.

N. Kumar
OK For Deputy Commissioner
Faridabad

Memo No.LFA/2022/ 134-36

Dated: 21/02/22

A copy of above is forwarded to the following:-

1. D.F.O, Faridabad.
2. D.T.P, (P), Faridabad.
3. D.T.P, (Enforcement), Faridabad.

N. Kumar
OK For Deputy Commissioner
Faridabad

Annexure-R/9

1867741

31-3-22 CTM/HFA

प्रेषक

उपमण्डल अधिकारी (ना0),
बडखल।

h

31/3/22

सेवा में,

उपायुक्त महोदय,
फरीदाबाद।

क्रमांक 2708/रीडर

दिनांक 29.03.2022

विषय:-

Reg. Compliance of Hon'ble NGT order dated 02/02/2022 on OA.
No. 69/2022.

यादि

उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक 131-33/एल0एफ0ए0
दिनांक 21.02.2022 के सन्दर्भ में।

विषयाधीन मामले अधोहस्ताक्षरी, क्षेत्रीय वन अधिकारी, व सहायक नगर योजनाकार (पी0), के साथ दिनांक 11.03.2022 को राजस्व अधिकारियों के साथ मौका निरीक्षण किया गया था। मौका निरीक्षण उपरान्त जिसकी रिपोर्ट तहसीलदार, बडखल ने अपने कार्यालय के पत्र क्रमांक 795/औ0के0 दिनांक 14.03.2022 व वन राजिक अधिकारी (क्षेत्रीय) फरीदाबाद ने अपनी रिपोर्ट क्रमांक 255 दिनांक 22.03.2022 द्वारा भेजी है। जो कि मूलरूप में आपकी सेवा में आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न: मूल रिपोर्ट

उपमण्डल अधिकारी (ना0),
बडखल। h

Supd. C.F. B. B.
04/04/22

श्री मातुली

रिपॉर्ट का जिला एम जे जे नं० 69/2022

न्यायलय नं० 21 का सदन में मुं० नं० 70
6(8-0), 7/2(7-9), 8/2(7-9)

70
9/1(1-13), 12/2(1-13), 13(8-0), 14(8-0), 15(8-0), 17/2(7-10), 18(8-0)

70 कुल रकबा 67-7 वही सभ्य रजवावा लक्ष्मी
19/1(1-13)

वसवत जिला कारीदाबाद में वाजवत रिपोर्ट हाल में
अनुमान मसजद सभ वी सी रिपोर्ट वजवत पारिना
सभ लक्ष्मी राव पुन श्री धर व श्री निवास राव
पुन वसवत राव की मलमियत है रिपोर्ट सभ
में देखा है।

दि 11/3/2022

कार्यालय लक्ष्मीलक्ष वसवत

क्रमांक 795 आं क्रमांक 14/3/22

मुलकप में उपमंडल आधिकारी (बी) वसवत की सेवा में
मेजर रिपोर्ट की जानी है कि रिपोर्ट पत्रवा अनुमान केस नं०
O.A No. 69/2022 न्यायालय शबठ जीवही के सदन में मुं० नं० 70
9/1(1-13), 12/2(1-13), 13(8-0), 14(8-0), 15(8-0), 17/2(7-10), 18(8-0), 19/1(1-13)

वन विभाग हरियाणा सरकार
कार्यालय:- वन राजिक अधिकारी (क्षेत्रीय), फरीदाबाद।
बाई पास रोड, सैक्टर-17, फरीदाबाद। दूरभाष:- 0129-2222322

क्रमांक:- 255

दिनांक:- 22/3/22

सेवा में,

✓ एस0डी0एम0,
बडखल।

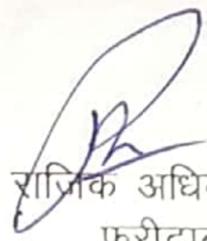
Reader

SDCC Badkhal
25/03/22

विषय:- Reg. Compliance of Hon'ble NGT order dated 02/02/2022 on OA No. 69/2022. - निरीक्षण रिपोर्ट का भेजना।
संदर्भ:- उप वन संरक्षक, फरीदाबाद का पत्र क्रमांक 1463, दिनांक 23.02.2022।

उपरोक्त विषय के संबंध में आपको अवगत कराया जाता है कि माननीय एन0जी0टी0 द्वारा ओ0ए0 नं0 69/2022 द्वारा आदेश पारित किये गये हैं कि " 2. *Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter though a joint committee of the Principal Chief Conservator of Forest (HoFF), State of Haryana and the District Magistrate-Faridabad. The District Magistrate- Faridabad will be the Nodal agency for coordination and compliance. The joint committee may meet within four weeks and under take site visit and look into the grievence of the applicant. Factual and action taken report may be furnished within three months by e-mail at judicial-nqt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDF.*" उक्त आदेशों की पालना में उपायुक्त फरीदाबाद द्वारा अपने पत्र क्रमांक 107-109, दिनांक 17.02.2022 द्वारा मौका निरीक्षण हेतु कमेटी का गठन किया गया। उपायुक्त फरीदाबाद के आदेशों की पालना में निम्नहस्ताक्षरी द्वारा आपके साथ व ए0टी0पी0(पी0) फरीदाबाद द्वारा ग्रीन फील्ड स्थित M/s SVC Ventures and Lahari Builders का संयुक्त मौका निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि मौका पर कोई भी नई कटाई का कार्य नहीं किया गया है। उक्त स्थल पर पुरानी सड़क व कुछ स्ट्रेक्टर बने हुए हैं। उक्त स्थल पर पहले आर्युवेदिक फैक्ट्री चलती थी। उक्त स्थल पर पी0एल0पी0ए0 1900 की जरनल धारा 4 लागू होती है जिसके तहत किसी भी प्रकार के हर

पेड को काटने हेतु वन मण्डल अधिकारी की अनुमति प्राप्त करना अनिवार्य है। उक्त कम्पनी द्वारा दिनांक 13.01.2020 को बिना विभागीय अनुमति के पेड काटे गये थे जिसपर विभागीय कार्यवाही अमल में लाते हुए वन विभाग द्वारा वन अपराध रिपोर्ट नं० 100/0452, दिनांक 13.01.2020 चाक की गई थी। जिसका पी०सी० केस तैयार करके माननीय पर्यावरण न्यायालय में दायर कर दिया गया था। उक्त गैर-वानिकी कार्य पर विभाग द्वारा एफ०आई०आर० नं० 24/2020 थाना सूरजकुंड में दर्ज करवा दी गई थी। उक्त स्थल पर पी०एल०पी०ए० 1900 की धारा 4 व 5 लागू नहीं होती है। उक्त स्थल ना तो आरक्षित वन क्षेत्र है व ना ही सुरक्षित वनक्षेत्र है। उक्त स्थल की भूमी किरम गैर-मुमकिन पहाड है। उक्त स्थल पर जो पेड खड़े हैं उनकी सूची मौका पर ही बनाई गई है, पेडों की मार्किंग सूची पत्र के साथ सलग्न है। यह रिपोर्ट आपको आगामी आवश्यक कार्यवाही हेतु प्रेषित है।
सलग्न:- मार्किंग सूची।


वन राजिक अधिकारी (क्षेत्रीय),
फरीदाबाद।

पृ० क्रमांक:- दिनांक:-

इसकी एक प्रति उप वन संरक्षक फरीदाबाद को उनके पत्र क्रमांक 1463, दिनांक 23.02.2022 के संदर्भ में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

— sd —
वन राजिक अधिकारी (क्षेत्रीय),
फरीदाबाद।

MARKING LIST OF SVC LEHRI LTD.
(GREEN FIELD COLONY SARAI KHAWAJA)

Sr.No	Species	Girth	Class	Remarks
1	NEEM	183	IA	G/S
2	PIPAL	235	IB	G/S
3	PIPAL	230	IB	G/S
4	NEEM	190	IA	G/S
5	SIR	180	IA	G/S
6	P.PAPRI	110	III	G/S
7	PIPAL	100	III	G/S
8	NEEM	157	IIB	G/S
9	SOOBABOOL	40	V	G/S
10	BAD	270	IB	G/S
11	PIPAL	55	V	G/S
12	PIPAL	125	IIA	G/S
13	NEEM	183	IA	G/S
14	PIPAL	180	IA	G/S
15	PIPAL	150	IIB	G/S
16	BAD	105	III	G/S
17	PIPAL	70	IV	G/S
18	PIPAL	60	IV	G/S
19	PIPAL	55	V	G/S
20	PIPAL	120	IIA	G/S
21	PIPAL	150	IIB	G/S
22	NEEM	120	IIA	G/S
23	SIRS	170	IIB	G/S
24	SAFEDA	210	IB	G/S
25	J.JALEBI	107	III	G/S
26	SAFEDA	190	IA	G/S
27	J.JALEBI	240	IB	G/S
28	AMALTASH	69	IV	G/S
29	MOLESHRI	49	V	G/S
30	MOLESHRI	100	III	G/S
31	SIRS	140	IIA	G/S
32	BOTAL BRUSH	71	IV	G/S
33	PIPAL	300	IB	G/S
34	PIPAL	230	IB	G/S
35	BAD	135	IIA	G/S
36	SIRS	169	IIB	G/S
37	JAMUN	140	IIA	G/S
38	DHAK	63	IV	G/S
39	PIPAL	110	III	G/S
40	SIRS	125	IIA	G/S
41	SOOBABOOL	50	V	G/S
42	NEEM	80	IV	G/S
43	SIRS	110	III	G/S
44	J.JALEBI	45	V	G/S

Tajath
S/c Badkhal
 Range Forest Officer (T)
 Faridabad

45	P.PAPRI	110	III	G/S
46	J.JALEBI	165	IIB	G/S
47	NEEM	166	IIB	G/S
48	J.JALEBI	75	IV	G/S
49	MUSCUT	120	IIA	G/S
50	SIRS	105	III	G/S
51	PIPAL	120	IIA	G/S
52	MUSCUT	110	III	G/S
53	SIRS	90	III	G/S
54	DHAK	82	IV	G/S
55	DHAK	100	III	G/S
56	NEEM	180	IA	G/S
57	NEEM	120	IIA	G/S
58	SIRS	170	IIB	G/S
59	SIRS	160	IIB	G/S
60	PIPAL	120	IIA	G/S
61	J.JALEBI	150	IIB	G/S
62	NEEM	210	IB	G/S
63	BAD	70	IV	G/S
64	SIRS	160	IIB	G/S
65	DHAK	100	III	G/S
66	MUSCUT	130	IIA	G/S
67	DHAK	100	III	G/S
68	MUSCUT	130	IIA	G/S
69	SIRS	180	IA	G/S
70	NEEM	150	IIB	G/S
71	NEEM	120	IIA	G/S
72	MUSCUT	140	IIA	G/S
73	MUSCUT	120	IIA	G/S
74	DHAK	90	III	G/S
75	NEEM	90	III	G/S
76	J.JALEBI	180	IA	G/S
77	NEEM	110	III	G/S
78	PIPAL	150	IIB	G/S
79	J.JALEBI	170	IIB	G/S
80	J.JALEBI	80	IV	G/S
81	NEEM	150	IIB	G/S
82	SIRS	80	IV	G/S
83	MUSCUT	150	IIB	G/S
84	J.JALEBI	150	IIB	G/S
85	SIRS	100	III	G/S
86	SIRS	110	III	G/S
87	NEEM	105	III	G/S
88	NEEM	210	IB	G/S
89	SIRS	100	III	G/S
90	BAD	190	IA	G/S
91	SIRS	120	IIA	G/S
92	NEEM	100	III	G/S
93	P.PAPRI	60	IV	G/S
94	SIRS	110	III	G/S

Forest
I/c Badli

[Signature]
Range Forest Officer (T)
Faridabad

95	J.JALEBI	70		IV	G/S
96	P.PAPRI	60		IV	G/S
97	MUSCUT	120		IIA	G/S
98	MUSCUT	140		IIA	G/S
99	MUSCUT	115		III	G/S
100	J.JALEBI	190		IA	G/S
101	SAFEDA	180		IA	G/S
	SAFEDA	140		IIA	
102	NEEM	140		IIA	G/S
103	J.JALEBI	180		IA	G/S
104	NEEM	190		IA	G/S
105	J.JALEBI	120		IIA	G/S
106	J.JALEBI	170		IIB	G/S
107	J.JALEBI	140		IIA	G/S
108	P.PAPRI	120		IIA	G/S
109	NEEM	110		III	G/S
110	J.JALEBI	180		IA	G/S
111	J.JALEBI	150		IIB	G/S
112	NEEM	100		III	G/S
113	SIRS	120		IIA	G/S
114	BELPATTER	60		IV	G/S
115	NEEM	110		III	G/S
116	NEEM	70		IV	G/S
117	NEEM	210		IB	G/S
118	MUSCUT	130		IIA	G/S
119	B.PAPRI	60		IV	G/S
120	NEEM	170		IIB	G/S
121	P.PAPRI	95		III	G/S
122	SAHTUT	35		V	G/S
123	PIPAL	170		IIB	G/S
124	J.JALEBI	60		IV	G/S
125	P.PAPRI	50		V	G/S
126	J.JALEBI	55		V	G/S
127	FRANCH	25		U/S	G/S
128	FRANCH	22		U/S	G/S
129	FRANCH	23		U/S	G/S
130	FRANCH	25		U/S	G/S
131	FRANCH	25		U/S	G/S
132	SOOBABOOL	24		U/S	G/S
133	SOOBABOOL	25		U/S	G/S
134	SOOBABOOL	27		U/S	G/S
135	SOOBABOOL	26		U/S	G/S
136	SOOBABOOL	25		U/S	G/S
137	J.JALEBI	70		IV	G/S
138	J.JALEBI	160		IIB	G/S
139	J.JALEBI	170		IIB	G/S
140	J.JALEBI	160		IIB	G/S
141	J.JALEBI	170		IIB	G/S
142	J.JALEBI	70		IV	G/S
143	J.JALEBI	60		IV	G/S

Franks

Range Forest Officer (T)
Faridabad

144	J.JALEBI	145	IIA	G/S
145	J.JALEBI	90	III	G/S
146	J.JALEBI	190	IA	G/S
147	J.JALEBI	160	IIB	G/S
148	J.JALEBI	135	IIA	G/S
149	NEEM	90	III	G/S
150	J.JALEBI	110	III	G/S
151	J.JALEBI	150	IIB	G/S
152	J.JALEBI	120	IIA	G/S
153	J.JALEBI	105	III	G/S

Rajesh
Hc Badli.

CS Pr

Range Forest Officer (T)
Faridabad

ABSTRACT

SPP.	U/SIZE	V	IV	III	IIA	IIB	IA	IB	TOTAL	VOL.
SAFEDA	0	0	0	0	1	0	1	1	3	10.93
SHISHAM	0	0	0	0	0	0	0	0	0	0
KIKAR	0	0	0	0	0	0	0	0	0	0
MISC.	10	9	21	32	28	27	14	9	150	178.3
TOTAL	10	9	21	32	29	27	15	10	153	189.2

← Project
H/c Badli.

CR

Range Forest Officer (T)
Faridabad

हरियाणा सरकार

कार्यालय उप वन संरक्षक फरीदाबाद

बाई पास रोड, नजदीक रोज गार्डन, सैक्टर-14, फरीदाबाद, दूरभाष 0129-2286700

दिनांक 26-04-22

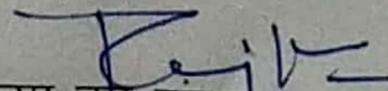
Annexure R/3

सेवा में,
कमांक 110
उपायुक्त
फरीदाबाद।

विषय **Reg. Compliance of Hon'ble NGT Order dated 2-2-2022 on O.A. No. 69/2022**
उपरोक्त विषय के संबंध में आपको अवगत करवाया जाता है कि माननीय

एन0जी0टी0 द्वारा ओ0ए0 नं0 69/2022 द्वारा आदेश पारित किये गये है कि "2. *Having regards to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint committee of Principal Chief Conservator of Forests (HOFF), State of Haryana and the district Magistrate, Faridabad. The District Magistrate Faridabad will be Nodal agency for coordination and compliance. The Joint committee may meet within 4 week and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within 3 months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDC*". उक्त आदेशों की पालना में आपके कार्यालय के पत्र कमांक 107-09 दिनांक 17.2.2022 द्वारा मौका निरीक्षण हेतु कमेटी का गठन किया गया है। जिसकी पालना में वन राजिक अधिकारी, फरीदाबाद द्वारा एस0डी0एम0, फरीदाबाद तथा ए0टी0पी0 फरीदाबाद के साथ ग्रीन फील्ड कालोनी स्थित *M/s S.V.C. Ventures and Lahri Builders* की साईट का संयुक्त मौका निरीक्षण किया गया। वन राजिक अधिकारी, फरीदाबाद द्वारा अपनी निरीक्षण रिपोर्ट पत्र कमांक 61 दिनांक 25.4.2022 द्वारा एस0डी0एम0, फरीदाबाद को प्रस्तुत कर दी गई थी, जिसमें व0रा0अ0 फरीदाबाद द्वारा अंकित किया गया है कि मौके पर कोई भी नई कटाई का कार्य नहीं किया गया है। उक्त स्थल पर पी0एल0पी0.ए0 1900 की स्पेशल धारा 4 व 5 लागू नहीं होती है। उक्त स्थल ना तो आरक्षित वन क्षेत्र है और ना ही सुरक्षित वन क्षेत्र है। उक्त स्थल पर जनरल धारा 4 लागू होती है, जिसमें किसी भी प्रकार के हरे पेड़ों को काटने हेतु वन मण्डल अधिकारी की अनुमति लेना आवश्यक है (अधिसूचना की प्रति साथ संलग्न है)। उक्त स्थल पर भूमि की किस्म गैर मुमकिन पहाड है। रिपोर्ट आपको सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न/व0रा0अ0, फरीदाबाद की निरीक्षण रिपोर्ट
एवं मौके पर खडे पेड़ों की मार्किंग सूची।


उप वन संरक्षक,
फरीदाबाद।

HARYANA GOVT. GAZ. (EXTRA) NOV. 16, 1995)
(KRTK, 25, 1917, SAKA)

(Authorised English Translation)

**HARYANA GOVERNMENT
FOREST DEPARTMENT**

Order

The 16th November, 1995

No. S.O. 130/P.A.2/S.4/1995.- Whereas the Governor of Haryana is satisfied after due enquiry that the regulations, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the provisions of the Punjab Land Preservation Act, 1900:

Now, therefore, in exercise of the powers conferred by section 4 of the said Act, the Governor of Haryana hereby prohibits the following acts for a period of fifteen years with effect from the date of publication of this order, in the official Gazette in the areas more particularly specified in the schedule given below, which has been notified under section 3 of the said Act – vide Haryana Government, Forest Department Notification no. S.O. 164/P.A.2/1900/S-3/80 dated the 10th July, 1980:-

a) the cutting of trees or timber except Eucalyptus and Poplars or the collection or removal or subjection to any manufacturing process, of any forest produce, other than flower, fruits and honey, save for bona fide domestic or agricultural purposes of the right-holders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer of the concerned division. Such permit will prescribe such conditions for sale as may, from time to time, appear necessary in the interest of forest conservancy.

SCHEDULE

District	Tehsil	Villages
Panchkula	Kalka	Areas laying on north side of metalled and unmetalled road connecting Chandigarh, Panchkula.
Ambala	Naraingarh	Ramgarh, Raipur Rani, Naraingarh
Yamuna Nagar	Jadadhri	Sadhaura, Bilaspur, Chhachhrauli, Dadupru and reaching Yamuna river near villages Nathanpur and Lakur
Faridabad	Ballabgarh	Areas lying western side of Delhi Ballabgarh road and northern side of Ballabgarh Sohna Road.
Gurgaon	Nuh	Areas lying on western side of Delhi -Alwar road and Sohna Mandkola Road
Gurgaon	Ferozepur	Alls revenue estates in Gurgaon and Ferozepur Jhirka Tehsils
Mohindergarh	Narnaul	Alls revenue estates in Narnaul Tehsil
Mohindergarh	Mohindergarh	Areas lying on western side Mohindergarh -Dadri road
Rewari	Rewari	Alls revenue estates in Rewari Tehsil
Bhiwani	Dadri Bhiwani Loharu	Areas lying on western side Dadri, Bhiwani, Tosham and Hisar road

T. D. JOGPAL,

Commissioner and Secretary to Government, Haryana
Forest Department

हरियाणा सरकार
कार्यालय वन राजिक अधिकारी, फरीदाबाद
बाई पास रोड, नजदीक रोज गार्डन, सैक्टर-17, फरीदाबाद,

सेवा में, कमांक दिनांक
एस0डी0एम0,
बडखल।
विषय Reg. Compliance of Hon'ble NGT Order dated 2-2-2022 on O.A. No. 69/2022-

उपरोक्त विषय के संबंध में आपको अवगत करवाया जाता है कि माननीय एन0जी0टी0 द्वारा ओ0ए0 नं0 69/2022 द्वारा आदेश पारित किये गये है कि "2. *Having regards to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint committee of Principal Chief Conservator of Forests (HOFF), State of Haryana and the district Magistrate, Faridabad. The District Magistrate Faridabad will be Nodal agency for coordination and compliance. The Joint committee may meet within 4 week and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within 3 months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDC*". उक्त आदेशों की पालना में उपायुक्त, फरीदाबाद द्वारा अपने पत्र कमांक 107-09 दिनांक 17.2.2022 द्वारा मौका निरीक्षण हेतु कमेटी का गठन किया गया है। उपायुक्त, फरीदाबाद के आदेशों की पालना में निम्नहस्ताक्षरी द्वारा आपके साथ व ए0टी0पी0 फरीदाबाद द्वारा ग्रीन फील्ड कालोनी स्थित *M/s S.V.C. Ventures and Lahri Builders* की साईट का मौका निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि मौके पर कोई भी नई कटाई का कार्य नहीं किया गया है। उक्त स्थल पर पुरानी सड़क व कुछ स्ट्रैक्चर बने हुये है उक्त स्थल पर पहले आर्युवैदिक फ़ैक्ट्री चलती थी। उक्त कम्पनी द्वारा दिनांक 13.1.2020 को बिना विभागीय अनुमति के पेड काटे गये थे, जिस पर विभागीय कार्यवाही अमल में लाते हुये वन विभाग द्वारा वन अपराध रिपोर्ट नं0 100/0452 दिनांक 13.1.2020 चाक की गई थी। जिसका प्रोसीक्यशन केस तैयार करके माननीय पर्यावरण न्यायालय फरीदाबाद में दायर कर दिया गया था। उक्त कटाई पर विभाग द्वारा एफ0आईआर0 24/2020 थाना सुरजकुण्ड में दर्ज करवा दी गई थी। उक्त स्थल पर पी0एल0पी0ए0 1900 की स्पेशल धारा 4 व 5 लागू नहीं होती है। उक्त स्थल ना तो आरक्षित वन क्षेत्र है और ना ही सुरक्षित वन क्षेत्र है। उक्त स्थल पर जनरल धारा 4 लागू होती है, जिसमें किसी भी प्रकार के हरे पेड़ों को काटने हेतु वन मण्डल अधिकारी की अनुमति लेना आवश्यक है (अधिसूचना की प्रति साथ संलग्न है)। उक्त स्थल पर भूमि की किस्म गैर मुमकिन पहाड है। उक्त स्थल पर जो पेड खडे है , उनकी मार्किंग सूची बनाई गई है जो पत्र के साथ संलग्न है। रिपोर्ट आपको आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

वन राजिक अधिकारी
फरीदाबाद।

पृ0 कमांक 62

दिनांक 25.04.2022.

एक प्रति उप वन संरक्षक, फरीदाबाद को उनके पत्र कमांक 181 दिनांक 21.4.2022 के संदर्भ सूचनार्थ एवं आव श्य क कार्यवाही हेतु प्रेषित है।

वन राजिक अधिकारी
फरीदाबाद।

MARKING LIST OF SVC LEHRI LTD.
(GREEN FIELD COLONY SARAI KHAWAJA)

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44	J.JALEBI	45	V	G/S

Forest Officer
S/c Badkhal
Ranger Forest Officer (I)

45	P.PAPRI	110	III	G/S
46	J.JALEBI	165	IIB	G/S
47	NEEM	166	IIB	G/S
48	J.JALEBI	75	IV	G/S
49	MUSCUT	120	IIA	G/S
50	SIRS	105	III	G/S
51	PIPAL	120	IIA	G/S
52	MUSCUT	110	III	G/S
53	SIRS	90	III	G/S
54	DHAK	82	IV	G/S
55	DHAK	100	III	G/S
56	NEEM	180	IA	G/S
57	NEEM	120	IIA	G/S
58	SIRS	170	IIB	G/S
59	SIRS	160	IIB	G/S
60	PIPAL	120	IIA	G/S
61	J.JALEBI	150	IIB	G/S
62	NEEM	210	IB	G/S
63	BAD	70	IV	G/S
64	SIRS	160	IIB	G/S
65	DHAK	100	III	G/S
66	MUSCUT	130	IIA	G/S
67	DHAK	100	III	G/S
68	MUSCUT	130	IIA	G/S
69	SIRS	180	IA	G/S
70	NEEM	150	IIB	G/S
71	NEEM	120	IIA	G/S
72	MUSCUT	140	IIA	G/S
73	MUSCUT	120	IIA	G/S
74	DHAK	90	III	G/S
75	NEEM	90	III	G/S
76	J.JALEBI	180	IA	G/S
77	NEEM	110	III	G/S
78	PIPAL	150	IIB	G/S
79	J.JALEBI	170	IIB	G/S
80	J.JALEBI	80	IV	G/S
81	NEEM	150	IIB	G/S
82	SIRS	80	IV	G/S
83	MUSCUT	150	IIB	G/S
84	J.JALEBI	150	IIB	G/S
85	SIRS	100	III	G/S
86	SIRS	110	III	G/S
87	NEEM	105	III	G/S
88	NEEM	210	IB	G/S
89	SIRS	100	III	G/S
90	BAD	190	IA	G/S
91	SIRS	120	IIA	G/S
92	NEEM	100	III	G/S
93	P.PAPRI	60	IV	G/S
94	SIRS	110	III	G/S

Kajal
 The Badli - M. S.

95	J.JALEBI	70	IV	G/S
96	P.PAPRI	60	IV	G/S
97	MUSCUT	120	IIA	G/S
98	MUSCUT	140	IIA	G/S
99	MUSCUT	115	III	G/S
100	J.JALEBI	190	IA	G/S
101	SAFEDA	180	IA	G/S
	SAFEDA	140	IIA	
102	NEEM	140	IIA	G/S
103	J.JALEBI	180	IA	G/S
104	NEEM	190	IA	G/S
105	J.JALEBI	120	IIA	G/S
106	J.JALEBI	170	IIB	G/S
107	J.JALEBI	140	IIA	G/S
108	P.PAPRI	120	IIA	G/S
109	NEEM	110	III	G/S
110	J.JALEBI	180	IA	G/S
111	J.JALEBI	150	IIB	G/S
112	NEEM	100	III	G/S
113	SIRS	120	IIA	G/S
114	BELPATTER	60	IV	G/S
115	NEEM	110	III	G/S
116	NEEM	70	IV	G/S
117	NEEM	210	IB	G/S
118	MUSCUT	130	IIA	G/S
119	B.PAPRI	60	IV	G/S
120	NEEM	170	IIB	G/S
121	P.PAPRI	95	III	G/S
122	SAHTUT	35	V	G/S
123	PIPAL	170	IIB	G/S
124	J.JALEBI	60	IV	G/S
125	P.PAPRI	50	V	G/S
126	J.JALEBI	55	V	G/S
127	FRANCH	25	U/S	G/S
128	FRANCH	22	U/S	G/S
129	FRANCH	23	U/S	G/S
130	FRANCH	25	U/S	G/S
131	FRANCH	25	U/S	G/S
132	SOOBABOOL	24	U/S	G/S
133	SOOBABOOL	25	U/S	G/S
134	SOOBABOOL	27	U/S	G/S
135	SOOBABOOL	26	U/S	G/S
136	SOOBABOOL	25	U/S	G/S
137	J.JALEBI	70	IV	G/S
138	J.JALEBI	160	IIB	G/S
139	J.JALEBI	170	IIB	G/S
140	J.JALEBI	160	IIB	G/S
141	J.JALEBI	170	IIB	G/S
142	J.JALEBI	70	IV	G/S
143	J.JALEBI	60	IV	G/S

Handwritten signature

Chs
Range Forest Officer (T)

144	J.JALEBI	145	IIA	G/S
145	J.JALEBI	90	III	G/S
146	J.JALEBI	190	IA	G/S
147	J.JALEBI	160	IIB	G/S
148	J.JALEBI	135	IIA	G/S
149	NEEM	90	III	G/S
150	J.JALEBI	110	III	G/S
151	J.JALEBI	150	IIB	G/S
152	J.JALEBI	120	IIA	G/S
153	J.JALEBI	105	III	G/S

Rejected
H/c Badli.

CSM

Range Forest Officer (T)
Faridabad

ABSTRACT

SPP.	U/SIZE	V	IV	III	IIA	IIB	IA	IB	TOTAL	VOL.
SAFEDA	0	0	0	0	1	0	1	1	3	10.93
SHISHAM	0	0	0	0	0	0	0	0	0	0
KIKAR	0	0	0	0	0	0	0	0	0	0
MISC	10	9	21	32	28	27	14	9	150	178.3
TOTAL	10	9	21	32	29	27	15	10	153	189.2

*Project
I/c Bandhabad.*

CMR

Range Forest Officer (T)
Bandhabad

HARYANA GOVT. GAZ. JAN 15, 2013
(PAUS 25, 1934, SAKA)

HARYANA GOVERNMENT

FOREST DEPARTMENT

Notification

The 4th January, 2013

No. S.O. 8/P.A.2/1900/S.4/2013 – Whereas, the Governor of Haryana is satisfied after due enquiry, that the regulations, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the Punjab Land Preservation Act, 1900 (Punjab Act 2 of 1900).

Now, therefore in exercise of the powers conferred by section 4 of the said Act, and in suppression of Haryana Government, hereby prohibits the following acts for a period of fifteen years with effect from the date of publication of this order in the Official Gazette, in the areas more particularly specified in the Schedule given below, which has been notified under section 3 of the said Act, vide Haryana Government, Forest Department, Notification No. S.O. 81/P.A.2/1900/S.2/1900. 3/2012 dated the 19th December, 2012: -

(a) The cutting of trees or timber except Eucalyptus and Poplar, Bakain, Bamboo, toot, Amrood and Ailanthus or the collection or removal or subjection to any manufacturing process, of any forest produce other than flower, fruit and honey, save for bona fide domestic or agricultural purposes or for purpose of the rightholders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer, of the concerned division, such permit will prescribe such conditions for sale as may from time to time appear necessary in the interest of forest conservancy. The farmers of the site shall be liberty to sell Khair trees to any person/ agency/ Haryana Forest Development Corporation Limited of their choice so as to enable them to get remunerative price of their products providd that the owners of the land may sell the Khair trees after obtaining a permit to do so from the Divisional Forest Officer, concerned.

SCHEDULE

District	Tehsil	Villages
Panchkula	Kalka	Areas lying on North side of metalled & unmetalled road connecting Chandigarh, Panchkula, Ramgarh, Raipur Rani, Naraingarh, Sadhaura, Bilaspur, Chhachhrauli, Dadupur and reaching Jamuna river near villages Nathanpur and Lakur.
Ambala	Panchkula	
Yamuna Nagar	Naraingarh	
	Jagadhari	
	Chhachhrauli	
Faridabad	Ballabgarh	Areas lying on western side of Delhi - Ballabgarh road and northern side of Ballabgarh-Sohna road.
	Faridabad	
Mewat	Nuh	Areas lying on western side of Delhi - Alwar Road.
	Ferozpur	All revenue estates of Ferozepu Jhirka Tehsil.
	Jhirka	
Gurgaon	Gurgaon	All revenue estates of Gurgaon Tehsil.
	Sohna	All revenue estates of Sohna Tehsil.
	Pataudi	All revenue estates of Pataudi Tehsil.
Mohindergarh	Narnaul	All revenue estates of Narnaul Tehsil.
	Mohindergarh	All revenue estates of Mohindergarh Tehsil.
Rewari	Rewari	All revenue estates of Rewari Tehsil.
	Bawal	All revenue estates of Bawal Tehsil.
	Kosli	All revenue estates of Kosli Tehsil.
Bhiwani	Dadri	Areas lying on western side of Dadri, Bhiwani, Tosham, & Hisar road.
	Bhiwani	
	Loharu	

KRISHNA MOHAN

Additional Chief Secretary to Government, Haryana,
Forest Department.

ANNEXURE A-17

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH

Original Application No. 69/2022

IN THE MATTER OF:-

Parul Bawa

.....Applicant

Versus

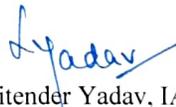
State of Haryana

.....Respondent

INDEX

S. No.	Particulars	Pg. No.
1	Supplementary Action Taken Report of Jitender Yadav, IAS, District Magistrate, Faridabad in compliance of Order dated 02.02.2022.	1-6
2.	<u>ANNEXURE R/1.</u> Copy of report dated 29.03.2022.	07-16
3.	<u>ANNEXURE R/2.</u> Copy of report dated 25.04.2022.	17-24
4.	<u>ANNEXURE R/3.</u> A copy of the said report dated 23.06.2022.	25-27
5.	<u>ANNEXURE R/4.</u> The copy of the said Report dated 04.08.2022.	28
6.	<u>ANNEXURE R/5.</u> Copy of order dated 12.7.2019 passed by Hon'ble Supreme Court of India.	29-30

Place: Faridabad
Dated: 05.08.2022


(Jitender Yadav, IAS)
District Magistrate,
Faridabad

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH

Original Application No. 69/2022

IN THE MATTER OF:-

Parul Bawa

.....Applicant

Versus

State of Haryana

.....Respondent

**SUPPLEMENTARY ACTION TAKEN REPORT OF JITENDER
YADAV, IAS, DISTRICT MAGISTRATE, FARIDABAD IN
COMPLIANCE OF ORDER DATED 02.02.2022.**

I, Jitender Yadav, IAS, District Magistrate, Faridabad, do hereby solemnly affirm and state as under: -

1. That the deponent is presently posted as District Magistrate, Faridabad and is fully authorized to swear and depose the facts of the present case before this Hon'ble Court.
2. That this Hon'ble Court on 02.02.2022 has passed the following Directions, the relevant extract of which is reproduced below: -

“Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint committee of the Principal Chief Conservator of Forest (HoFF), State of Haryana and the District Magistrate-Faridabad. The District Magistrate-Faridabad will be the Nodal agency for coordination and compliance. The joint committee may meet within four weeks and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.”

3. That it is submitted that a committee constituting SDM (Badkhal), Range Forest Officer, Faridabad and ATP(P), Faridabad was constituted to visit the site in question to verify the allegations made in the complaint dated 21.02.2022.



4. SDM (Badkhal) in its report dated 29.03.2022 & Range Forest Officer(Regional) vide its report dated 25.04.2022 had stated as follow:
- a. SDM (Badkhal), Range Forest Officer and ATP(P) alongwith the revenue officials jointly visited the spot on 11.03.2022. Reports of Tehsildar, Badkhal and Range Forest Officer were submitted to SDM Badkhal who forwarded the reports to the deponent. It was reported by Tehsildar, Badkhal that as per revenue record ownership of M/s SVC & Lahari partner Mustil No.70//6(8-0), 7/2(7-9), 8/2(7-9), 9/1(1-13), 12/2(1-13), 13(8-0),14(8-0),15(8-0),17/2(7-10),18(8-0),19/1(1-13) total raqba 67K-7M, vill. Sarai Khwaja, Tehsil Badkhal, District Faridabad vests with S. Lakshman Rao s/o Shreedhar & Shri Niwas Rai s/o Venkateshwar rao.
 - b. Range Forest Officer (Regional), Faridabad has reported that on spot inspection of M/s SVC Ventures and Lahari Builders situated at Green Field it was found that no new trees have been cut at the spot. At the site in question an old road and some structures are there. That earlier an Ayurvedic Factory used to run there. Section 4 and Section 5 of the PLPA, 1900 is not applicable at the site in question. The said spot neither falls under reserved forest nor under protected forest. General Section 4 of the PLPA, 1900 is applicable there according to which cutting of any kind of trees is prohibited unless permission from Divisional Forest Officer, Faridabad is obtained. That the site in question has been notified as Gair Mumkin Pahar. That this company had cut trees on dated 13.01.2020 without seeking permission from the competent authority consequently Forest Department got Forest Offence Report No.100/0452 dated 13.01.2020 registered against it whose prosecution case was also filed in the Hon'ble Environment Court as well. That for the said illegal cutting activity F.I.R. No.24/2020 has also been lodged by the Department in Police Station, Surajkund. A list of standing trees on the spot has also been prepared and these trees are marked as well. Marking list of such trees on the site in question is enclosed. Copies of the said reports dated 29.03.2022 and 25.04.2022 are annexed herewith as ANNEXURE-R/1 & ANNEXURE-R/2 respectively.
5. However, the report submitted was not coherent and comprehensive, therefore, additional factual reports were sought from the District Town Planner, Faridabad (Planning) and Deputy Conservator of Forest, Faridabad.

6. That District Town Planner, Faridabad (Planning) vide Memo No. 4269 dated 23.06.2020 submitted a report regarding the issuance of LOI for developing residential plotted colony on the said land inspite of being under Natural Conservation Zone summarized as follow:

- i. A brief comprehension of the overall concept of NCZ introduced in the Regional plan – 2021AD (hereinafter referred to as RP-2021), notified in the year 2005 and the facts relating to evolution of concept of NCZ, its components and the subsequent efforts/deliberations held for its identifications on ground were spelled out in the said report.
- ii. It was further stated that as per the RP-2021, the impugned site falls under NCZ. However, as per the report of District Level Sub Committee, the same has not been included in the area under NCZ in District Faridabad as the same does not fall under any of the aforementioned categories prescribed as NCZ in the RP-2021.
- iii. With respect to license issued it was intimated that the License no. 50 of 2022 issued vide DTCP memo no. 11246 dated 25.04.2022 has been granted for area measuring 5.00625 (impugned Land) with the following condition imposed on the developer:

“That the final decision of State Level Committee on recommendation of District Level Committee regarding inclusion / exclusion of applied land from NCZ category shall be binding upon you and you shall abide by the same.”

A copy of the said report dated 23.06.2022 is annexed herewith as

ANNEXURE-R/3.

7. That vide Memo No. 550 dated 04.08.2022, ^{by} Conservator of Forests, Faridabad reported as follow :-

- i. The area under consideration in OA No.69/2022 is recorded as Gair Mumkin Pahar in revenue estate of Sarai Khawaja and is closed under General Section 4 of PLPA where felling of trees require prior permission of DFO. As per enumeration undertaken there are 153 trees of various species standing on the said land.
- ii. In O.A No. 407 of 2017, the Hon'ble NGT vide order dated 05-03-2019 has declared the land under consideration in said matter as a deemed forest. However, this order of the Hon'ble NGT has been challenged in the

Faridabad

Hon'ble Supreme Court in C.A. No.4977 of 2019 in the matter of M/s Ajay Enterprises Pvt Ltd V/s Lt. Col. (Retd.) Sarvadaman Oberoi and others.

iii. It is further submitted that Hon'ble Supreme court in the said matter vide its order dated 08.04.2022 directed as under:-

"List these matters after the pronouncement of judgment in SLP (C) No. 10294 of 2013 and connected cases in the following week."

The copy of the said Report dated 04.08.2022 is annexed herewith as

ANNEXURE R/4.

8. That it is worthwhile to mention here that SLP (C) No. 10294 of 2013 mentioned in order dated 08.04.2022 (referred in above Para No.7(iii)) is actually Civil Appeal (CA) No.10294 of 2013. Judgment in the said matter has been pronounced on 21.07.2022.

The C.A. No.4977 of 2019 in the matter of M/s Ajay Enterprises Pvt. Ltd V/s Lt. Col. (Retd.) Sarvadaman Oberoi is pending alongwith CA No.5067 of 2019 (State of Haryana V/s Lt. Col. (Retd.) Sarvadaman Oberoi) before the Hon'ble Supreme Court of India. Both the appeals have been filed against order dated 5.3.2019 passed by this Hon'ble Tribunal in O.A No. 407 of 2017. Hon'ble Supreme Court of India vide interim order dated 12.7.2019, has directed that there shall be no cancellation of any permission granted in the meanwhile. Copy of order dated 12.7.2019 passed by Hon'ble Supreme Court of India is annexed herewith as **ANNEXURE R/5.**

It is prayed that the present status Report may kindly be taken on record. Further, direction passed by this Hon'ble Tribunal shall be complied with sincerely.

Place: Faridabad
Dated: 05.08.2022


DEPONENT
(Jitender Yadav, IAS)
District Magistrate,
Faridabad

VERIFICATION

Verified that the contents of my aforesaid affidavit are true and correct to my knowledge based on the official record. No part thereof it is false and nothing material has been kept concealed therefrom.

Place: Faridabad
Dated: 05.08.2022



DEPONENT
(Jitender Yadav, IAS)
District Magistrate,
Faridabad

1817741

31-3-22

ATM/HFA 126

31/3/22

प्रेषक

सेवा में,

उपमण्डल अधिकारी (ना०),
बडखल।

उपायुक्त महोदय,
फरीदाबाद।

क्रमांक 2708/रीडर

दिनांक 29.03.2022

विषय:-

Reg. Compliance of Hon'ble NGT order dated 02/02/2022 on OA.
No. 69/2022.

यादि

उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक 131-33/एल०एफ०ए०
दिनांक 21.02.2022 के सन्दर्भ में।

विषयाधीन मामले अधोहस्ताक्षरी, क्षेत्रीय वन अधिकारी, व सहायक नगर
योजनाकार (पी०), के साथ दिनांक 11.03.2022 को राजस्व अधिकारियों के साथ मौका
निरीक्षण किया गया था। मौका निरीक्षण उपरान्त जिसकी रिपोर्ट तहसीलदार, बडखल ने अपने
कार्यालय के पत्र क्रमांक: 795/औ०के० दिनांक 14.03.2022 व वन राजिक अधिकारी (क्षेत्रीय)
फरीदाबाद ने अपनी रिपोर्ट क्रमांक 255 दिनांक 22.03.2022 द्वारा भेजी है। जो कि मूलरूप में
आपकी सेवा में आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न: मूल रिपोर्ट

उपमण्डल अधिकारी (ना०),
बडखल।

Supd. C. F. K. B.
E
04/04/22

श्री. ना. श्री.

रिपॉर्ट की गयी है कि संख्या 0.A No 69/2022

न्यायलय संख्या 70 का संदर्भ में मुं.सं. 70
6(8-0), 7/2(7-9), 8/2(7-9)

70
9/1(1-13), 12/2(1-13), 13(8-0), 14(8-0), 15(8-0), 17/2(7-10), 18(8-0)

70 कुल संख्या 67-7 वहां संशोधनवाला तालिका
19/1(1-13)

वसंतल जिला कार्यालय में वास्तव रिपोर्ट हाल में

अनुमान संसद इस वी सी रिपोर्ट वजहों पर पारित

इस संसद राव पुनः श्री धर व श्री निवास राय

द्वारा वकालत राव की मलाखिया है। रिपोर्ट में

श्री धर है।

दिनांक 11/3/2022

कार्यालय तहसील वसंतल

क्रमांक 795 और दिनांक 14/3/22

मूलक में उपरोक्त आदेशों (बी) वसंतल की सेवा में
अनुमान संसद की जागी है कि रिपोर्ट परवाली

0.A No. 69/2022 न्यायालय शब्द जीवित के संदर्भ में मुं.सं. 70

70
9/1(1-13), 12/2(1-13), 13(8-0), 14(8-0), 15(8-0), 17/2(7-10), 18(8-0), 19/1(1-13)
6(8-0), 7/2(7-9)

कुल रकबा 67-7 ^{K M} ग्राम- लवाय रेवाजा नदानील बडखल जिला,
 फरीदाबाद में राजब रिकार्ड हाल के अनुसार मैमज रस
 बीठसीठू लैही बजायि पारबल रस लक्ष्मण राव पुत्र ती.धर
 व श्री विवान राव पुत्र के कहेव राव की मेवायिन ११०११
 सीवा में पेश है


 TEHSILDAR
 BADKHAL

कमांक- 255

दिनांक- 22/3/22

Reader

SDCC Badkhal
25/03/22

सेवा में,

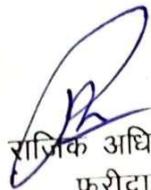
✓ एस0डी0एम0,
बडखल।

विषय:- Reg. Compliance of Hon'ble NGT order dated 02/02/2022 on OA. No. 69/2022. - निरीक्षण रिपोर्ट का गेजना।
संदर्भ:- उप वन संरक्षक, फरीदाबाद का पत्र कमांक 1463, दिनांक 23.02.2022 ।

उपरोक्त विषय के संबंध में आपको अवगत कराया जाता है कि माननीय एन0जी0टी0 द्वारा ओ0ए0 नं0 69/2022 द्वारा आदेश पारित किये गये हैं कि " 2. *Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter though a joint committee of the Principal Chief Conservator of Forest (HoFF), State of Haryana and the District Magistrate- Faridabad. The District Magistrate- Faridabad will be the Nodal agency for coordination and compliance. The joint committee may meet within four weeks and under take site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR sport PDF and not in the form of image PDF.*" उक्त आदेशों की पालना में उपायुक्त फरीदाबाद द्वारा अपने पत्र कमांक 107-109, दिनांक 17.02.2022 द्वारा मौका निरीक्षण हेतु कमेंटी का गठन किया गया। उपायुक्त फरीदाबाद के आदेशों की पालना में निम्नहस्ताक्षरी द्वारा आपके साथ व ए0टी0पी0(पी0) फरीदाबाद द्वारा गीन फील्ड स्थित M/s SVC Ventures and Lahari Builders का संयुक्त मौका निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि मौका पर कोई भी नई कटाई का कार्य नहीं किया गया है। उक्त स्थल पर पुरानी सड़क व कुछ स्ट्रक्चर बने हुए हैं। उक्त स्थल पर पहले आर्युवेदिक फैक्ट्री चलती थी। उक्त स्थल पर पी0एल0पी0ए0 1900 की जरनल धारा 4 लागू होती है जिसके तहत किसी भी प्रकार के हर

पेड को काटने हेतु वन गण्डल अधिकारी की अनुमति प्राप्त करना अनिवार्य है। उक्त कम्पनी द्वारा दिनांक 13.01.2020 को बिना विभागीय अनुमति के पेड काटे गये थे जिसपर विभागीय कार्यवाही अमल में लाते हुए वन विभाग द्वारा वन अपराध रिपोर्ट नं० 100/0452, दिनांक 13.01.2020 वाक की गई थी। जिसका पी०सी० कंस तैयार करके माननीय पर्यावरण न्यायालय में दायर कर दिया गया था। उक्त गैर-तानिकी कार्य पर विभाग द्वारा एफ०आई०आर० नं० 24/2020 थाना सूरजकुंड में दर्ज करवा दी गई थी। उक्त स्थल पर पी०एल०पी०ए० 1900 की धारा 4 व 5 लागू नहीं लागे हैं। उक्त स्थल नाला द्वारा जो वन क्षेत्र है व नाला ही सुरक्षित वनक्षेत्र है। उक्त स्थल की भूमि किरम गैर मुभाकिन पहाड है। उक्त स्थल पर जो पेड खड़े हैं उनकी सूची मौका पर ही बनाई गई है, पेडों की मार्किंग सूची पत्र के साथ सलग्न है। यह रिपोर्ट आपको आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

सलग्न - मार्किंग सूची।


वन राजिक अधिकारी (क्षेत्रीय),
फरीदाबाद।

प) क्रमांक: दिनांक:

इसकी एक प्रति उप वन संरक्षक फरीदाबाद को उनके पत्र क्रमांक 1463, दिनांक 23.02.2022 के संदर्भ में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

— sd —
वन राजिक अधिकारी (क्षेत्रीय),
फरीदाबाद।

**MARKING LIST OF SVC LEHRI LTD.
(GREEN FIELD COLONY SARAI KHAWAJA)**

Sr.No	Species	Girth	Class	Remarks
1	NEEM		IA	G/S
2	PIPAL	183	IB	G/S
3	PIPAL	235	IB	G/S
4	NEEM	230	IA	G/S
5	SIR	190	IA	G/S
6	P.PAPRI	180	III	G/S
7	PIPAL	110	III	G/S
8	NEEM	100	IIB	G/S
9	SOOBABOOL	157	V	G/S
10	BAD	40	IB	G/S
11	PIPAL	270	V	G/S
12	PIPAL	55	IIA	G/S
13	NEEM	125	IA	G/S
14	PIPAL	183	IA	G/S
15	PIPAL	180	IIB	G/S
16	PIPAL	150	III	G/S
17	BAD	105	IV	G/S
18	PIPAL	70	IV	G/S
19	PIPAL	60	V	G/S
20	PIPAL	55	IIA	G/S
21	PIPAL	170	IIB	G/S
22	PIPAL	150	IIB	G/S
23	NEEM	120	IIA	G/S
24	SIRS	170	IIB	G/S
25	SAFEDA	210	IB	G/S
26	J.JALEBI	107	III	G/S
27	SAFEDA	190	IA	G/S
28	J.JALEBI	240	IB	G/S
29	AMALTASH	69	IV	G/S
30	MOLESHRI	49	V	G/S
31	MOLESHRI	100	III	G/S
32	SIRS	140	IIA	G/S
33	BOTAL BRUSH	71	IV	G/S
34	PIPAL	300	IB	G/S
35	PIPAL	230	IB	G/S
36	BAD	135	IIA	G/S
37	SIRS	169	IIB	G/S
38	SIRS	140	IIA	G/S
39	JAMUN	140	IV	G/S
40	DHAK	63	III	G/S
41	PIPAL	110	III	G/S
42	SIRS	125	IIA	G/S
43	SIRS	125	V	G/S
44	SOOBABOOL	50	IV	G/S
45	NEEM	80	IV	G/S
46	NEEM	110	III	G/S
47	SIRS	110	III	G/S
48	J.JALEBI	45	V	G/S

Tajinder Singh
I/c
 Range Forest Officer (T)
 Faridabad

45	P.PAPRI				
46	J.JALEBI	110	III	G/S	
47	NEEM	165	IIB	G/S	
48	J.JALEBI	166	IIB	G/S	
49	MUSCUT	75	IV	G/S	
50	SIRS	120	IIA	G/S	
51	PIPAL	105	III	G/S	
52	MUSCUT	120	IIA	G/S	
53	SIRS	110	III	G/S	
54	DHAK	90	III	G/S	
55	DHAK	82	IV	G/S	
56	NEEM	100	III	G/S	
57	NEEM	180	IA	G/S	
58	SIRS	120	IIA	G/S	
59	SIRS	170	IIB	G/S	
60	PIPAL	160	IIB	G/S	
61	PIPAL	120	IIA	G/S	
62	J.JALEBI	150	IIB	G/S	
63	NEEM	210	IB	G/S	
64	BAD	70	IV	G/S	
65	SIRS	160	IIB	G/S	
66	DHAK	100	III	G/S	
67	MUSCUT	130	IIA	G/S	
68	DHAK	100	III	G/S	
69	MUSCUT	130	IIA	G/S	
70	SIRS	180	IA	G/S	
71	NEEM	150	IIB	G/S	
72	NEEM	120	IIA	G/S	
73	MUSCUT	140	IIA	G/S	
74	MUSCUT	120	IIA	G/S	
75	DHAK	90	III	G/S	
76	NEEM	90	III	G/S	
77	J.JALEBI	180	IA	G/S	
78	NEEM	110	III	G/S	
79	PIPAL	150	IIB	G/S	
80	J.JALEBI	170	IIB	G/S	
81	J.JALEBI	80	IV	G/S	
82	NEEM	150	IIB	G/S	
83	SIRS	80	IV	G/S	
84	MUSCUT	150	IIB	G/S	
85	J.JALEBI	150	IIB	G/S	
86	SIRS	100	III	G/S	
87	SIRS	110	III	G/S	
88	NEEM	105	III	G/S	
89	NEEM	210	IB	G/S	
90	SIRS	100	III	G/S	
91	BAD	190	IA	G/S	
92	SIRS	120	IIA	G/S	
93	SIRS	100	III	G/S	
94	NEEM	100	IV	G/S	
95	P.PAPRI	60	IV	G/S	
96	SIRS	110	III	G/S	

Range Officer
I/c Badli

[Signature]
Range Forest Officer (T)
Faridabad

95	J.JALEBI		IV	G/S
96	P.PAPRI	70	IV	G/S
97	MUSCUT	60	IIA	G/S
98	MUSCUT	120	IIA	G/S
99	MUSCUT	140	III	G/S
100	J.JALEBI	115	IA	G/S
101	SAFEDA	190	IA	G/S
	SAFEDA	180	IIA	
102	NEEM	140	IIA	G/S
103	J.JALEBI	180	IA	G/S
104	NEEM	190	IA	G/S
105	J.JALEBI	120	IIA	G/S
106	J.JALEBI	170	IIIB	G/S
107	J.JALEBI	140	IIA	G/S
108	P.PAPRI	120	IIA	G/S
109	NEEM	110	III	G/S
110	J.JALEBI	180	IA	G/S
111	J.JALEBI	150	IIIB	G/S
112	NEEM	100	III	G/S
113	SIRS	120	IIA	G/S
114	BELPATTER	60	IV	G/S
115	NEEM	110	III	G/S
116	NEEM	70	IV	G/S
117	NEEM	210	IB	G/S
118	MUSCUT	130	IIA	G/S
119	B.PAPRI	60	IV	G/S
120	NEEM	170	IIIB	G/S
121	P.PAPRI	95	III	G/S
122	SAHTUT	35	V	G/S
123	PIPAL	170	IIIB	G/S
124	J.JALEBI	60	IV	G/S
125	P.PAPRI	50	V	G/S
126	J.JALEBI	55	V	G/S
127	FRANCH	25	U/S	G/S
128	FRANCH	22	U/S	G/S
129	FRANCH	23	U/S	G/S
130	FRANCH	25	U/S	G/S
131	FRANCH	25	U/S	G/S
132	SOOBABOOL	24	U/S	G/S
133	SOOBABOOL	25	U/S	G/S
134	SOOBABOOL	27	U/S	G/S
135	SOOBABOOL	26	U/S	G/S
136	SOOBABOOL	25	U/S	G/S
137	J.JALEBI	70	IV	G/S
138	J.JALEBI	160	IIIB	G/S
139	J.JALEBI	170	IIIB	G/S
140	J.JALEBI	160	IIIB	G/S
141	J.JALEBI	170	IIIB	G/S
142	J.JALEBI	70	IV	G/S
143	J.JALEBI	60	IV	G/S

144	JJALEBI	145	IIA	G/S
145	JJALEBI	90	III	G/S
146	JJALEBI	190	IA	G/S
147	JJALEBI	160	IIIB	G/S
148	JJALEBI	135	IIA	G/S
149	NEEM	90	III	G/S
150	JJALEBI	110	III	G/S
151	JJALEBI	150	IIIB	G/S
152	JJALEBI	120	IIA	G/S
153	JJALEBI	105	III	G/S

Rajesh
Hc Badmal.

CS Pr

Range Forest Officer (T)
Faridabad

SPP.	U/SIZE	V	IV	ABSTRACT					TOTAL	VOL.
				III	IIA	IIB	IA	IB		
SAFI DA	0	0	0	0	1	0	1	1	3	10 93
SHISHAM	0	0	0	0	0	0	0	0	0	0
SIKAR	0	0	0	0	0	0	0	0	0	0
MISC	10	9	21	32	28	27	14	9	150	1/8 3
TOTAL	10	9	21	32	29	27	15	10	153	189 2

Faridabad
I/c Badkhal.

CS R

Range Forest Officer (T)
Faridabad

हरियाणा सरकार
कार्यालय वन राजिक अधिकारी, फरीदाबाद
बाई पास रोड, नजदीक रोज गार्डन, सैक्टर-17, फरीदाबाद,

136

सेवा में,
कमांक
एस0डी0एम0,
बडखल।

दिनांक

विषय **Reg. Compliance of Hon'ble NGT Order dated 2-2-2022 on O.A. No. 69/2022-**

उपरोक्त विषय के संबंध में आपको अवगत करवाया जाता है कि माननीय एन0जी0टी0 द्वारा ओ0ए0 नं0 69/2022 द्वारा आदेश पारित किये गये है कि "2. *Having regards to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint committee of Principal Chief Conservator of Forests (HOFF), State of Haryana and the district Magistrate, Faridabad. The District Magistrate Faridabad will be Nodal agency for coordination and compliance. The Joint committee may meet within 4 week and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within 3 months by email at judicial-ngt@ gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDC*". उक्त आदेशों की पालना में उपायुक्त, फरीदाबाद द्वारा अपने पत्र कमांक 107-09 दिनांक 17.2.2022 द्वारा मौका निरीक्षण हेतू कमेटी का गठन किया गया है। उपायुक्त, फरीदाबाद के आदेशों की पालना में निम्नहस्ताक्षरी द्वारा आपके साथ व ए0टी0पी0 फरीदाबाद द्वारा ग्रीन फील्ड कालोनी स्थित *M/s S.V.C. Ventures and Lahri Builders* की साईट का मौका निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि मौके पर कोई भी नई कटाई का कार्य नहीं किया गया है। उक्त स्थल पर पुरानी सडक व कुछ स्ट्रैक्चर बने हुये है उक्त स्थल पर पहले आर्युवैदिक फैक्ट्री चलती थी। उक्त कम्पनी द्वारा दिनांक 13.1.2020 को बिना विभागीय अनुमति के पेड काटे गये थे, जिस पर विभागीय कार्यवाही अमल में लाते हुये वन विभाग द्वारा वन अपराध रिपोर्ट नं0 100/0452 दिनांक 13.1.2020 चाक की गई थी। जिसका प्रोसीक्यशन केस तैयार करके माननीय पर्यावरण न्यायालय फरीदाबाद में दायर कर दिया गया था। उक्त कटाई पर विभाग द्वारा एफ0आईआर0 24/2020 थाना सुरजकुण्ड में दर्ज करवा दी गई थी। उक्त स्थल पर पी0एल0पी0.ए0 1900 की स्पेशल धारा 4 व 5 लागू नहीं होती है। उक्त स्थल ना तो आरक्षित वन क्षेत्र है और ना ही सुरक्षित वन क्षेत्र है। उक्त स्थल पर जनरल धारा 4 लागू होती है, जिसमें किसी भी प्रकार के हरे पेडों को काटने हेतू वन मण्डल अधिकारी की अनुमति लेना आवश्यक है (अधिसूचना की प्रति साथ संलग्न है)। उक्त स्थल पर भूमि की किस्म गैर मुमकिन पहाड है। उक्त स्थल पर जो पेड खडे है, उनकी मार्किंग सूची बनाई गई है जो पत्र के साथ संलग्न है। रिपोर्ट आपको आगामी आवश्यक कार्यवाही हेतू प्रेषित है।

वन राजिक अधिकारी
फरीदाबाद।

दिनांक 25.04.2022

पृ0 कमांक 62
एक प्रति उप वन संरक्षक, फरीदाबाद को उनके पत्र कमांक 181 दिनांक 21.4.2022 के संदर्भ सूचनार्थ एवं आव श्य क कार्यवाही हेतू प्रेषित है।

वन राजिक अधिकारी
फरीदाबाद।

MARKING LIST OF SVC LEHRI LTD.
(GREEN FIELD COLONY SARAI KHAWAJA)

Sr.No	Species	Girth	Class	Remarks
1	NEEM	183	IA	G/S
2	PIPAL	235	IB	G/S
3	PIPAL	230	IB	G/S
4	NEEM	190	IA	G/S
5	SIR	180	IA	G/S
6	P.PAPRI	110	III	G/S
7	PIPAL	100	III	G/S
8	NEEM	157	IIB	G/S
9	SOOBABOOL	40	V	G/S
10	BAD	270	IB	G/S
11	PIPAL	55	V	G/S
12	PIPAL	125	IIA	G/S
13	NEEM	183	IA	G/S
14	PIPAL	180	IA	G/S
15	PIPAL	150	IIB	G/S
16	BAD	105	III	G/S
17	BAD	70	IV	G/S
18	PIPAL	60	IV	G/S
19	PIPAL	55	V	G/S
20	PIPAL	120	IIA	G/S
21	PIPAL	150	IIB	G/S
22	PIPAL	120	IIA	G/S
23	NEEM	170	IIB	G/S
24	SIRS	210	IB	G/S
25	SAFEDA	107	III	G/S
26	J.JALEBI	190	IA	G/S
27	SAFEDA	240	IB	G/S
28	J.JALEBI	69	IV	G/S
29	AMALTASH	49	V	G/S
30	MOLESHRI	100	III	G/S
31	MOLESHRI	140	IIA	G/S
32	SIRS	71	IV	G/S
33	BOTAL BRUSH	300	IB	G/S
34	PIPAL	230	IB	G/S
35	PIPAL	135	IIA	G/S
36	BAD	169	IIB	G/S
37	SIRS	140	IIA	G/S
38	JAMUN	63	IV	G/S
39	DHAK	110	III	G/S
40	PIPAL	125	IIA	G/S
41	SIRS	50	V	G/S
42	SOOBABOOL	80	IV	G/S
43	NEEM	110	III	G/S
44	SIRS	45	V	G/S
	J.JALEBI			

Range Forest Officer (I)

45	P.PAPRI	110	III	G/S
46	J.JALEBI	165	IIB	G/S
47	NEEM	166	IIB	G/S
48	J.JALEBI	75	IV	G/S
49	MUSCUT	120	IIA	G/S
50	SIRS	105	III	G/S
51	PIPAL	120	IIA	G/S
52	MUSCUT	110	III	G/S
53	SIRS	90	III	G/S
54	DHAK	82	IV	G/S
55	DHAK	100	III	G/S
56	NEEM	180	IA	G/S
57	NEEM	120	IIA	G/S
58	SIRS	170	IIB	G/S
59	SIRS	160	IIB	G/S
60	PIPAL	120	IIA	G/S
61	J.JALEBI	150	IIB	G/S
62	NEEM	210	IB	G/S
63	BAD	70	IV	G/S
64	SIRS	160	IIB	G/S
65	DHAK	100	III	G/S
66	DHAK	130	IIA	G/S
67	MUSCUT	130	III	G/S
68	DHAK	100	III	G/S
69	MUSCUT	130	IIA	G/S
70	SIRS	180	IA	G/S
71	SIRS	180	IIB	G/S
72	NEEM	150	IIA	G/S
73	NEEM	120	IIA	G/S
74	MUSCUT	140	IIA	G/S
75	MUSCUT	120	IIA	G/S
76	DHAK	90	III	G/S
77	DHAK	90	III	G/S
78	NEEM	90	IA	G/S
79	J.JALEBI	180	III	G/S
80	J.JALEBI	110	III	G/S
81	NEEM	150	IIB	G/S
82	PIPAL	150	IIB	G/S
83	J.JALEBI	170	IIB	G/S
84	J.JALEBI	80	IV	G/S
85	J.JALEBI	80	IIB	G/S
86	NEEM	150	IV	G/S
87	SIRS	80	IV	G/S
88	SIRS	150	IIB	G/S
89	MUSCUT	150	IIB	G/S
90	J.JALEBI	150	IIB	G/S
91	SIRS	100	III	G/S
92	SIRS	110	III	G/S
93	SIRS	105	III	G/S
94	NFFM	105	III	G/S
95	NEEM	210	IB	G/S
96	NEEM	100	III	G/S
97	SIRS	100	III	G/S
98	SIRS	190	IA	G/S
99	BAD	190	IIA	G/S
100	SIRS	120	IIA	G/S
101	SIRS	120	IIA	G/S
102	NEEM	100	III	G/S
103	P.PAPRI	60	IV	G/S
104	SIRS	110	III	G/S

Exhibits
Ile Badmud

95	J.JALEBI	70	IV	G/S
96	P.PAPRI	60	IV	G/S
97	MUSCUT	120	IIA	G/S
98	MUSCUT	140	IIA	G/S
99	MUSCUT	115	III	G/S
100	J.JALEBI	190	IA	G/S
101	SAFEDA	180	IA	G/S
	SAFEDA	140	IIA	G/S
102	NEEM	140	IA	G/S
103	J.JALEBI	180	IA	G/S
104	NEEM	190	IIA	G/S
105	J.JALEBI	120	IIIB	G/S
106	J.JALEBI	170	IIA	G/S
107	J.JALEBI	140	IIA	G/S
108	P.PAPRI	120	III	G/S
109	NEEM	110	IA	G/S
110	J.JALEBI	180	IIIB	G/S
111	J.JALEBI	150	III	G/S
112	NEEM	100	IIA	G/S
113	SIRS	120	IV	G/S
114	BELPATTER	60	III	G/S
115	NEEM	110	IV	G/S
116	NEEM	70	IB	G/S
117	NEEM	210	IIA	G/S
118	NEEM	130	IV	G/S
119	MUSCUT	60	IIIB	G/S
120	B.PAPRI	170	III	G/S
121	NEEM	95	V	G/S
122	P.PAPRI	35	IIIB	G/S
123	SAHTUT	170	IV	G/S
124	PIPAL	60	V	G/S
125	J.JALEBI	50	V	G/S
126	P.PAPRI	55	U/S	G/S
127	J.JALEBI	25	U/S	G/S
128	FRANCH	22	U/S	G/S
129	FRANCH	23	U/S	G/S
130	FRANCH	25	U/S	G/S
131	FRANCH	25	U/S	G/S
132	FRANCH	24	U/S	G/S
133	SOOBABOOL	25	U/S	G/S
134	SOOBABOOL	27	U/S	G/S
135	SOOBABOOL	26	U/S	G/S
136	SOOBABOOL	25	U/S	G/S
137	SOOBABOOL	70	IV	G/S
138	J.JALEBI	160	IIIB	G/S
139	J.JALEBI	170	IIIB	G/S
140	J.JALEBI	160	IIIB	G/S
141	J.JALEBI	170	IIIB	G/S
142	J.JALEBI	70	IV	G/S
143	J.JALEBI	60	IV	G/S

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144	J.JALEBI	145	IIA	G/S
145	J.JALEBI	90	III	G/S
146	J.JALEBI	190	IA	G/S
147	J.JALEBI	160	IIB	G/S
148	J.JALEBI	135	IIA	G/S
149	NEEM	90	III	G/S
150	J.JALEBI	110	III	G/S
151	J.JALEBI	150	IIB	G/S
152	J.JALEBI	120	IIA	G/S
153	J.JALEBI	105	III	G/S

Request
for Bandwidth.

CS PR

Range Forest Officer (T)
Faridabad

ABSTRACT

SPP.	U/SIZE	V	IV	III	IIA	IIB	IA	IB	TOTAL	VOL.
SAFEDA	0	0	0	0	1	0	1	1	3	10.93
SHISHAM	0	0	0	0	0	0	0	0	0	0
KIKAR	0	0	0	0	0	0	0	0	0	0
MISC	10	9	21	32	28	27	14	9	150	178.3
TOTAL	10	9	21	32	29	27	15	10	153	189.2

*Range
H/c B. S. M. S.*

C. S. R.

Range Forest Officer (T)
Faridabad

HARYANA GOVT. GAZ. JAN 15, 2013
(PAUS 25, 1934, SAKA)

HARYANA GOVERNMENT
FOREST DEPARTMENT

Notification

The 4th January, 2013

No. S.O. 8/P.A.2/1900/S.4/2013 – Whereas, the Governor of Haryana is satisfied after due enquiry, that the regulations, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the Punjab Land Preservation Act, 1900 (Punjab Act 2 of 1900).

Now, therefore in exercise of the powers conferred by section 4 of the said Act, and in suppression of Haryana Government, hereby prohibits the following acts for a period of fifteen years with effect from the date of publication of this order in the Official Gazette, in the areas more particularly specified in the Schedule given below, which has been notified under section 3 of the said Act, vide Haryana Government, Forest Department, Notification No. S.O. 81/P.A.2/1900/S.2/1900. 3/2012 dated the 19th December, 2012: -

(a) The cutting of trees or timber except Eucalyptus and Poplar, Bakain, Bamboo, toot, Amrood and Ailanthus or the collection or removal or subjection to any manufacturing process, of any forest produce other than flower, fruit and honey, save for bona fide domestic or agricultural purposes or for purpose of the rightholders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer, of the concerned division, such permit will prescribe such conditions for sale as may from time to time appear necessary in the interest of forest conservancy. The farmers of the site shall be liberty to sell Khair trees to any person/ agency/ Haryana Forest Development Corporation Limited of their choice so as to enable them to get remunerative price of their products providd that the owners of the land may sell the Khair trees after obtaining a permit to do so from the Divisional Forest Officer, concerned.

SCHEDULE

District	Tehsil	Villages
Panchkula	Kalka	Areas lying on North side of metalled & unmetalled road connecting Chandigarh, Panchkula, Ramgarh, Raipur Rani, Naraingarh, Sadhaura, Bilaspur, Chhachhrauli, Dadupur and reaching Jamuna river near villages Nathanpur and Lakur.
Ambala	Panchkula	
Yamuna Nagar	Naraingarh	
	Jagadhari Chhachhrauli	
Faridabad	Ballabgarh Faridabad	Areas lying on western side of Delhi – Ballabgarh road and northern side of Ballabgarh-Sohna road.
Mewat	Nuh	Areas lying on western side of Delhi – Alwar Road.
Gurgaon	Ferozpur	All revenue estates of Ferozepu Jhirka Tehsil.
	Jhirkha	
	Gurgaon	All revenue estates of Gurgaon Tehsil.
	Sohna	All revenue estates of Sohna Tehsil.
Mohindergarh	Pataudi	All revenue estates of Pataudi Tehsil.
	Narnaul	All revenue estates of Narnaul Tehsil.
	Mohindergarh	All revenue estates of Mohindergarh Tehsil.
Rewari	Rewari	All revenue estates of Rewari Tehsil.
	Bawal	All revenue estates of Bawal Tehsil.
	Kosli	All revenue estates of Kosli Tehsil.
Bhiwani	Dadri	Areas lying on western side of Dadri, Bhiwani, Tosham, & Hisar road.
	Bhiwani	
	Loharu	

KRISHNA MOHAN
Additional Chief Secretary to Government, Haryana,
Forest Department.

District Town Planner, Faridabad (Planning)

DEPARTMENT OF TOWN AND COUNTRY PLANNING
HSVP Office Complex, Sector-12, Faridabad, Tel No. 0129-2986341
E-mail: dtpe6.faridabad.tcp@gmail.com

2146286
27-6-22

To, Deputy Commissioner,
Faridabad.

Memo No. 4269,

Dated: 23/06/2022

Sub: - Review Meeting to be held on 17/06/2022 at 11:00 AM regarding status of NGT Cases of OA No. 69/2022 and OA No. 234/2022.

Ref:- Your good, office memo No. LFA-II/2022/696-700 dated-13.06.2022.

With reference to subjected matter, it is intimated that the copy of complaint and issues raised by Sr. AAG Haryana in the brief note received vide letter under reference have been examined and the detail report regarding the same is as under:-

1. The complaint is regarding land owned by M/s S.V.C. Lehri in the Revenue Estate, Sarai Khawaza, Sector-43, Faridabad.
2. The main issue involved is regarding the issuance of LOI for developing residential plotted colony on the said land inspite of being under Natural Conservation Zone. In this regard a brief comprehension of the overall concept of NCZ introduced in the Regional Plan- 2021AD (hereinafter referred to as 'RP-2021'), notified in the year 2005 and the facts relating to evolution of concept of NCZ, its components and the subsequent efforts/deliberations held for its identification on ground are detailed out below:-

The RP-2021 have made provisions for earmarking & maintaining NCZ, which comprises of major following categories of natural features, identified as environmentally sensitive areas:

- (i) Aravali range in Rajasthan and Haryana Sub-regions and its extension as the Ridge in NCT-Delhi,
- (ii) Forest areas and Sanctuaries,
- (iii) Rivers and Tributaries of Yamuna, Ganga, Kali, Hindon & Sahibi
- (iv) Major lakes and water bodies such as Badkhal Lake, Surajkund, Damdama, Siliserh Lake, etc.
- (v) Ground water recharging areas such as water bodies, ox-bow lakes and paleo channels.

- a) That the NCZ was reflected in the proposed land use map of RP-2021 solely on the basis of the analysis done by NRSC on the basis of satellite imageries of the year 1999 and without any Ground Truthing. Therefore, the State Government took up the issues of Ground Truthing of the areas under NCZ before the National Capital Region Planning Board, New Delhi (hereinafter referred to as 'NCRPB').

- b) That the issues relating to identification of NCZ, as raised by State of Haryana, were deliberated by the NCRPB in its Special Board meeting held on 25.04.2014, wherein the Board decided that NCZ in NCR be delineated by each participating State based on detailed Ground Truthing along with verification of State Revenue record.
- c) The Terms of Reference (hereinafter referred to as TOR) for ground truthing of NCZ were conveyed by NCRPB on 12.08.2014, wherein four teams (One each for each Sub Region) were formed with the following composition:-
- i) Nodal Officer from NCR participating State:-
 - a. Principal Secretary, Town & Country Planning, Department, Govt. of Haryana.
 - b. Principal Secretary, Housing & Urban Planning Department, Govt. of UP.
 - c. Principal Secretary (PWD), Govt. of NCT-Delhi.
 - d. Principal Secretary, Urban Development Housing & LSG, Govt. of Rajasthan.
 - ii) Chief Regional Planner, NCRPB.
 - iii) Group Head, Urban Studies Department, NRSC.
 - iv) Chief Town Planner/Chief Co-ordinator Planner, State T & CP Department.
 - v) Inspector General of Forests, State Forests Department.
 - vi) Senior Level Officer from State Revenue Department.
 - vii) Senior Level Officer from State Geology Department.
 - viii) Representative of Ministry of Environment & Forests, Govt. of India.
 - ix) District Magistrate/Deputy Commissioner of respective districts of all NCR constituent areas.
 - x) Divisional Forest Officers of respective districts of all NCR constituent areas.
- d) The State Level Committee (hereinafter to referred as SLC) constituted, as per TOR, for State of Haryana for ground truthing of NCZ has deliberated in detail over the modalities to be adopted for ground truthing of NCZ and for assisting the SLC, nine District Level Sub Committees (hereinafter referred to as DLSCs) were constituted under the Chairmanship of respective Deputy Commissioners having following members for carrying out the Ground Truthing of the NCZ areas in their respective districts of Haryana Sub-Region of NCR:-
- i) Divisional Forest Officer.
 - ii) Representative of NRSC.
 - iii) Representative of NCRPB.
 - iv) Representative of MOEF.
 - v) District Mining Officer.
 - vi) GIS Analyst, Forest Department, Haryana.
 - vii) District Town Planner.
- e) The matter has been deliberated in various meetings of NCR Planning Board and accordingly, time to time, instructions have been given to DLSC by the State Level Committee to finalise the report regarding area under NCZ.
- f) In the 39th meeting of NCR Planning Board held on 05.10.2020, the following decision was taken:-

"... It was decided that State Government of Haryana would finalise the areas under NCZ as per the Satellite Imagery, revenue records and the ground truthing as per definition/categorisation of NCZ provided in the Regional Plan-2021. As far as the delineation of Aravali on the basis of MOEF Notification dated 07.05.1992 is concerned, Govt. of Haryana will decide on the basis of

revenue record, satellite imagery and ground truthing. Thereafter, the same will be intimated to the Board for information as per the NCRPB Act. ..."

- Subsequently, clarifications/guidance were given to District Level Sub Committees for the issues involved in Ground Truthing of NCZ in their respective Districts. Accordingly, complying the directions received, time to time, from the State Level Committee, the final report of District Level Sub Committee, Faridabad was sent on 10.11.2021 for consideration by State Level Sub Committee.
3. Now, as per the RP-2021, the impugned site falls under NCZ. However, as per the above mentioned report of DLSC, the same has not been included in the area under NCZ in District Faridabad as the same does not fall under any of the aforementioned categories prescribed as NCZ in the RP-2021.
4. It is intimated that the License no.50 of 2022 issued vide DTCP memo no.11246 dated-25.04.2022 has been granted for area measuring 5.00625(impugned land) with the following condition imposed on the developer:-

"That the final decision of State Level Committee on recommendation of District Level Committee regarding inclusion/exclusion of applied land from NCZ category shall be binding upon you and you shall abide by the same."

This is for your information and further necessary action, please

[Signature]
District Town Planner,
Faridabad.

Endst. No. 4270-71,

Dated: 23/06/2022

A copy is forwarded to the following for information and further necessary action, please.

1. Director, Town and Country Planning Haryana, Chandigarh.
2. District Forest Officer, Faridabad.

[Signature]
District Town Planner,
Faridabad.

Endst. No. 4272,

Dated: 23/06/2022

A copy is forwarded to Sr. Additional Advocate General Haryana, Supreme Court of India for information and further necessary action, please.

[Signature]
District Town Planner,
Faridabad.

OFFICE OF

Dy. Conservator of Forests, Faridabad**Forest Department, Haryana**

Sector 14, Bye pass Road near Rose Garden Faridabad, Tel: 0129-2286760 E-mail dfofbd2@gmail.com

No. 550

Dated: 04-8-22

To Deputy Commissioner,
Faridabad.

Subject: - Submission of latest status report in OA No. 69/2022 and 234/2022 of Hon'ble NGT in view of Judgment of Hon'ble Supreme Court of India on Civil Appeal No. 10294 of 2013.

Ref: Your letter no. 1234/2022/IFA dated 22-7-2022

Please refer the report dated 1-7-2022 submitted by this office to your office in O.A. No. 69/2020 and OA No. 234 of 2020 of Hon'ble NGT.

The area under consideration in O.A. No. 69/2022 is recorded as Gair Mumkin Pahar in revenue estate of Sarai Khawaja and is closed under General Section 4 of PLPA where felling of trees require prior permission of Divisional Forest Officer.

In similarly situated land, in O.A No. 407 of 2017, the Hon'ble NGT vide their order dated 05-03-2019 has declared the land under consideration as a deemed forest. The said land is recorded as Gair Mumkin Pahar in revenue record and falls under revenue estate of Sarai Khawaja, has cover of vegetation and is closed under General section 4 of PLPA, where felling of trees requires prior permission of Divisional Forest Officer. However, this order of the Hon'ble NGT has been challenged in the Hon'ble Supreme Court in CWP No. 4977 of 2019 in the matter of M/s Ajay Enterprises Pvt Ltd Vs Lt. Col. (Retd.) Sarvadaman Oberoi and others.

It is further submitted that Hon'ble Supreme court in the said matter vide its order dated 08-04-2022 directed as under:-

" List these matters after the pronouncement of judgment in SLP (c) No. 10294 of 2013 and connected cases in the following week, "

The judgment in the connected relevant case has been pronounced by the Hon'ble Supreme Court and now the matter of M/s Ajay Enterprises Pvt Ltd. will be heard and decided.

Whether the land under consideration in O.A No. 69 of 2020 is to be treated as deemed forest or not, will get ascertained after the CWP No. 4977 of 2019 in case of M/s Ajay Enterprises Pvt Ltd., gets decided by Hon'ble Apex Court.

Furthermore, at present there is no approved definition of deemed forest.

This is for your kind information and necessary action.


Deputy conservator of forests,
Faridabad

ITEM NO.9

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 4977/2019

M/S AJAY ENTERPRISES PRIVATE LIMITED

Appellant(s)

VERSUS

LT. COL. (RETD.) SARVADAMAN SINGH OBEROI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.81476/2019-STAY APPLICATION and IA No.81477/2019-EXEMPTION FROM FILING O.T. and IA No.81479/2019-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.81473/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No. 5067/2019 (XVII)

(IA No.86003/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86001/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-07-2019 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SURYA KANT

For Appellant(s)

Mr. Tushar Mehta, SG
Mr. Anil Grover, AAG
Ms. Noopur Singhal, Adv.
Mr. Rahul Khurana, Adv.
Mr. Sanjay Kumar Visen, AOR

Dr. A.M. Singhvi, Sr. Adv.
Mr. Shyam Diwan, Sr. Adv.
Mr. Avishkar Singhvi, Adv.
Ms. Malini Sud, Adv.
Mr. Shashwat Tripathy, Adv.
Mr. Vinayak Bhandari, Adv.
Nipun Katyal, Adv.
Ms. B. Vijayalakshmi Menon, AOR

For Respondent(s)

Mr. P.S. Patwalia, Sr. Adv.
Ms. Anita Shenoy, Sr. Adv.
Mr. Ritwik Dutta, Adv.
Ms. Meera Gopal, Adv.
Ms. Srishti Agnihotri, Adv.
Ms. Natasha Dalmia, Adv.
Ms. K. V. Bharathi Upadhyaya, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications seeking exemption from filing Official Translation and Certified Copy of the impugned order are allowed.

Issue notice.

Learned counsel is permitted to file counter affidavit within a period of four weeks from today. Rejoinder affidavit within two weeks thereafter.

List after six weeks.

There shall be no cancellation of any permissions granted, in the meanwhile.

(R. NATARAJAN)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI**

O.A No. 69/2022

Parul Bawa

.....Petitioner

Versus

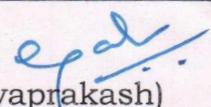
State of Haryana & Others

.....Respondents

INDEX

Sr. No.	Particulars	Dated	Page No.
1.	Affidavit of T.L. Satyaprakash, Director General, Town and Country Planning Department Haryana		1-8
2	Copy of the Licence No. 50 of 2022 dated 22.04.2022. (Annexure R-1)	22.04.2022	9-13
3.	Copy of the letter dated 01.06.2022 (Annexure R-2)	01.06.2022	14-15
4.	Copy of the minutes of the meeting held on 05.10.2020 (Annexure R-3)	05.10.2020	16-26
5.	Copy of the order dated 06.07.2022 (Annexure R-4)	06.07.2022	27-29

Place: Chandigarh
Dated: 13.09.2022


 (T.L. Satyaprakash)
 Director General,
 Town and Country Planning,
 Haryana.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI**

O.A No. 69/2022

Parul Bawa

.....Petitioner

Versus

State of Haryana & Others

.....Respondents

Reply of T.L. Satyaprakash, Director
General, Town and Country
Planning Department Haryana.

I the above named deponent do hereby solemnly affirm and
declare as under:-

1. That the grievance in the instant application filed by Advocate Parul Bawa is regarding unauthorized cutting of trees in the alleged forest land falling under Aravalli Hills near Green Field Colony, Village Sarai Khawaja, Khasra No. 70, Faridabad, Haryana by M/S SVC Ventures and Lahari. Further vide order dated 08.08.2022, Hon'ble Tribunal has directed the answering respondent to file response/reply to the allegations made in the application/observations made in the report of the Joint Committee submitted on 28.04.2022 vide e-mail dated 28.04.2022 and supplementary report dated 05.08.2022 vide email dated



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05.08.2022. Therefore, answering respondent is filing present reply giving details regarding grant of licence no. 50 of 2022 dated 22.04.2022 to SVC & Lahari and suspension thereof, explaining the relevant facts.

2. That it is submitted that Licence No. 50 of 2022 dated 22.04.2022 (copy enclosed as **Annexure-R/1**) was granted under the provisions of the Haryana Development and Regulation of Urban Areas Act, 1975 (in short called as Act of 1975) and the Rules made thereunder for setting up of an Affordable Plotted Colony under Deen Dayal Jan Awas Yojna Policy 2016 on the land measuring 5.00625 acres comprising of Khasra No. 70//8/2 min(3-12), 9/1(1-13) 12/2(1-13), 13(8-0), 14(8-0), 17/2(7-10), 18(8-0), 19/1(1-13) (Total 40K-1M) to SVC & Lahari (hereinafter referred as to Project Proponent) by the answering respondent. Inter alia one of the conditions (condition no. 5) for grant of licence is *"that the final decision of State Level Committee on the recommendations of the District Level Committee regarding inclusion/exclusion of applied land from NCZ category shall be binding on the colonizer and he shall abide by the same. In case of any decision of State Level Committee contrary to the recommendation of District Level Committee, the license shall be withdrawn and no claim, whatsoever, shall be entertained."*



eg 11

It is further submitted that similar condition was also imposed in the LOI dated 03.11.2021 while proposing to grant licence for the above said colony. The colonizer was further directed to submit an indemnity bond indemnifying DTCP with regard to loss, if any, occurred due to submission of documents for grant of licence. It was only after the colonizer accepted the condition and submitted undertaking and indemnity bond as per conditions of Letter of Intent, the licence was granted.

It is further clarified that vide this office memo dated 01.06.2022, condition no. 5 of licence no. 50 of 2022 has been amended which now reads as under "*that the final decision of State Level Committee on the recommendation of District Level Sub Committee regarding inclusion / exclusion of applied land from NCZ category shall be binding upon you and you shall abide by the same.*" Copy of the letter dated 01.06.2022 is attached as **Annexure- R/2.**

3. That it is brought to the kind of this Hon'ble Tribunal that the site falls under NCZ category as per NCR Regional Plan 2021 AD. However, in the 39th meeting of the National Capital Region Planning Board held on 05.10.2020 under the Chairmanship of Hon'ble Minister of State (IC), Housing and Urban Affairs and



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Chairman NCPRB, it was decided that State of Haryana would finalize the areas under NCZ as per the Satellite Imagery, revenue records and the ground truthing as per definition/categorization of NCZ provided in the Regional Plan-2021. Thereafter, the same will be intimated to the Board for information as per the NCRPB Act. Copy of the minutes of the meeting held on 05.10.2020 is attached as **Annexure- R/3**. Accordingly, now the State has to finalize the areas under NCZ after carrying out actual ground truthing exercise duly supported by the entries in the relevant revenue record and after finalization of the same, intimation is required to be sent to the NCRPB for information.

4. That as per ground truthing report of District Level Sub-Committee (hereinafter referred as to 'DLSC'), the land in question has been recommended to be excluded from NCZ. DTP (P) Faridabad vide memo no. 2947 dated 20.06.2019, forwarded the detailed khasra wise ground truthing report to the O/o CCP(NCR). As per said report, khasra nos. 70//8/2 (7-9), 9/1 (1-13), 12/2 (1-13), 13 (8-0), 14 (8-0), 17/2 (7-10), 18 (8-0), 19/1 (1-13) were recommended to be excluded from NCZ. It was stated in the ground truthing report that the site is completely surrounded by developed plotted colony, and earlier was under a running factory and the plantation was reported



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to be self grown (not natural). Therefore, the said land was recommended for exclusion of NCZ.

However, the report of DLSC is yet to be approved by the State Level Committee (in short called as SLC) and Government of Haryana.

Accordingly, the LOI proposing to grant licence was issued to Project Proponent on 03.11.2021 with additional condition no. 11 that applicant shall abide by the final outcome of the decision of SLC taken on the issue of NCZ as per recommendation of DLSC regarding exclusion of site from NCZ category. Further, an indemnity bond was also submitted by the Project Proponent. To further safe guard the interest of the State, an additional condition was also incorporated in the licence, that applicant shall abide by the final decision of SLC on the recommendation of DLSC.

5. That it is also submitted that the ground truthing reports of DLSC for districts of Rohtak, Jhajjar, Mewat, Jind, Palwal & Bhiwani stand accepted completely by the SLC (NCZ), while the DLSC recommendations of Panipat & Sonipat stand accepted partly (excluding the area under Yamuna river). These accepted reports are yet to be considered by the Government for approval and hence, the areas under NCZ are yet to attain finality.



The ground truthing recommendations of DLSC at Faridabad are yet to be accepted by the SLC (NCZ) and approved by the Government on the lines as decided in the above mentioned districts. Hence, the NCZ areas are yet to attain finality for the Faridabad district.

6. That it is submitted that the Department was of the considered view that the recommendations given by the DLSC regarding exclusion of the site from NCZ category will be approved by the SLC shortly. It was in view of the above said position that licence no. 50 of 2022 dated 22.04.2022 was granted to SVC & Lahari for setting up of a Affordable Plotted Colony under Deen Dayal Jan Awas Yojna Policy 2016 on the land measuring 5.00625 acres in Sector-43, Faridabad.
7. That it is also pointed out that recently NCRPB has published Draft Regional Plan-2041, wherein the term Natural Zone has been introduced. The objections to said Draft Regional Plan are yet being submitted to NCR Planning Board. Final Regional Plan 2041 is yet to be notified.
8. That releasing by the Department that the finalization of areas under NCZ in District Faridabad is likely to take time, licence no. 50 of 2022 dated 22.04.2022 was suspended vide order dated 06.07.2022 till the finalization of the issue of NCZ in District



Faridabad. Copy of the order dated 06.07.2022 is attached as **Annexure- R/4.**

9. That regarding creation of third party rights on the land for which licence no. 50 of 2022 was granted, it is stated that the District Town Planner, Faridabad vide letter dated 22.08.2022 had informed that as per the information received from Tehsildar, Faridabad vide letter dated 16.08.2022, the land in question is under the ownership of the project proponent i.e. M/s SVC & Lahari. No further registration of any sale deed has been executed. The project proponent vide letter dated 18.08.2022 has also informed the District Town Planner, Faridabad that no third party rights have been created by the colonizer in the licence granted project.
10. That even otherwise, the project in question has not been registered with HRERA as per requirement of Section 3 of the Real Estate (Development and Regulation) Act, 2016. Without getting the project registered with HRERA, no colonizer can create third party rights on the licenced area.

A perusal of the facts stated above would reveal that earlier licence no. 50 of 2022 for setting up of an Affordable Residential Plotted colony on the land measuring 5.00625 acres in Sector-43, Faridabad was granted with the presumption that the recommendations of the DLSC in respect of Faridabad would be

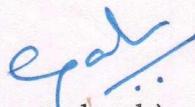


approved by the SLC shortly. However, the same is yet to be finalized and likely to take more time. Therefore, licence no. 50 of 2022 has been suspended. The case for restoration of the licence would be examined only after the report of DLSC is approved by SLC and the Government of Haryana. Further, as per information supplied by the colonizer, no third party rights stand created on the land in dispute.

11. That it is respectfully prayed that the above said affidavit may kindly be taken on record of the Hon'ble Tribunal.

Place: Chandigarh

Dated: 13.09.2022


(T.L. Satyaprakash)
Director General, Town & Country Planning,
Haryana.

VERIFICATION:

Verified that the contents of para No.1 to 11 of the affidavit are true and correct to my knowledge and based on information derived from the official record, which are believed by me to be correct. Legal submissions are based on advice.

Place: Chandigarh

Dated: 13.09.2022


(T.L. Satyaprakash)
Director General, Town & Country Planning,
Haryana.

Certified that the Affidavit / SPA / COP has been read over & explained to the deponent / executant who has hereby to understand the same at the time of making & signing the document thereof.

8
Attested as certified
13/9/22
Notary Chandigarh



Annexure-R/1

Directorate of Town & Country Planning, Haryana
 Nagar Yojana Bhavan, Plot no. 3, Sector-18 A, Madhya Marg, Chandigarh
 Web site tcpharyana.gov.in - e-mail: tcpharyana7@gmail.com

FORM LC -V
 (See Rule 12)

License No. 50 of 2022

This License has been granted under the Haryana Development and Regulation of Urban Areas Act 1975 & the Rules 1976 made there under to SVC & Lahari with Regd. Office: Plot no. 509-F-III, Road no. 86, Jublee Hills, Hyderabad-500033 for setting up of an Affordable Plotted Colony under Policy 2016 Deen Dayal Jan Awas Yojna over an area measuring 5.00625 acres in the revenue estate Village Sarai Khawaja, Sector-43, District-Faridabad, Haryana.

1. The particulars of the land, wherein the aforesaid affordable plotted colony is to be set up, are given in the schedule of land annexed hereto and duly signed by the Director, Town & Country Planning, Haryana.
2. The Licence is granted subject to the following conditions:-
 - a) That the affordable residential plotted colony will be laid out in confirmation to the approved layout/building plan and development works will be executed in accordance to the designs and specifications shown in the approved plans.
 - b) That the licensee shall abide by the Deen Dayal Jan Awas Yojna policy dated 08.02.2016, subsequent amendments from time to time and other direction given by the Director time to time to execute the project.
 - c) That the licensee shall deposit an amount of Rs. 61,54,064/- against Infrastructural Development Charges in two equal installments. First within 60 days from issuance of license and second within six months be paid online at www.tcpharyana.gov.in. In failure of which, an interest @ 18% per annum for delay period shall charged.
 - d) That the licensee shall deposit the balance amount of External Development Charges of Rs. 295.4829 lacs in equal 6 half yearly installment with interest as per policy dated 05.12.2018 (may be seen on website www.tcpharyana.gov.in)
 - e) That the conditions of the agreements already executed are duly fulfilled and the provisions of Haryana Development and Regulation of Urban Areas Act, 1975 and the Rules 1976 made there under are duly complied with.

- f) That the licensee shall maintain and upkeep of all roads, open spaces, public park and public health services for a period of five years from the date of issue of the completion certificate unless earlier relieved of this responsibility and thereupon to transfer all such roads, open spaces, public parks and public health services free of cost to the Govt. or the local authority, as the case may be, in accordance with the provisions of Section 3(3)(a)(iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.
- g) That the licensee shall integrate the services with Haryana Shahari Vikas Pradhikaran services as and when made available.
- h) That the licensee shall transfer 10% area of the licenced colony free of cost to the Government for provision of community facilities. This will give flexibility to the Director to work out the requirement of community infrastructure at sector level and accordingly make provisions. The said area has been earmarked on the enclosed layout plan.
- i) That the licensee shall transfer the part of licenced land falling under sector road/green belt free of cost to the Govt. or the local authority, as the case may be, in accordance with the provisions of Section 3(3) (a) (iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.
- j) That the licensee understands that the development/construction cost of 30 m/24 m/18 m major internal roads is not included in the EDC rates and they shall pay the proportionate cost for acquisition of land, if any, alongwith the construction cost of 30 m/24 m/18 m wide major internal roads as and when finalized and demanded by the Department.
- k) That the licensee shall obtain NOC/Clearance as per provisions of notification dated 14.09.2006 issued by Ministry of Environment & Forest, Govt. of India, if applicable before execution of development works at site.
- l) That the licensee shall make arrangements for water supply, sewerage, drainage etc to the satisfaction of DTCP till these services are made available from External Infrastructure to be laid by Haryana Shehri Vikas Pardhikaran or any other execution agency.
- m) That the licensee shall pay the differential amount if there will be any change in the said rates from the original calculation required to be deposited as and when demanded by the Department as the EDC have been charged on the basis of EDC Indexation Mechanism Policy dated 11.02.2016.

- n) That the licensee shall obtain clearance from competent authority, if required under Punjab Land Preservation Land Act, 1900 and any other clearance required under any other law.
- o) That the rain water harvesting system shall be provided as per Central Ground Water Authority Norms/Haryana Govt. notification as applicable.
- p) That the provision of solar water heating system shall be as per guidelines of Haryana Renewable Energy Development Agency and shall be made operational where applicable before applying for an Occupation Certificate.
- q) That the licensee shall use only LED fitting for internal lighting as well as campus lighting.
- r) That the licensee shall convey the 'Ultimate Power Load Requirement' of the project to the concerned power utility, with a copy to the Director, within two months period from the date of grant of license to enable provision of site in licensed land for Transformers/Switching Stations/Electric Sub Stations as per the norms prescribed by the power utility in the zoning plan of the project.
- s) That it will be made clear at the time of booking of plots/commercial space that specified rates include or do not include EDC. In case of not inclusion of EDC in the booking rates, then it may be specified that same are to be charged separately as per rate fixed by the Govt. You shall also provide detail of calculation of EDC per Sqm/per Sft to the allottees while raising such demand from the plot owners.
- t) That the licensee shall keep pace of development at-least in accordance with sale agreement executed with the buyers of the plots as and when scheme is launched.
- u) That the licensee shall arrange power connection from UHBVNL/DHBVNL for electrification of the colony and shall install the electricity distribution infrastructure as per the peak load requirement of the colony for which licensee shall get the electrical (distribution) service plan/estimates approved from the agency responsible for installation of external electric services i.e. UHBVNL/DHBVNL and complete the same before obtaining completion certificate for the colony.
- v) That the licensee shall complete the project within seven years (5+2 years) from date of grant of license.
- w) That the licensee will pay the labour cess as per policy instructions issued by Haryana Government.

- x) That the licensee shall submit compliance of Rule 24, 26, 27 & 28 of Rules 1976 & Section 5 of Haryana Development and Regulation of Urban Areas Act, 1975, and shall inform account number and full particulars of the scheduled bank wherein licensee have to deposit thirty percentum of the amount received from the plot holders for meeting the cost of Internal Development Works in the colony.
- y) That the licensee shall deposit the balance amount of EDC as per policy dated 05.12.2018 (may be seen on website www.tcpharyana.gov.in).
- z) That the licensee shall permit the Director or any other officer authorized by him to inspect the execution of the layout and the development in the works in the colony and to carry out all directions issued by him for ensuring due compliance of the execution of the layout and development works in accordance with the license granted.
- aa) That the licensee shall follow the provisions of the Real Estate (Regulations and Development) Act, 2016 and Rules framed there under shall be followed by the applicant in letter and spirit.
3. That you shall execute the development works as per Environmental Clearance and comply with the provisions of Environment Protection Act, 1986, Air (Prevention and Control of Pollution of Act, 1981) and Water (Prevention and Control of Pollution of 1974). In case of any violation of the provisions of said statutes, you shall be liable for penal action by Haryana State Pollution Control Board or any other Authority Administering the said Acts.
4. That the 50% saleable area, earmarked in the approved layout plan and freezed as per clause 5(i) of DDJAY policy shall be allowed to sell only after completion of all Internal Development Works in the colony.
5. That the final decision of State Level Committee on the recommendation of District Level Sub Committee regarding inclusion / exclusion of applied land from NCZ category shall be binding upon you & you shall abide by the same.
- In case of any decision of State Level Committee contrary to the recommendation of District Level Committee, the license shall be withdrawn and no claim, what so ever, shall be entertained.
6. The licence is valid up to 21.04.2027.

Dated: 22.04.2022
Place: Chandigarh

Sd/-
(K. Makrand Pandurang, IAS)
Director, Town & Country Planning
Haryana, Chandigarh

Endst. No. LC-3750-JE(SK)-2022/11246-260

Dated: 25.04.2022

A copy along with copy of schedule of land is forwarded to the following for information and necessary action:-

1. SVC & Lahari with Regd. Office: Plot no. 509-F-III, Road no. 86, Jublee Hills, Hyderabad-500033 alongwith copy of agreement-LC-IV-B & Bilateral Agreement.
2. The Chairman, Pollution Control Board, Haryana, Sector-6, Panchkula.
3. The Chief Administrator, HSVP, Panchkula.
4. The Managing Director, HVPN, Planning Directorate, Shakti Bhawan, Sector-6, Panchkula.
5. The Joint Director, Environment Haryana-cum-Secretary, SEAC, Paryavaran Bhawan, Sector -2, Panchkula.
6. The Director Urban Estates, Haryana, Panchkula.
7. Administrator, HSVP, Faridabad.
8. Superintending Engineer, HSVP, Panchkula along with a copy of agreement.
9. Land Acquisition Officer, Faridabad.
10. Senior Town Planner, Faridabad.
11. District Revenue Officer, Faridabad.
12. District Town Planner, Faridabad.
13. District Town Planner (E), Faridabad.
14. Chief Accounts Officer of this Directorate.
15. Project Manager (IT) for updation on the website.

Sd/-
(Sunena)
District Town Planner (HQ)
For Director, Town & Country Planning
Haryana Chandigarh

Annexure-R/2

Directorate of Town & Country Planning, Haryana

Nagar Yojana Bhavan, Plot No. 3, Sector-18A, Madhya Marg, Chandigarh

Web site tcpharyana.gov.in - e-mail: tcpharyana7@gmail.com

Regd.

To

SVC & Lahari,
Regd. Off. Plot no. 509-F-III,
Road no. 86, Jublee Hills,
Hyderabad-500033.

Memo No. LC-3750-JE(SK)-2022/15262

Dated: 01.06.2022

Subject: Representation w.r.t condition no. 5 of licence no. 50 of 2022 granted for setting up of Affordable Residential Plotted Colony under DDJAY Scheme instead of Affordable Group Housing colony over an area measuring 5.00625 acres in Village Sarai Khawaja, Sector-43, Faridabad -SVC & Lahari.

Please refer to your representation dated 31.05.2022 and in continuation of licence no. 50 of 2022 issued vide this office memo no. 11246 dated 25.04.2022 in the subject cited matter.

Your representation w.r.t omission of condition no. 5 of licence no. 50 of 2022 granted for setting up of Affordable Residential Plotted Colony under DDJAY Policy-2016 over an area measuring 5.00625 acres in Village Sarai Khawaja, Sector-43, Faridabad has been examined and observed that the decision of State Level Committee on the recommendation of District Level Sub-Committee for exclusion of land from NCZ category has not been received yet. Accordingly, it has been decided that condition no. 5 of said licence no. 50 of 2022 may be read as under:-

“That the final decision of State Level Committee on the recommendation of District Level Sub Committee regarding inclusion / exclusion of applied land from NCZ category shall be binding upon you & you shall abide by the same.

This is for information and record please.

Sd/-
(Sunena)
District Town Planner (HQ)
For Director, Town & Country Planning
Haryana Chandigarh

Endst. No. LC-3750-JE (SK)-2022/15263-66

Dated: 01.06.2022

A copy is forwarded to the following for information and necessary action:-

1. Senior Town Planner, Faridabad.
2. District Town Planner, Faridabad.
3. District Town Planner (E), Faridabad.
4. PM(IT) for uploading the amendment on the website alongwith copy of licence.
- 5.

Sd/-
(Sunena)
District Town Planner (HQ)
For Director, Town & Country Planning
Haryana Chandigarh

Annexure-R/3

NATIONAL CAPITAL REGION PLANNING BOARD

Sub.: Minutes of the 39th Meeting of NCR Planning Board held on 05.10.2020 at 2:00 PM in the Conference Room No.123-C, Nirman Bhawan, New Delhi, through Video Conferencing under the Chairmanship of Shri Hardeep Singh Puri, Hon'ble Minister of State (IC), Housing & Urban Affairs and Chairman, NCRPB.

The Member Secretary, NCRPB welcomed the Chairman and all participants, other officers present in the meeting (**Annexure-I**) and thereafter presented an overview of the work done so far by NCRPB. Apart from two Regional Plans 2001 and 2021, the NCRPB studies have given concepts of peripheral expressways, RRTS etc. 15 major projects in diverse sectors were showcased including NOIDA Metro, Rejuvenation of Amanishah Nallah (Drayavati River) Jaipur; 6 lane elevated road in Ghaziabad along with 52 kms. stretch of KMP Expressway; Civic Centre, MCD , 500 beds medical college, Mewat; Mewat water supply scheme, IMT Manesar; 70 km NCR water supply channel in Haryana etc.

Shri Hardeep Singh Puri, Hon'ble Minister of State (IC), Housing & Urban Affairs and Chairman NCRPB in his opening remarks welcomed the Hon'ble Chief Minister, Haryana and the other Senior Ministers of State Governments and directed to proceed as per agenda.

Agenda Item No. 1: Confirmation of the Minutes of 38th Meeting of the Board held on 13.09.2019

While there were no comments from U.P., Rajasthan and Delhi, Hon'ble Chief Minister, Haryana and Director General, T&CP, Haryana stated that numerous points raised by the Haryana Government in the last meeting were not recorded completely. Hence, they had requested a copy of the recording which was denied.

Secretary, H&UA apprised the Board that, providing copy of the recording to the Members/ Participants has not been a practice ever in the Board, so it cannot be done. He also stated that the detailed minutes of such a long meeting are not required and only the main points of discussion and decision are recorded for the sake of convenience. However, Secretary, MoHUA requested the Members/ Participants that they may place their particular observations if minutes need to be modified and that could be considered with the approval of the Chairman.

Since the points of objection from Haryana were regarding NCZ, it was agreed that this matter may be discussed at the appropriate agenda item in this meeting. Accordingly, minutes of the last Board meeting was confirmed.

Further, the Chairman gave directions that draft minutes may be shared with the participating States for their observations, if any, within a period of 7 days

and if no comments are received, the same shall be considered as final from their side and then the approval may be sought.

Decision: Minutes of last Board meeting were approved.

Agenda Item No. 2: Action Taken on the decisions taken in the Meeting of the NCR Planning Board held on 13.09.19.

Action taken/status contained under the ATR Agenda Item No. 2 notes for Item No. 1,2,3,4,11,12 and 19, were noted. Deliberations on Item No. 5.3,6,7,9,18, mentioned under Agenda Item No. 2 notes, were held under separate Agenda Items noted ATR. Discussions and deliberations on Item No. 5.1, 5.2, 5.3, 8 and 10 under ATR Agenda No. 2 are as follows:

Agenda Item No. 5.1 (ATR): Draft SRP-2021 for Haryana Sub-region for newly added areas:

The matter of ATR on Agenda item no. 5.1 regarding Draft SRP-2021 for newly added district was discussed. Member Secretary, NCRPB apprised the Board on preparation and consideration of SRP for Haryana Sub region subject to detailed NCZ delineation and compliance of 3 observations of the Board. Member Secretary, NCRPB apprised that as per decision of last Board meeting, reference to Kaithal was to be deleted since it does not form part of the NCR. Population figures of Karnal were to be corrected as per their RP figures. Lastly, the participating State of Haryana was to delineate NCZ by December 2019 and SRP was to stand amended.

Secretary, MoHUA made it further clear to all the participants that as per Section-19 of the NCRPB Act 1985, the Board does not approve the Sub Regional Plans (SRP). The Act provides that draft SRPs would be examined by Board to ensure compliance with RP and Board would send its observations. The Sub-Regional Plan would be accordingly finalised and published by States and Board could be informed. He also mentioned that there were only three observations made in the last meeting as explained and the State Govt. should have acted swiftly on this. Secretary HUA read out the minutes of the last meeting in the matter wherein it was mentioned that apart from necessary action on 3 observations of Board, delineation of NCZ will be done by Haryana by December, 2019 and SRP will stand amended accordingly.

The matter of NCZ Haryana and SRP of erstwhile four and now five additional districts (after carving out of Charkhi Dadri from Bhiwani) of Haryana was discussed at length. Haryana informed that as per the decision of the last Board Meeting in September, 2019 all the observations of the Board except those related to NCZ has been complied with. It was discussed that the NCZ area outlined by the Satellite Imagery in RP-2021 are tentative and required to be detailed out by the States, as per the definition of various elements of NCZ, defined in the previous Board Meetings and various meetings in Government of India. Further, the State Government of Haryana would finalise the areas under NCZ as per the satellite imagery, revenue records, ground truthing as

per definition/categorisation of NCZ provided in the Regional Plan-2021 and convey the same to the Board for information.

The issue regarding decision of previous Board meeting for using the term "Forest areas" instead of "green areas" was also deliberated. State of Haryana raised the issue of considering the term "forest areas" instead of "green areas" in view of the fact that the satellite image is only a preliminary study image and relying totally on satellite imageries without any ground truthing will lead to a distorted picture.

Decision: It was decided that State Government of Haryana would finalise the areas under NCZ as per the Satellite Imagery, revenue records and the ground truthing as per definition/categorization of NCZ provided in the Regional Plan-2021. As far as the delineation of Aravalli on the basis of MoEF Notification dated 07.05.1992 is concerned, Govt. of Haryana will decide on the basis of revenue record, satellite imagery and ground truthing. Thereafter, the same will be intimated to the Board for information as per the NCRPB Act.

Hon'ble Chief Minister, Haryana assured to expedite further action accordingly.

[Action: Govt. of Haryana]

Agenda Item No. 5.2 (ATR): Consideration of Draft Sub-Regional Plan for extended Rajasthan Sub-region of ncr-2021:

Rajasthan was congratulated by the Hon'ble Minister for publishing the SRP of Bharatpur District, considered by the Board in the last meeting held in September, 2019.

Decision: Changes made by Rajasthan were noted and time extension requested by Rajasthan was accepted.

[Action: NCRPB]

Agenda Item No. 8(ATR): Other Notices issued: Notice issued under section 29(2) of NCRPB Act, 1985 for non-conformity of Zoning Regulations of UP SRP-2021

UP Government was appreciated for approving amendments to the zoning regulations of UP SRP-2021 as per NCR Cell, U.P. proposal. The approval of Govt. of U.P was issued on 01.10.2020.

Decision: The Board decided to close the matter and drop the Notice.

[Action: NCRPB and Govt. of Uttar Pradesh]

Agenda Item No. 10 (ATR): Matter related to YEIDA

Hon'ble Shri Siddarth Nath Singh, UP representing Hon'ble Chief Minister of UP requested that the areas in YIEDA, Jewar airport and proposed Film City should be included in the forthcoming RP-2041.

Decision: The Board discussed the matter and Hon'ble Chair decided that these details would be sent by the State Government and shall be included in the proposed RP-2041. It was also decided that in the proposed Regional Plan-2041 the area falling under YEIDA will be treated as Metro Centre.

[Action: Govt. of U.P. and NCRPB]

Agenda Item No. 3: Preparation for Regional Plan-2041 (RP-2041)

The work done by the Board Secretariat for preparation of RP-2041 after the last Board Meeting were examined at length. Hon'ble Chief Minister, Haryana was congratulated for ensuring participation of senior Officers of relevant department for each of the 17 full day Stake Holder Workshop in December, 2019 and January, 2020. Hon'ble Minister, Mo HUA exhorted other participant State to also follow the example of Haryana and ensure senior Level participation in the consultative process in preparation of RP- 2041 right from the beginning.

Hon'ble Minister from Raj as than suggested that possibility of considering Bharatpur and Alwar as smart city could be explored as they have potential to attract investments. He also suggested that zoning regulation finalisation flexibility should be given to the State. (i) Bharatpur is an agricultural district, so it has the potential to establish agriculture intensive industries. Therefore, in the Regional Plan-2041, establishment of large scale Agro-processing Hub in Bharatpur district of NCR area can be proposed. (ii) Proposal regarding policy for establishment of economic/administrative activities from Delhi to Rajasthan sub-region in the Regional Plan-2041. He further expressed need for high speed connectivity in Rajasthan Sub-region and the Jaipur CMA through RRTS. Secretary, HUA briefed about the RRTS proposals in the NCR and assured that connectivity was already being focused upon in NCR, and sought cooperation from the States regarding expeditious land availability for the projects. The Board was apprised about the constitution of the Core Advisory Committee for Regional Plan-2041 for coordination and monitoring of Regional Plan preparation works. It was informed that the members of the CAC included the Nodal Principal Secretaries of NCR States along with experts like SPA, NIUA, TERI AICTE NCRTC, Health etc. Member Secretary, NCRPB is Chairperson. It was also informed that the Committee had already convened three meetings since its constitution. The Board was apprised that the matter regarding preparation of Regional Plan-2041 was discussed at various levels including the CAC. Accordingly, the draft chapters/approach papers were being prepared in-house and were nearing completion. It was further informed the SPA Delhi had been assigned the work of review of the draft chapters, and they shall be carrying out upto 6 reviews till the finalisation of Regional Plan-2041. It was mentioned that once the draft chapters of Regional Plan-2041 are in place, the same shall be put up to CAC, SPA Delhi for review, shared with states, placed

before Planning Committee and thereafter placed before the Board for consideration to invite public objections and suggestions, u/s 12(1) of NCRPB act.

Hon'ble Minister stated that RP-2041 holds great opportunity for planning for next 20 years for transformation of the NCR area and for evolving appropriate strategies for the next 20 years.

Decision: Proposal in the Agenda was agreed, that after the draft chapters are reviewed by the SP A, they shall be placed before the Core Advisory Committee which has members from all the four States (apart from experts); thereafter the draft chapters shall be shared with NCR States and will be accordingly placed before the Planning Committee and the Board. Hon'ble Minister and Chairman of the NCRPB also directed that a special session for the draft RP-2041 can be held, which should ideally have participation of Chief Ministers of four States apart from the concerned Central Ministries.

Agenda Item No. 4: Status of Delineation of National Capital Region

The Stakeholders workshop in January, 2020 showed that there is no unanimity amongst States regarding options suggested in draft report.

Decision: Secretary, MoHUA shall hold consultation with the States in the next two weeks on NCR delineation and present status before the Board expeditiously. Meanwhile the present extent of NCR area shall be used as the basis for preparation of forthcoming RP-2041.

Agenda Item No. 5: Status of Reciprocal Common Transport Agreement

The Member Secretary updated the Board on the RCTA Agreements which had created facility for unhindered travel in NCR States through a decade old mechanism for reciprocal counter signing of permits for taxies, buses, etc. It was also informed that these RCTAs have been recently extended till April, 2021 till new agreements are finalised.

The Chairman emphasized the requirement and aspirations of the commuters for a seamless and hassle-free commuting environment. NCR area was becoming very huge and the transportation landscape has changed due to metro operation and upcoming RRTS operations. The NCR region should have seamless internal movement and consider having transportation hubs.

Decision: A Committee chaired by AS, MoHUA shall look into all aspects of transportation. AS, MoHUA shall call the first meeting of the Principal Secretaries, Transport/Transport Commissioners of all the States in the next one month. The report of the Committee shall be presented before the next Board Meeting.

Agenda Item No.6: Consideration of Sub-Regional Plans

6.1: Sub-Regional Plan-2021 for NCT Delhi

The Board was apprised about the status of SRP 2021 for Delhi and informed that while DDA had submitted the plan to GNCT Delhi, the same was still to be forwarded by GNCT of Delhi. Additional Chief Secretary, UD, Delhi updated that DDA draft plan had been recently received and they will need some time to review it.

Decision: SRP of Delhi shall be sent within a month by GNCT-Delhi with changes as deemed fit, to enable timely processing for the next Board meeting for consideration of the Board.

[Action: GNCT-Delhi]

6.2: Sub-Regional Plan-2021 for additional districts of UP Sub-Region

The Board was apprised that GoUP had sent a draft SRP for NCRPB comments on 03.10.2020 and NCRPB will need some time to look into the same for converging its comments.

Decision:NCRPB may convey its comments on SRP 2021 for additional areas of UP sub-region, to GoUP within two weeks. U.P. shall thereafter submit its final SRP within a month. The matter be put up in the next Board meeting.

[Action: NCRPB/Govt. of Uttar Pradesh]

Agenda Item No. 7: Status of Notices on Population Density

The Board deliberated upon the reasons, justifications, action taken and related replies given by the NCR states of Haryana, Rajasthan and Uttar Pradesh, with requests to withdraw the Notices on population density. Chief Minister, Haryana mentioned that NCRPB may consider issuing advisories instead of notices, in any cases required in future.

Decision: The Board noted that the density norms given in the Regional Plan are indicative. After comprehensive deliberations, the Board decided to accept the replies of Haryana, Rajasthan &U.P. and directed the Board Secretariat to withdraw the notices. States were also advised to ensure including these strategies for increasing population densities in future detailed plans.

[Action: NCRPB/Govts. of Haryana, Rajasthan and U.P.J]

Agenda Item No. 8: Status on Notices on Natural Conservation Zone:

8.1 Notice issued to Govt. of UP

In the last Board meeting the figures of NCZ were considered and accepted by the Board. It was also informed that the NCZ area given by UP in the last Board Meeting have been detailed on the map by the UP Government.

Decision: The Board decided that notice in this regard to UP should be withdrawn.

[Action: NCRPB]

8.2 Notice issued to Govt. of NCT Delhi

This agenda item was deferred and one month time for compliance along with SRP, was given to Govt. of NCT Delhi.

[Action: GNCT-Delhi]

8.3 Notice issued to Govt. of Haryana

This agenda item has already been discussed Agenda Item No. 5.1 (ATR) and the decision has been recorded at that point.

Decision: As per decision at Agenda Item No.5.1 (ATR).

[Action: Govt of Haryana]

8.4 Notice issued to Govt. of Rajasthan

The representative of Govt. of Rajasthan apprised that replies to NCZ notices for Alwar, and NCZ proposals for Bharatpur have been sent to the Board very recently (on 01-10-2020 and later). Initial examination shows that more details may be needed.

Decision: Final details and replies may be submitted by the Government of Rajasthan within the next one month to the Board for consideration in the next Board Meeting.

[Action: Govt. of Rajasthan]

Agenda Item No. 9: Important Agenda Points for discussion as per guidance of Hon'ble Chairman, NCRPB, in the last meeting

The Board also considered various important forward looking agenda items.

9.1 Steps to ensure entry of clean Yamuna River water in Delhi

Secretary, HUA informed that as the matter of pollution in river Yamuna is already being looked into by Hon'ble National Green Tribunal (NGT) and a

Committee has been constituted by NGT in the matter. Hence, the matter may be dropped here.

Hon'ble Chief Minister, Haryana suggested that the States may formulate projects like RTP/CTP/STP/WTP, etc. It was agreed that NCRPB may fund these projects to achieve the objective of clean water supply in NCR.

9.2 Water conservation in NCR

Concerns were raised on high rate of water extraction in NCR and depleting ground water levels. Requirement of water conservation in NCR was also discussed.

Decision: AS, MoHUA shall hold consultations with all the four NCR States and water sector experts in the next one month and prepare a Water Balancing Plan for NCR. This reports shall also propose measures regarding ground water recharging and recycling of water etc.

9.3 High rate of road accidents in NCR

After brief presentation on the subject by Member Secretary, NCRPB, the concern was shared by the participants.

Decision: A Committee has been decided to be formed under AS, MoHUA in earlier Agenda Item No. 5. This Committee shall also look into all aspects of high rate of road accidents in NCR and suggest action points for reducing such accidents. The report of the Committee shall be presented before the next Board Meeting.

Agenda Item No. 10: Approval of Items relating to Statutory Provisions.

Agenda Item No. 10.1: Annual Report and Audited/Unaudited Annual Accounts for the Financial Year 2018-19/ 2019-20

Decision: The Board noted the status as presented under the Agenda and ratified the action taken by the Boards Secretariat. The Board approved the Annual Accounts for the Financial Year 2018-19 along with Annual Report for the financial year 2019-20. The Board noted the status of Annual Accounts of the year 2019-20.

Agenda Item No. 10.2: Annual Statement of Outstanding loans and advances disbursed by the Board during the year 2018-19 as per rule 47 (1) of NCRPB Rules, 1985.

Haryana and U.P. said that the NCRPB loans could be cheaper and that Bank Guarantee for loans of 133% are high. Delhi Govt. stated that since State Govt. cannot give guarantees, Central government, should consider giving guarantees. They were informed that they can give bank guarantees. The matter was discussed and the Hon'ble Chairman of the Board informed that NCRPB does not have funds of its own and borrows from market to lend the loans. He directed Secretary, MoHUA to personally look into this and get the scope for further reduction of the interest rates examined. It was clarified that

the Bank Guarantees are required only in absence of State Guarantees. Further Hon'ble Minister assured the States that the Ease of Process in sanctioning of loan will be ensured.

Decision: Information contained in the Agenda item was noted and Board directed to examine the interest rates and come with proposal in the next meeting.

Agenda Item No. 10.3: Annual Statement of Outstanding loans/advances received by the Board during the year 2018-19 as per Rule 47(2) of NCRPB Rules, 1985.

Decision: Information contained in the agenda item was noted.

Agenda Item No.10.4: Approval of Revised Estimates for the Financial Year 2019-20 and Budget Estimate for Financial Year 2020-21 under "Revenue and Capital" heads as per Rule 29 of the NCRPB Rules, 1985.

Decision: The Board noted the status and approved the Revised Estimates for the year 2019-20 and Budget Estimates for the year 2020- 21 both under Capital and Revenue heads as placed before the Board. Further, Board authorized Member Secretary, NCRPB for taking decisions regarding resource mobilization programme of NCRPB by raising Bonds, Commercial Paper and/or through borrowing from multilateral & bi-lateral aid agencies. Member Secretary, NCRPB was also authorized to take necessary decisions in respect of various approvals/ formalities required to be taken in this regard.

Additional Agenda Item No.11: Levying of Commitment Charges on NCRPB Loans.

Decision: The Board approved levying of Commitment Charges @ 0.05% per annum on non-drawl and delayed drawal of loan after sanction as per instalment. The commitment charges shall be leviable only after loan sanction and shall be leviable after six months from due date of instalment as per sanction order, in case of road projects and after one year of the same in other cases.

In his closing remarks, Hon'ble Minister, MoHUA expressed that NCRPB should be a symbol of Cooperative Federalism. He also invited attention of States towards the matter of stubble burning in winters. Hon'ble Chairman also emphasised that since the NCR Region will overtake Tokyo to become the most populous National Capital area globally by 2031, the Regional Plan 2041 will be an unique opportunity to plan for transformation of future India and prepare transformative strategies. He sought the enthusiastic participation of all State Governments in this exercise of preparation of RP-2041. Thereafter, he thanked all members, invitees and senior officials for participating in the meeting.

The meeting ended with vote of thanks to the Chair.

List of Attendees

Chairperson	
1	Shri Hardeep Singh Puri. Hon'ble Union Minister of State (Independent Charge) Housings and Urban Affairs. Govt. of India & Chairman, NCR Planning Board
Members	
2	Shri Manohar Lal, Hon'ble Chief Minister, Haryana
3	Shri Shanti Kumar Dhariwal, Hon'ble Minister of Urban Development & Housing, Govt. of Rajasthan-Representing Chief Minister, Rajasthan
4	Shri Siddharth Nath Singh, Hon'ble Minister of Khadi & Village Industries Board, Gram Udyog, U.P. - Representing Chief Minister, U.P.
5	Shri Satyendar Jain, Hon'ble Minister, PWD, Govt. of NCT-Delhi-Representing Chief Minister, Delhi
6	Shri Durga Shanker Mishra, Secretary, Ministry of Housing and Urban Affairs
7	Shri Vijay Kumar Dev, Chief Secretary, Delhi
8	Shri Vijai Yardhan, Chief Secretary, Haryana
9	Smt. Archana Agrawal, Member Secretary, NCR Planning Board, New Delhi
10	Shri Bhaskar A. Sa want, Principal Secretary, Department of Urban Development & Housing, Govt. of Rajasthan-Representing Chief Secretary, Rajasthan
11	Shri Amit Kumar Ghosh Joint Secretary, M/o Road Transport & Highways -Representing Secretary, M/o Road Transport & Highways
12	Shri K. Makrand Pandurang, Director General, Town & Country Planning Department, Govt. of Haryana-Representing Principal Secretary, Town & Country Planning Department, Govt. of Haryana

13	Shri A.K. Mishra, Director, MTP, Railway Board-Representing Chairman, Railway Board
Co-opted Members	
14	Shri Sanjay Kumar, DG Forest & Special Secretary, Ministry of Environment, Forest and Climate Change, New Delhi-Representing Secretary, MoEF & CC
15	Shri Udit Ratna, Chief Planner, Town & Country Planning Organization, New Delhi
Others	
16	Shri Kamran Rizvi, Additional Secretary (D&UT), M/o HUA, Govt. of India
17	Mrs.Renu Sharma, Additional Chief Secretary (UD), Director of Local Bodies (DLB), Delhi.
18	Shri S.N. Roy, Additional Chief Secretary, Urban Local Bodies, Haryana
19	Shri Deepak Kumar, Principal Secretary, Housing and Urban Planning Department, Govt. of Uttar Pradesh
20	Shri Rajesh Khullar, Principal Secretary, CM Haryana.
21	Shri Prabhat Kumar Sarangi, Commissioner, NCR, UP
22	Shri Rajesh Prakash, Additional Commissioner, NCR Planning & Monitoring Cell, Town & Country Planning Deptt., Govt. of UP
23	Shri J.P. Sihag, Chief Coordinator Planner, NCR Planning & Monitoring Cell, Govt. of Haryana
24	Shri Vinay Dalela, Chief Town Planner (NCR), Town & Country Planning Department, Govt. of Rajasthan
25	Sh. S.C. Gaur, Chief Coordinator Planner, NCR Planning & Monitoring Cell, Town & Country Planning Deptt., Govt. of UP
26	Shri Krishan Mohan, Architect Planner, Town & Country Planning Department, Govt. of UP-Representing Chief Town & Country Planner, Town & Country Planning Department, Govt. of UP

Annexure-R/4**ORDER**

Licence No. 50 of 2022 dated 22.04.2022 stands granted to M/s SVC & Lahari for developing Affordable Residential Plotted Colony under DDJAY Policy - 2016 over an area measuring 5.00625 acres bearing khasra. No. 70//8/2 min (3-12), 9/1 (1-13), 12/2 (1-13), 13 (8-0), 14 (8-0), 17/2 (7-10), 18 (8-0), 19/1 (1-13), in the revenue estate of village Sarai Khawaja, Sector-43, Faridabad vide this office Endst. No. LC-3750-JE (SK)-2022/11246-260 dated 25.04.2022.

2. The site falls under NCZ category as per NCR Regional Plan 2021 AD. However, as per Regional Plan -2021 AD (verified w.r.t satellite image depicting the same provided by the NRSC), the site falls outside NCZ. Also, as per ground truthing report of DLSC regarding area under NCZ category "status yet to be decided", the land in question has been recommended to be excluded from NCZ.

3. Accordingly, Letter of Intent for setting up of Affordable Residential Plotted Colony was issued on 03.11.2021 with additional condition nos. 10 & 11 that the applicant shall abide by the final outcome of the decision of SLC taken on the issue of NCZ as per recommendation of DLSC regarding exclusion of site from NCZ category and submission of indemnity bond.

4. Also, the following additional condition no. 5 was incorporated at the time of issuance of licence:-

"The final decision of State Level Committee on the recommendation of District Level Sub Committee regarding inclusion/exclusion of applied land from NCZ category shall be binding upon you & you shall abide by the same. In case of any decision of State Level Committee contrary to the recommendation of District Level Committee, the licence shall be withdrawn and no claim, what so ever, shall be entertained."

5. The said condition was amended as follows vide this office memo dated 01.06.2022:-

"That the final decision of State Level Committee on the recommendation of District Level Sub Committee regarding inclusion/exclusion of applied land from NCZ category shall be binding upon you & you shall abide by the same."

6. It is also pertinent to mention that the ground truthing reports of DLSC for districts of Rohtak, Jhajjar, Mewat, Jind, Palwal & Bhiwani stand accepted completely by the SLC (NCZ), while the DLSC recommendations of Panipat & Sonapat stands accepted partly (excluding the area under Yamuna river). These accepted reports stand submitted to the Government for having necessary decision on the NCZ report, which already stands accepted by SLC (NCZ) and further for having decision over the components to be considered under the new term namely 'Natural Zone' introduced by NCRPB in the DRP-2041.

7. The ground truthing recommendations of DLSC at Faridabad are yet to be accepted by the SLC (NCZ) and approved by the Government on the lines as decided in the above mentioned districts. Hence, the NCZ areas are yet to attain finality for the said district.

8. In view of above facts, the matter has been re-examined observed that the finalization of areas under NCZ in District Faridabad is likely to take time. Therefore, licence no. 50 of 2022 dated 22.04.2022 is hereby suspended till the finalization of the issue of NCZ in District Faridabad.

Sd/-

(K. Makrand Pandurang, IAS)

Director, Town & Country Planning,
Haryana, Chandigarh

Dated: 06.07.2022

Place: Chandigarh

Endst. No. LC-3750-JE (SK)-2022/19021-35

Dated: 06.07.2022

A copy is forwarded to the following for information and necessary action:-

1. SVC & Lahari with Regd. Office: Plot no. 509-F-III, Road no. 86, Jublee Hills, Hyderabad-500033.
2. The Chairman, Pollution Control Board, Haryana, Sector-6, Panchkula.
3. The Chief Administrator, HSVP, Panchkula.
4. The Managing Director, HVPN, Planning Directorate, Shakti Bhawan, Sector-6, Panchkula.
5. The Joint Director, Environment Haryana-cum-Secretary, SEAC, Paryavaran Bhawan, Sector -2, Panchkula.
6. The Director Urban Estates, Haryana, Panchkula.
7. Administrator, HSVP, Faridabad.
8. Superintending Engineer, HSVP, Panchkula along with a copy of agreement.
9. Land Acquisition Officer, Faridabad.

10. Senior Town Planner, Faridabad.
11. District Revenue Officer, Faridabad.
12. District Town Planner, Faridabad.
13. District Town Planner (E), Faridabad.
14. Chief Accounts Officer of this Directorate.
15. Project Manager (IT) for updation on the website.

Sd/-
(Lalit Bazard)
District Town Planner (HQ)
For Director, Town & Country Planning
Haryana Chandigarh

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ANNEXURE A-19

Item No.01

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH**

(By Video Conferencing)

Original Application No.69/2022

Parul Bawa ...Applicant

Versus

State of Haryana ...Respondent

Date of hearing: 14.09.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None.

Respondents: Mr. Raj Panjwani, Sr. Advocate alongwith Mr. Saurabh Rajpal, Advocate, for respondent no. 1-M/s SVC Venture and Lahri Builder.
Ms. Sonali Malhotra, Advocate for respondent no. 2-MoEF&CC.
Mr. Anil Grover, Sr. AAG alongwith Mr. Rahul Khurana, Advocate for respondent no. 3,4 and 5-HSPCB, Director, Town and Country Planning and District Magistrate, Faridabad.
Mr. Vikram Singh, Deputy Commissioner, Faridabad through VC.
Mr. Lalit Bazed, DTP (HQ), Department of Town & Country Planning, Ms. Renuka Singh, DTP, Faridabad, Department of Town & Country Planning and Mr. Raj Kumar, DCF, Faridabad, Department of Forest, Haryana in person.

Application is registered based on complaint received by Post.

ORDER

1. Grievance in the application by Advocate Parul Bawa is regarding unauthorized cutting of 50-60 years old trees in the forest land comprised in Khasra no. 370 near Green Field Colony, Village Sarai Khawaja, Faridabad, Haryana falling under Arawali Hills by M/S SVC Ventures and Lahari Builders. It is submitted that earlier the builders had cut the trees in the forest. With the intervention of the local residents, FIR bearing no. 24/2020

was registered against them. However taking advantage of the pandemic, they have cut the trees in the forest adversely affecting the environment, residents of nearby area as well as the animals in the forest. It is further submitted that as per order dated 05.03.2019 passed in **O.A. No. 407/2017 titled as M/s Monika Industries Vs. Rajasthan State Pollution Control Board** this Tribunal has declared the area in question as 'Deemed Forest Area' and therefore no construction can be carried out by the Project Proponent-M/s SVC Ventures and Lahari Builders.

2. Vide order dated 02.02.2022, this Tribunal constituted a Joint Committee comprising of the Principal Chief Conservator of Forest (HoFF), State of Haryana and the District Magistrate-Faridabad and directed the same to submit factual and action taken report within three months. The relevant part of the order reads as under:-

“Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint Committee of the Principal Chief Conservator of Forest (HoFF), State of Haryana and the District Magistrate-Faridabad. The District Magistrate, Faridabad will be the Nodal agency for coordination and compliance. The joint Committee may meet within four weeks and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF...”

3. In compliance thereof, the District Magistrate, Faridabad submitted report dated 28.04.2022 vide E-mail dated 28.04.2022. The relevant part of the report is reproduced as under:-

“Action taken report by way of affidavit of Jitender Yadav, IAS, District Mgistrate, Faridabad in compliance of order dated 02.02.2022.

X X X X X X X

3. That in compliance of the above order of the Hon'ble Tribunal a Committee comprising SDM (Badkhal), Range Forest Officer, Faridabad and ATP (P), Faridabad was constituted to visit the

site in question to verify the allegations made in the complaint to visit the site in question to verify the allegations made in the complaint vide Memo No. LFA/2022/131-33 dated 21.02.22. A copy of the said letter dated 21.02.2022 is annexed herewith as Annexure – R/1.

4. That it is submitted that SDM (Badkhal) in its report dated 29.03.2020 stated as follow:
 - a. SDM (Badkhal), Range Forest Officer and ATP(P) along with the revenue officials jointly visited the spot on 11.03.2022. Reports of Tehsildar, Badkhal and Range Forest Officer were submitted to SDM Badkhal who forwarded the reports to the deponent. However, as the report of the Range Forest Officer was not found lucid so a coherent report was sought from him.
 - b. It was reported by Tehsildar, Badkhal that as per revenue record ownership of M/S SVC & Lahari partner Mustil No.70//6(8-0), 7/2(7-9), 8/2(7-9), 9/1(1-13), 12/2(1-13), 13(8-0), 14(8-0), 15(8-0), 17/2,(7-10), 18(8-0),19/1 (1-13) total raqba 67K-7M, vill. Sarai Khwaja, Tehsil Badkhal, District Faridabad vests with S. Lakshman Rao s/o Shreedhar & Shri Niwas Rai s/o Venkateshwar Rao.
 - c. Range Forest Officer (Regional), Faridabad has reported that on spot inspection of M/S SVC Ventures and Lahari Builders situated at Green Field it was found that no new trees have been cut at the spot. At the site in question an old road and some structures are there. That earlier an ayurvedic factory used to run there. Section 4 and Section 5 of the PLPA, 1900 is not applicable at the site in question. That the said spot neither falls under reserved forest nor under protected forest. General Section 4 of the PLPA, 1900 is applicable there according to which cutting of any kind of trees is prohibited unless permission from Divisional Forest Officer, Faridabad is obtained. That the site in question has been notified as Gair-Mumkin Pahar. That this company had cut trees on dated 13.01.2020 without seeking permission from the competent authority consequently Forest Department got Forest Offence Report No.100/0452 dated 13.01.2020 registered against it whose prosecution case was also filed in the Hon'ble Environment Court as well. That for the said illegal cutting activity F.I.R. No.24/2020 has also been lodged by the department in police station, Surajkund. A list of standing trees on the spot has also been prepared and these trees are marked as well. Marking list of such trees on the site in question is enclosed. A copy of the said report 29.03.2022 & 25.04.2022 is annexed herewith as Annexure-R2 and R3 respectively.
5. That it is humbly submitted that on joint inspection of the site in question it is found that no new trees have been cut from

the site. The site in question is notified as Gair Mumkin Pahar and all the standing trees have been marked and listed.”

4. Subsequently, the District Magistrate, Faridabad submitted supplementary report dated 05.08.2022 vide email dated 05.08.2022.

The relevant part of the report is reproduced as under:

“Supplementary Action taken report of Jitender Yadav, IAS, District Magistrate, Faridabad in compliance of Order dated 02.02.2022.

X X X X X X X

3. *That it is submitted that a committee constituting SDM (Badkhal), Range Forest Officer, Faridabad and ATP(P), Faridabad was constituted to visit the site in question to verify the allegations made in the complaint dated 21.02.2022.*

4. *SDM (Badhal) in its report dated 29.03.2022 & Range Forest Officer(Regional) vide its report dated 25.04.2022 had stated as flow:*

a. *SDM (Badkhal), Range Forest Officer and ATP(P) alongwith the revenue officials jointly visited the spot on I 1,03,2022, Reports of Tehsildar, Badkhal and Range Forest Officer were submitted to SDM Badkhal who forwarded the reports to the deponent. It was reported by Tehsildar, Badkhal that as per revenue record ownership of M/s SVC & Lahari partner Mustil No.70//6(8-0), 7/2(7-9), 8/2(7-9), 9/1(1-13), 12/2(1-13), 13(8-0),14(8-0),15(8-0), 17/2(7-10),18(8-0),19/1(1-13) total raqba 67K-7M, vill. Sarai Khwaja, Tehsil Badkhal, District Faridabad vests with S. Lakshman Rao s/o Shreedhar & Shri Niwas Rai s/o Venkateshwar rao,*

b. *Range Forest Officer (Regional), Faridabad has reported that on spot inspection of M/s SVC Ventures and Lahari Builders situated at Green Field it was found that no new trees have been cut at the spot. At the site in question an old road and some structures are there. That earlier an Ayurvedic Factory used to run there. Section 4 and Section 5 of the PLPA, 1900 is not applicable at the site in question. The said spot neither falls under reserved forest nor under protected forest. General Section 4 of the PLPA, 1900 is applicable there according to which cutting of any kind of trees is prohibited unless permission from Divisional Forest Officer, Faridabad is obtained. That the site in question has been notified as Gair Mumkin Pahar. That this company had cut trees on dated 13.01.2020 without seeking permission from the competent authority consequently Forest Department got Forest Offence Report No.100/0452 dated 13.01.2020 registered against it*

whose prosecution case was also filed in the Hon'ble Environment Court as well. That for the said illegal cutting activity F.I.R. No.24/2020 has also been lodged by the Department in Police Station, Surajkund. A list of standing trees on the spot has also been prepared and these trees are marked as well. Marking list of such trees on the site in question is enclosed. Copies of the said reports dated 29.03.2022 and 25.04.2022 are annexed herewith as ANNEXURE-R/1 & ANNEXURE-R/2 respectively.

5. However, the report submitted was not coherent and comprehensive, therefore, additional factual reports were sought from the District Town Planner, Faridabad (Planning) and Deputy Conservator of Forest, Faridabad.

6. That District Town Planner, Faridabad (Planning) vide Memo No. 4269 dated 23.06.2020 submitted a report regarding the issuance of LOI for developing residential plotted colony on the said land inspite of being under Natural Conservation Zone summarized as follow:

i. A brief comprehension of the overall concept of NCZ introduced in the Regional plan — 2021AD (hereinafter referred to as RP-2021), notified in the year 2005 and the facts relating to evolution of concept of NCZ, its components and the subsequent efforts/deliberations held for its identifications on ground were spelled out in the said report.

ii. It was further stated that as per the RP-2021, the impugned site falls under NCZ. However, as per the report of District Level Sub Committee, the same has not been included in the area under NCZ in District Faridabad as the same does not fall under any of the aforementioned categories prescribed as NCZ in the RP-2021.

iii. With respect to license issued it was intimated that the License no. 50 of 2022 issued vide DTCP memo no. 11246 dated 25.04.2022 has been granted for area measuring 5.00625 (impugned Land) with the following condition imposed on the developer:

"That the final decision of State Level Committee on recommendation of District Level Committee regarding inclusion / exclusion of applied land from NCZ category shall be binding upon you and you shall abide by the same."

A copy of the said report dated 23.06.2022 is annexed herewith as ANNEXURE-R/3.

7. That vide Memo No. 550 dated 04.08.2022, Dy. Conservator of Forests, Faridabad reported as follow :-

i. The area under consideration in OA No.69/2022 is recorded as Gair Mumkin Pahar in revenue estate of Sarai Khawaja and is closed under General Section 4 of PLPA where felling of trees require prior permission of DFO. As per enumeration undertaken there are 153 trees of various species standing on the said land.

ii. In O.A No. 407 of 2017, the Hon'ble NGT vide order dated 05-03-2019 has declared the land under consideration in said matter as a deemed forest. However, this order of the Hon'ble NGT has been challenged in the Hon'ble Supreme Court in C.A. No.4977 of 2019 in the matter of M/s Ajay Enterprises Pvt Ltd V/s Lt. Col. (Retd.) Sarvadaman Oberoi and others.

iii. It is further submitted that Hon'ble Supreme court in the said matter vide its order dated 08.04.2022 directed as under:-

"List these matters after the pronouncement of judgment in SLP (C) No. 10294 of 2013 and connected cases in the following week."

The copy of the said Report dated 04.08.2022 is annexed herewith as ANNEXURE R/4.

8. That it is worthwhile to mention here that SLP (C) No. 10294 of 2013 mentioned in order dated 08.04.2022 (referred in above Para No.7(iii)) is actually Civil Appeal (CA) No.10294 of 2013. Judgment in the said matter has been pronounced on 21.07.2022.

The C.A. No.4977 of 2019 in the matter of M/s Ajay Enterprises Pvt. Ltd V/s Lt. Col. (Retd.) Sarvadaman Oberoi is pending alongwith CA No.5067 of 2019 (State of Haryana V/s Lt. Col. (Retd.) Sarvadaman Oberoi) before the Hon'ble Supreme Court of India. Both the appeals have been filed against order dated 5.3.2019 passed by this Hon'ble Tribunal in O.A No. 407 of 2017. Hon'ble Supreme Court of India vide interim order dated 12.7.2019, has directed that there shall be no cancellation of any permission granted in the meanwhile. Copy of order dated 12.7.2019 passed by Hon'ble Supreme Court of India is annexed herewith as ANNEXURE R/5. "

5. Mr. Rahul Kurana, Advocate, who appeared for the District Magistrate and Divisional Forest Officer, Faridabad on 08.08.2022, filed a copy of order dated 06.07.2022 passed by The Director, Town and Country Planning, Haryana whereby license no. 50/2022 dated 02.04.2022 granted to M/s SVC Ventures and Lahari Builders for developing affordable residential plotted colony under Deen Dayal Awas Yojna (DDAY) Policy-2016 on the land in

question was suspended till the finalization of the issue of NCZ in District Faridabad.

6. Vide order dated 08.08.2022, notices were ordered to be issued to the Project Proponent- M/s SVC Ventures and Lahari Builders, Regional Office of MoEF & CC, State PCB, Director, Town and Country Planning, Haryana and District Magistrate, Faridabad and personal appearance of District Magistrate, Faridabad, Divisional Forest Officer, Faridabad and concerned Senior Officer from the office of Director, Town and Country Planning, Haryana dealing with the matter and District Town Planner, Faridabad was also ordered.

7. As per office report, notices on the above said respondents have been duly served.

8. Reply dated 09.09.2022 has been filed on behalf of respondent no. 1- M/S SVC Ventures and Lahari Builders vide E-mail dated 12.09.2022. Affidavit dated 13.09.2022 sworn by the Director General, Town and Country Planning has been filed vide email dated 13.09.2022.

9. Further Action Taken Report by way of Affidavit dated 06.09.2022 of District Magistrate, Faridabad has also been filed vide email dated 13.09.2022. The relevant part of the report is reproduced as under:

“ 4. That it is submitted that in furtherance of aforementioned order of the Hon'ble Tribunal, on 16.08.2022, the then District Magistrate visited the site in question along with District Town Planner-Faridabad, District Forest Officer-Faridabad and the Sub Divisional Magistrate (Badkhal) with Chowki Incharge, Green Field Colony Faridabad and no activity regarding the development works was observed.

5. Detailed reports were sought from District Town Planner, Faridabad (Planning) and Deputy Conservator of Forest with respect to the observations made in the aforementioned Order dated 08.08.2022 by this Hon'ble Tribunal. That vide Memo No. 5432 dated 22.08.2022 and Memo No. 605 dated 22.08.2022 respectively (Copy enclosed as Annexure R/1 and R/2), DTP (Planning) and DFO reported as follow:

i. On 16.08.2022, a joint visit has been conducted with the then Deputy Commissioner (Faridabad), District Forest Officer (Faridabad) and the Sub Divisional Magistrate, Badkhal along with Chowki Incharge, Green Field Colony, Faridabad and no activity regarding work has been observed.

ii. The impugned land mentioned in the subjected complaint is bearing khasra no. 70-M/s SVC Venture Et Lahari Builders. It is informed that out of the total impugned land, license bearing no. 50 of 2022 dated 22.04.2022 was granted on land bearing khasra no. 70// 8/2 (3-12), 9/1 (1-13), 12/2 (1-13), 13 (8-0), 14 (8 0), 17/2 (7-10), 18 (8-0), 19/1 (1-13), measuring 5.00625 acres in Village Sarai Khawaja to M/s SVC Et Lahari. As per the joint inspection conducted, the entire area including the licensed land has been bounded by approx 6 ft. high boundary wall and partly with sheet fencing. The license granted land has been demarcated with burji and toe wall as per the approved area and Layout Plan. The sewer network has been laid partly in the license granted land (approx 418 Rmt. Stretch). The road network has been demarcated, however, no earth filling and WBM (Water Bound Macadam) has been done. No construction has been raised on any of the license granted demarcated site. No development activity has been observed in the area beyond the license granted land except a site office measuring approx 165.85 Sqm. has been raised. The site photographs depicting the said status on the layout plan of license granted colony and the satellite imagery of impugned land with key location of respective photographs are enclosed herewith(copy enclosed as Annexure R/3).

iii. The area under consideration in OA No. 69/2022 is recorded as GairMumkinPahar in revenue estate of Sarai khawaja and closed under Section 4 a 5 PLPA where felling of trees require prior permission of DFO.

The land under consideration in O.A. No. 407 of 2017, the Hon'ble NGT vide their Order dated 05.03.2019 has declared the land under consideration as a deemed forest. However, this order of the Hon'ble NGT has been challenged in the Hon'ble Supreme Court in Civil Appeal No. 4977/2019 in the matter of M/s Ajay Enterprise Private Limits vs. Lt. Col(retd.) Sarvodaman Oberoi and others.

It is further submitted that Hon'ble Supreme Court in the said matter vide its Order dated 08.04.2022 directed as under:-

"List these matters after the pronouncement of judgment in SLP NO. 10294 of 2013 and connected cases in the following week."

The judgment in the connected relevant case has been pronounced by the Hon'ble Supreme Court and now the matter of M/s Ajay Enterprise Pvt. Ltd. will be heard and decided. Furthermore, as per the report submitted by Dy. Conservator of Forest, at present there is no approved definition of deemed forest.

iv. Regarding the creation of third party rights, it is informed that the information regarding the same was sought from Tehsildar, Badkhal and the project proponent/licensee vide this office memo no. 5280-84 dated 09.08.2022. As per the information received vide Tehsildar memo no. 1103 dated 16.08.2022, the impugned land is under the ownership of project proponent i.e. M/s SVC EtLahari and no further registration of any sale deed has been executed in the said land. As per the report submitted by the project proponent vide letter received on 18.08.2022, no third party rights have been informed to be created by said licensee in the earlier license granted project area (Copy enclosed as Annexure R/4).

v. The needful instructions have been given to the project proponent to not carry out any further development works and to not create any third party rights in the project vide this office Endst. No. 5284 Dated 09.08.2022. The site is being got regularly inspected and as per site report, no development activity has been reported (Copy enclosed as Annexure R/5).

vi. For alleged felling of trees, Forest Offence Report(FOR) No. 0452/100 dated 13.01.2022 has been registered and case has been filed before Special Environment Court, Faridabad and FIR No. 24/2020 has been registered. With respect to the FOR No. 0452/100, it is reported by Dy. Conservator Forest, Faridabad vide Memo No. 807 dated 12.09.2022 that total no. of trees found cut on the spot are as follow:-

- a. 448 -Undersize Miscellaneous Species
- b. 01 - Safeda
- c. 43 - Miscellaneous Species.

As prescribed in report total value and compensation amount of these trees are Rs. 1,85,438/-.

It is intimated by SHO, PS-Surajkund, Faridabad vide letter dated 07.09.2022 against FIR No. 24/2020, case no. 42/2021 is pending in the Hon'ble SPL Environment Court Faridabad and is listed on 03.10.2022 for supplying copy of challan as well as consideration on charge”

Copies of the said reports dated 12.09.2022 dt dated 07.09.2022 enclosed as Annexure R/6 Et Annexure R/7.

6. That the deponent also visited the impugned land personally on 05.09.2022 with DTP(Planning), Deputy Conservator of Forest, SDM (Badkhal) and other revenue officials and found the status of the impugned site is same as observed the previous District Magistrate in the preceding paras.
7. That it is humbly submitted that on joint inspection of the site in question, it was found that no developmental activities have been carried out. No new trees have been cut from the site. Vide Memo No. LFA-II/2022/932-35 dated 24.08.2022, instructions have been issued to the concerned official/persons to ensure that no development work shall be taken up at the impugned site, no standing trees shall be cut and no third party rights be created in the project on the basis of licence in question. In addition to above

instructions, the Commissioner of Police has also been requested to direct the Chowki Incharge to make regular inspections at the site in question. Copies of the said letters dated 24.08.2022 and dated 06.09.2022 are annexed herewith as ANNEXURE-R/8 Et ANNEXURE-R/9 respectively.”

10. None has appeared for the applicant. We have heard learned counsel for the respondents and gone through the record.

11. Admittedly, the area under consideration in OA No. 69/2022 is recorded as Gair Mumkin Pahar in revenue estate of Sarai Khawaja. The same does not fall under any reserved or protected forest. No specific notification under section 4 or 5 of the Punjab Land Preservation Act, 1900 has been issued in respect of the same. In view of applicability of section 4 of the Punjab Land Preservation Act, 1900, there is restriction of felling of trees without prior permission of DFO. This Tribunal had vide order dated 05.03.2019 passed in O.A. No. 407 of 2017 had declared the land under consideration as a deemed forest but the above said order was challenged by filing Civil Appeal No. 4977/2019 titled as M/s Ajay Enterprise Private Limits vs. Lt. Col (retd.) Sarvdaman Oberoi and others and Civil Appeal No. 17135/2019 titled as State of Haryana Vs. Lt. Col (retd.) Sarvdaman Oberoi and others before Hon'ble Supreme Court. Hon'ble Supreme Court vide Order dated 08.04.2022 directed the above said appeal to be listed after the pronouncement of judgment in SLP NO. 10294 of 2013. The judgment in the connected in SLP NO. 10294 of 2013 has been pronounced by the Hon'ble Supreme Court on 21.07.2022 but Civil Appeal No. 4977/2019 titled as M/s Ajay Enterprise Private Limits vs. Lt. Col (retd.) Sarvdaman Oberoi and others and Civil Appeal No. 17135/2019 titled as State of Haryana Vs. Lt. Col (retd.) Sarvdaman Oberoi and others are yet to be decided.

12. Earlier the land in question in the present case was being used since early 60's by Mr. Maharishi Ayurveda Product Private Limited for the manufacture of Ayurvedic, Unani and Siddha Drug. Subsequently, factory in

the name of M/s Age of Enlightenment of publication was registered in the land in question. License in favour of M/s Maharishi Ayurveda Product Private Limited was extended till 31.12.2016. Respondent no. 1 submitted applications for grant of license on the total land measuring of 8.41 acers which was rejected by the Town and Country Planning Department vide memo dated 29.11.2013 and 02.06.2016. Respondent no. 1 again applied for grant of license for setting up of affordable residential colony on land measuring 5.01 acers but subsequently changed its request vide letter dated 07.09.2021 and applied for license for setting up of affordable residential plotted colony on land measuring 5.00625 acers under Deen Dyal Jan Aawas Yojna Scheme 2016 (DDJY Scheme). License no. 50 of 2022 was issued with conditions which including the following conditions:-

“ That the final decision of state level committee on the recommendation of District Level Sub Committee regarding inclusion/exclusion of applied and from NCZ category shall be binding upon you and you shall abide by the same. In case of any decision of state level committee contrary to recommendation of District Level Committee, the license shall be withdrawn and no claim, what so ever, shall be entertained”

Due to the above said condition, the HARERA Punchkula did not register the Project of respondent no. 1. On request of respondent no. 1 the above said condition was partly modified as under: -

“ That you shall abide by the final outcome of the decision taken on the issue of NCZ as per the recommendation of State Level Committee regarding the exclusion site from NCZ pocket.”

Even the modified condition was not considered by HARERA Punchkula and application of respondent no. 1 for registration of the project is also pending with the HARERA Punchkula.

13. It may be observed here that License No. 50 of 2022 issued in favour of respondent no. 1 has been suspended by the Director General, Town and

Country Planning vide order dated 06.07.2022 till the finalization of the issue of NCT in District Faridabad. The relevant part of the order reads as under:-

“7. The ground trothing recommendations of DLSC at Faridabad are yet to be accepted by the SLC (NCZ) and approved by the Government on the lines as decided in the above mentioned districts. Hence, the NCZ areas are yet to attain finality for the said district.

8. In view of above facts, the matter has been re-examined observed that the finalization of areas under NCZ in District Faridabad is likely to take time. Therefore, license no. 50 of 2022 dated 22.04.2022 is hereby suspended till the finalization of the issue of NCZ in District Faridabad.”

14. Respondent no. 1 has submitted in its reply that respondent no. 1 was applying to various Authority/Department for requisite approvals/permission and till date did not create third party rights in absence of the requisite permissions. In his Action Taken Report dated 13.09.2022 District Magistrate, Faridabad has also mentioned that as per the information received vide Tehsildar memo no. 1103 dated 16.08.2022, the impugned land is under the ownership of project proponent i.e. M/s SVC Ventures and Lahari Builder and no further registration of any sale deed has been executed in the said land and that as per the report submitted by the project proponent vide letter received on 18.08.2022, no third party rights have been created by said licensee under the license granted for the project area.

15. In his Action Taken Report, the District Magistrate, Faridabad has also mentioned that instructions have been issued to the concerned official/persons to ensure that no development work shall be taken up at the impugned site, no standing trees shall be cut and no third party rights be created in the project on the basis of licence in question. In addition to above instructions, the Commissioner of Police has also been requested to direct the Chowki Incharge to make regular inspections at the site in question.

16. In these facts and circumstances of the case, we are of the considered view that no further intervention by this Tribunal in exercise of the

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jurisdiction under section I of the National Green Tribunal Act, 2010 on the present application is warranted at this stage and the application is disposed of accordingly.

17. However, any of the parties having any grievance at any subsequent stage shall be at liberty to move this Tribunal for further directions in the matter as may be considered necessary.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

September 14, 2022
AG

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 234 of 2022**

IN THE MATTER OF:

Vijay Chawla

...Applicant

Versus

Ministry of Environment , Forest and
Climate Change & Ors.

...Respondent

VAKALATNAMA

KNOW ALL to whom these present shall come that I, Ch. Srinivasa Rao, , S/o. Sh. CH. Venkateshwar Rao, Aged About 47 years, having its Office at 509-F,III, Road No. 86, JUBILLE HILLS, Hyderabad-500033, Respondent No.10 in the captioned matter, do hereby appoint (herein after called by advocate/s) to be my/our Advocate in the above-noted case authorize him:-

Saurabh Rajpal, Advocate
D-291, 2ND & 3RD FLOOR,
DEFENCE COLONY, NEW DELHI-24
PH:-7042700133.

To act, appear and plead in the above-noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and /or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, case and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby Agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undersigned that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 14th day of November, 2022
Accepted subject to the terms of the fees

ADVOCATE

Shankar
01/28/2014

Saurabh
D-660/29
Aditya

For SVC & LAHARI

Managing Director

CLIENT